

Item No.05:-**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI***(Through Video Conference)***Original Application No. 148 of 2022 (SZ)****IN THE MATTER OF:**

Dr. Sushmitha, Chennai.

...Applicant(s)

*Versus*The Member Secretary, SEIAA,
Chennai and Ors.

...Respondent(s)

Date of hearing: 18.05.2023.**CORAM:****HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER****HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**For Applicant(s): Mr. S. Saravanan represented
Mr. S. Senthil & N. Zahid Ahmed.For Respondent(s): Mr. G.M. Syed Nurullah Sheriff for R1.
Dr. D. Shanmuganathan for R2, R4 & R6.
Mr. Mohammed Salihu represented
Mrs. Shanmugavalli Sekar for R3 & R5.
Mrs. G. Thilakavathy a/w. Mr. V. Anandhamurthy,
Mr. S. Kuberan & S. Koushik for R8 & R10.

ORDER

1. A joint report by the SEIAA - Tamil Nadu and the Tamil Nadu Pollution Control Board dated 21.03.2023 is filed. The report states that all the units were not in operation at the time of inspection which is said to have been caused on 16.03.2023 and they have mentioned that the machinery viz., Primary Jaw Crusher, Secondary Jaw Crusher, etc. are found in the units. The report also states that the compliance report on the Consent to Operate conditions and an assessment of interim environmental compensation is enclosed vide annexure.
2. A perusal of Annexure - III shows that the compliance statement for the conditions mentioned in the Consent Order of M/s. Navamani Mines Private Limited and M/s. Sri Rathinagiriswarar Blue Metals. A cursory glance at the compliance report makes it clear that most of the conditions were not complied with and whether whatever was assured to be complied with are done by the units is not known. Further, there is no specific timeline given for the unit to comply with the said shortcomings indicated in the compliance report.
3. We are not very happy with the joint report filed by the SEIAA - Tamil Nadu and the Tamil Nadu Pollution Control Board, as particularly, the Pollution Control Board has not mentioned about the violations and compliance of the same and the penalty imposed for non-compliance, etc.

4. Therefore, we direct the SEIAA - Tamil Nadu and the Tamil Nadu Pollution Control Board to make an inspection once again and file their individual report answering the queries raised in the original application and also as required by this Tribunal. Before the authorities go for inspection, let the applicant also be put on notice.

5. The following particulars have to be furnished in the individual report to be filed by the SEIAA - Tamil Nadu and the Tamil Nadu Pollution Control Board after making a spot inspection.
 - i. Details about the quarrying units and crusher units separately.
 - ii. Whether the respondents are operating the quarry with valid Environmental Clearance / Lease and if so, the validity of the same.
 - iii. If they had operated in excess, whether the same has been found out and any compensation has been levied by the appropriate authority.
 - iv. Similarly, for the crusher unit also, what was the original capacity of the crusher and the expanded capacity and whether they had valid Consent to Operate originally and also for the expanded capacity and the period of illegal operation (if any) and the assessment of compensation payable by them.

6. Post the matter on 25.07.2023.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

O.A. No.148/2022(SZ)
18th May 2023. Mn.



CONSENT ORDER NO. 1901227773422 DATED: 21/08/2019.

PROCEEDINGS NO.F.0995KAR/OS/DEE/TNPCB/KAR/A/2019 DATED: 21/08/2019

SUB: TNPC Board-Consent for Establishment-M/s. NAVAMANI MINES PRIVATE LIMITED , S.F. No. 19/1C,20/1B2 & 21/2, SIVAYAM village, Krishnarayapuram Taluk and Karur District - for the establishment or take steps to establish the industry under Section 21 of the Air(Prevention and control of Pollution)Act,1981, as amended in 1987(Central Act. 14 of 1981)-Issued -Reg.

REF: 1.Unit application through OCMMS.No.27773422 Dated:10.08.2019
2.IR.No : F.0995KAR/OS/AEE/KAR/2019 dated 19/08/2019
3.DLCCC Minutes 97 vide item no.11 dated:20.08.2019

Consent to establish or take steps to establish is hereby granted under Section 21 of the Air (Prevention and control of Pollution) Act,1981, as amended in 1987 and the Rules and Orders made there under to

The Managing Director,
M/s . NAVAMANI MINES PRIVATE LIMITED
S.F No.19/1C,20/1B2 & 21/2,
SIVAYAM Village,
Krishnarayapuram Taluk,
Karur District.

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F No. 19/1C,20/1B2 & 21/2,
SIVAYAM Village,
Krishnarayapuram Taluk,
Karur District.

This Consent to establish is valid upto **March 31, 2024**, or till the industry obtains consent to operate under Section 21 of the Air (Prevention and control of Pollution) Act, 1981, as amended in 1987 whichever is earlier subject to special and general conditions enclosed.

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR**

To
The Managing Director,
M/s.NAVAMANI MINES PRIVATE LIMITED ,
SF No.19/1C,20/1B2 & 21/2, Sivayam North Village,Krishnarayapuram Taluk,Karur District.,
Pin: 639120

Copy to:

- 1.The Commissioner, KRISHNARAYAPURAM-Panchayat Union, Krishnarayapuram Taluk, Karur District .
 2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
 3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Salem for favour of kind information.
 4. File
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SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Blue Metal Jelly of Various Sizes	70000	T/Month
2.	Blue Metal M-Sand & P-Sand	10000	T/Month

2. This consent to establish is valid for establishing the facility with the below mentioned emission/noise sources along with the control measures and/or stack .Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent has to be obtained if necessary.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm3/hr
1	Primary Crusher	Water Sprinklers With enclosures	0	
2	Cone Crushers-2 Nos	Water Sprinklers With enclosures	0	
3	VSI Crusher	Water Sprinklers With enclosures	0	
4	Vibrating Screens-3 Nos	MS Cover With Closed Shed	0	
5	Powder Tank	MS Box	0	
6	Sand Washing machines-2 Nos	Water Sprinklers	0	
7	DG Set- 500 KVA	Acoustic enclosures with stack	3.5	
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	All Vehicle Movement & Crusher Area	Fugitive	Water Sprinklers	
2.	DG Set-500 KVA	Noise	Acoustic Enclosures	

3. **Additional Conditions:**

1.The unit shall provide dust containment and dust suppression system for the crusher expansion activity as suggested by the National Productivity Council and adhere to the recommendations of NEERI Report.

2.The unit shall comply with recommendations and directions mentioned in the BP MS No 21, dated 31.7.2019

3.The unit shall furnish Product Approval Certificate obtained from PWD Assessment committee for M.Sand before commencement of commercial production.

ANNEXURE-I

RECOMMENDED DUST CONTAINMENT AND DUST SUPPRESSION SYSTEM BY NATIONAL PRODUCTIVITY COUNCIL DUST CONTAINMENT SYSTEM

Dust containment systems comprise of building enclosures over the major dust emission sources so as to contain the dust within the housing. Only rotary screen is considered for dust containment enclosures. It is not recommended to enclose the jaw crusher as frequent manual intervention and attention is required.

SALIENT FEATURES OF DUST CONTAINMENT SYSTEM

- Enclosures to be constructed of G.I.sheets (1.66mm and 1.25mm thick) and supported on angle structures so that is can with stand strong wind.
- Roof to be given a gradual slope/curvature so as to prevent accumulation of water.
- Material transfer point such as hopper bottom/product unloading conveyor to be covered suitably to prevent dust release into the atmosphere.
- Locations where complete enclosures are not possible such as openings in jaw crushers side and bottom are to be covered suitably (GI sheets/rubber flap or any other material) to prevent dust release into the atmosphere.
- Telescopic chutes are to be provided at product unloading conveyor to prevent dust release into the atmosphere during free fall off material from height. These chutes can be adjusted in length according to size of the heap.
- Openings in the enclosures over Shafter motor driver, conveyor belts, etc., are to be covered with rubber flaps (wherever possible) to prevent release of dust.
- Openings fitted with doors are to be provided for inspection and access in the enclosures.

DUST SUPPRESSION SYSTEM

Effective housing at location such as material transfer points cannot be constructed because of resultant obstruction to material flow. Since dust generation from these points are quite substantial, dust suppression system, comprising of spraying of fine water mist through special nozzles, and should be carried out over the dust generation sources to suppress the dust cloud.

There are two types of water spray systems a) water spray on the generated dust cloud and b) water spray directly on the material. The quantity of water spray should be sufficient to suppress dust without affecting the quality of the product.

Too much water spray on the material will wet the dust completely and result in zero emission but the wet material is difficult to screen and has no market acceptance.

A water pump is required to spray the water at a minimum pressure of 2 to 4 kg/cm². The water consumption depends on type of nozzle chosen for application.

The various application points are:

- At raw stones unloading site (optional)
- At feed point of raw stones into jaw crusher
- At discharge of the screened stone fractions from rotary screen into respective conveyor belts.
- Stone dust discharge from conveyor on stock pile (optional)

ANNEXURE-II

RECOMMENDATIONS IN NEERI'S FINAL REPORT ON "ASSESSMENT OF DUST EMISSION FROM STONE CRUSHING INDUSTRIES" IN JUNE 1998

- 1.Periodical cleaning of water spray nozzles should be carried out to avoid choking.
- 2.Fine dust accumulated in the crushing area should be periodically cleaned and the dumps should be covered with tarpaulin to arrest erosion by wind.
- 3.The drop height of the processed material should be kept at a minimum during loading and unloading.
- 4.Conveyor chutes should be provided at the discharge points.
- 5.There should be bilane road system to approach the crushers.
- 6.The approach road should be properly laid with tar and concrete and should be sprayed with water.

- Similarly, the approach roads to individual crusher should be made in good condition and watered.
7. Within the crusher, a minimum distance of 20 meters should be made for roads.
 8. The green belt will restrict the spread of particulate matter and trees should be evergreen high foliage type like neem, tamarind, gold mohar fire of the forest and any other local varieties are recommended. Cash crops like cashew nut, mango, lemon and sapota may be encouraged to get back financial benefits.
 9. If two or more crushers are located within 200 meters, they may be considered to have a common green belt if they are border cases. The graph prepared from NEERI reports is furnished in Annexure-III, to fix the distance and green belt for any number crushers in a cluster, limit to a maximum of 50 (Ex. for 5 crushers in a cluster, total area 100m, green belt 20m)
 10. Ornamental trees like Asoka along the roads on both sides leading to crushing area should be encouraged to improve the aesthetics of the working environment.
 11. As on occupational safety, all the workers should be provided with nose masks.
 12. The unit shall leave an area of 50 mt radius around the crusher with 10 mt thick green belt at the periphery.
 13. Consent to operate will not be issued unless the unit complied with the conditions stipulated in the consent to establish.

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR**

GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR**

CONSENT ORDER NO. 1901127773422 DATED: 21/08/2019.

PROCEEDINGS NO.F.0995KAR/OS/DEE/TNPCB/KAR/W/2019 DATED: 21/08/2019

SUB: TNPC Board-Consent for Establishment-M/S NAVAMANI MINES PRIVATE LIMITED S.F No. 19/1C,20/1B2 & 21/2, SIVAYAM Village, Krishnarayapuram Taluk, Karur District - for the establishment or take steps to establish the industry under Section 25 of the Water (Prevention and control of Pollution)Act,1974, as amended in 1988(Central Act 6 of 1974)- Issued- Reg.

REF: 1.Unit application through OCMMS.No.27773422 Dated:10.08.2019
2.IR.No : F.0995KAR/OS/AEE/KAR/2019 dated 19/08/2019
3.DLCCC Minutes 97 vide item no.11 dated:20.08.2019

Consent to establish or take steps to establish is hereby granted under Section 25 of the Water (Prevention and control of Pollution) Act,1974, as amended in 1988(Central Act 6 of 1974) (hereinafter referred to as 'The Act') and the Rules and Orders made there under to

The Managing Director,
NAVAMANI MINES PRIVATE LIMITED

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F. No.19/1C,20/1B2 & 21/2,
SIVAYAM Village,
Krishnarayapuram Taluk,
Karur District.

This Consent to establish is valid upto **March 31, 2024**, or till the industry obtains consent to operate under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 whichever is earlier subject to special and general conditions enclosed.

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR**

To
The Managing Director,
M/s.NAVAMANI MINES PRIVATE LIMITED ,
SF No.19/1C,20/1B2 & 21/2, Sivayam North Village,Krishnarayapuram Taluk,Karur District.,
Pin: 639120

Copy to:

- 1.The Commissioner, KRISHNARAYAPURAM-Panchayat Union, Krishnarayapuram Taluk, Karur District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Salem for favour of kind information.
4. File

SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Blue Metal Jelly of Various Sizes	70000	T/Month
2.	Blue Metal M-Sand & P-Sand	10000	T/Month

2. The unit shall provide Sewage Treatment Plant and /or Effluent Treatment Plant as indicated below.

a			
Sewage Treatment Plant:			
Treatment status: Septic Tank and SP/DT			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Septic Tank	1	3.0 X 2.4 X 1.8
2.	Soak Pit	1	1.5 m dia x 2.0 m ht
b			
Effluent Treatment Plant:			
Treatment status: Individual ETP			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Collection Tank	1	4.5 X 4.5 X 4.5
2.	Settling Tanks	3	4.5 X 4.5 X 4.5
3.	Treated Water Collection Tank	1	4.5 X 4.5 X 4.5

3. This consent to establish is valid for establishing the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	0.5	On Industrys own land
Effluent Type : Trade Effluent			
1.	Trade Effluent (Sand Washing)	25.0	Recycling to process

4. **Additional Conditions:**

- 1.The unit shall provide Septic tank along with Soak pit for the treatment and disposal of the sewage generated from their premises
- 2.The unit shall provide the Trade Effluent Treatment plant for M Sand unit as proposed for recycling of the treated trade effluent.
- 3.The unit shall comply with recommendations and directions mentioned in the B.P No. 21 dated 31.7.2019.
- 4.The unit shall develop and maintain the green belt in and around the premises.
- 5.The unit shall not use “use and throwaway plastics” such as plastic sheets used for food wrapping , spreading on dining table etc., plastic plates , plastic coated tea cups, plastic tumbler , water pouches and packets, plastic straw, plastic carry bags and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm, stainless steel, glass, porcelain plates/cups/cloth bag, jute bag etc.,

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR**

GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR**

Category of the Industry :

**ORANG
E**



CONSENT ORDER NO. 2204247761821 DATED: 19/09/2022.

**PROCEEDINGS NO.F.0995KAR/OS/DEE/TNPCB/KAR/A/2022 DATED:
19/09/2022**

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –After CTE -M/s. NAVAMANI MINES PRIVATE LIMITED , S.F.No. 19/1C,20/1B2 & 21/2, SIVAYAM village Krishnarayapuram Taluk and Karur District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

REF: 1. CTE Pro No. F.0995KAR/OS /DEE/ TNPCB/ KAR/W&A/2019 Dated: 21.08.2019.
2. Unit application for CTO after CTE through OCMMS App No.47761821 Dated: 05.09.2022
3. IR.No : F.0995KAR/OS/AEE/KAR/2022 dated 16/09/2022.
4. DLCCC Meeting held on 16.09.2022 vide item No.151-1.

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as “The Act”) and the rules and orders made there under to

The Managing Director,
M/s . NAVAMANI MINES PRIVATE LIMITED ,
S.F No.19/1C,20/1B2 & 21/2,
SIVAYAM Village,
Krishnarayapuram Taluk,
Karur District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2029

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR**

To
The Managing Director,
M/s.NAVAMANI MINES PRIVATE LIMITED ,
SF No.19/1C,20/1B2 & 21/2, Sivayam North Village,Krishnarayapuram Taluk,Karur District.,

Pin: 639120

Copy to:

- 1.The Commissioner, KRISHNARAYAPURAM-Panchayat Union, Krishnarayapuram Taluk, Karur District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Salem for favour of kind information.
4. File

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Blue Metal Solings and Chips of sizes (1 1/2)", (3/4)", (1/2)", (1/4)", M Sand & P Sand	35000	T/Month

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
1	Primary Crusher	Water Sprinklers with Enclosures	0	
2	Cone Crusher	Water Sprinklers with Enclosures	0	
3	VSI Crusher	Water Sprinklers with Enclosures	0	
4	Vibrating Screens-3 Nos	Metal Sheet Cover with Closed Shed	0	
5	Sand washing machine-2 Nos	Water Sprinklers	0	
6	Powder Collection Tank	Metal Sheet Cover	0	
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	All Vehicle Movement & Crusher Area	Fugitive	Water Sprinklers	

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks
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Annexure enclosed if applicable. :-

- 3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	50 80	20 80
2.	Nitrogen Dioxide (NO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM ₁₀	Annual 24 hours	microgram/m ³ microgram/m ³	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM _{2.5}	Annual 24 hours	microgram/m ³ microgram/m ³	40 60	40 60
5.	Ozone (O ₃)	Annual 24 hours	8 Hours 1 Hour	100 180	100 180
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m ³ microgram/m ³	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m ³ miligram/m ³	02 04	02 04
8.	Ammonia (NH ₃)	Annual 24 hours	microgram/m ³ microgram/m ³	100 400	100 400
9.	Benzene (C ₆ H ₆)	Annual	microgram/m ³	5	5
10.	Benzo(O) Pyrene (BaP) –particulate phase only	Annual	nanogram/m ³	01	01
11.	Arsenic (As)	Annual	nanogram/m ³	06	06
12.	Nickel (Ni)	Annual	nanogram/m ³	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Residential Area	55	45

- All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
- The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
- The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
- The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.

8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Special Additional Conditions:

- i. The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.
- ii. The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

Additional Conditions:

- 1.The unit shall operate and maintain the dust suppression and control system comprising of water sprinkler water sprinkler arrangement and metal sheet cover attached to emission sources efficiently and continuously and ensure that the emission let out shall satisfy the AAQ/emission standards prescribed by the Board.
- 2.Periodical cleaning of water spray nozzle shall be carried out to avoid choking
- 3.The unit shall maintain the wind net arrester/compound wall provided around the unit premises.
- 4.The unit shall not increase the production without prior consent of the TNPC Board.
- 5.The unit shall ensure that the raw material (Stone boulders) are obtained from Government approved quarries having valid permission.
- 6.The unit shall comply with recommendations and directions mentioned in the B.P No 26, dated. 30.7.2018.
- 7.The unit shall comply with order in appeal No.1 & 2 of 2021, dated.18.08.2021 passed by the Hon'ble Appellate Authority, Tamilnadu Pollution control board, Chennai from time to time.
- 8.The unit shall furnish a Product Approval Certificate obtained from PWD Assessment Committee within 3 months time.
- 9.The unit shall continue to develop green belt within the premises.

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR**

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR**

Category of the Industry :

**ORANG
E**



CONSENT ORDER NO. 2204147761821 DATED: 19/09/2022.

PROCEEDINGS NO.F.0995KAR/OS/DEE/TNPCB/KAR/W/2022 DATED: 19/09/2022

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –After CTE -M/s. NAVAMANI MINES PRIVATE LIMITED , S.F.No. 19/1C,20/1B2 & 21/2, SIVAYAM village Krishnarayapuram Taluk and Karur District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

REF: 1. CTE Pro No. F.0995KAR/OS /DEE/ TNPCB/ KAR/W&A/2019 Dated: 21.08.2019.
2. Unit application for CTO after CTE through OCMMS App No.47761821 Dated: 05.09.2022
3. IR.No : F.0995KAR/OS/AEE/KAR/2022 dated 16/09/2022.
4. DLCCC Meeting held on 16.09.2022 vide item No.151-1.

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as “The Act”) and the rules and orders made there under to

The Managing Director,
M/s . NAVAMANI MINES PRIVATE LIMITED
S.F No.19/1C,20/1B2 & 21/2,
SIVAYAM Village,
Krishnarayapuram Taluk,
Karur District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2029

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR**

To
The Managing Director,
M/s.NAVAMANI MINES PRIVATE LIMITED ,
SF No.19/1C,20/1B2 & 21/2, Sivayam North Village, Krishnarayapuram Taluk, Karur District.,

Pin: 639120

Copy to:

1. The Commissioner, KRISHNARAYAPURAM-Panchayat Union, Krishnarayapuram Taluk, Karur District .
 2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
 3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Salem for favour of kind information.
 4. File
-

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Blue Metal Solings and Chips of sizes (1 1/2)", (3/4)", (1/2)", (1/4)", M Sand & P Sand	35000	T/Month

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	0.5	On Industrys own land
Effluent Type : Trade Effluent			
1.	Trade Effluent (Sand Washing)	25.0	Recycling to process

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos			
			Sewage		Trade Effluent	
			1		0	
1.	pH		5.5 to 9			
2.	Temperature	oC	-			
3.	Particle size of Suspended solids	-	-			
4.	Total Suspended Solids	mg/l	30			
5.	Total Dissolved solids (inorganic)	mg/l	-			
6.	Oil & Grease	mg/l	-			
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20			
8.	Chemical Oxygen Demand	mg/l	-			
9.	Chloride (as Cl)	mg/l	-			
10.	Sulphates (as SO4)	mg/l	-			
11.	Total Residual Chlorine	mg/l	-			
12.	Ammonical Nitrogen (as N)	mg/l	-			
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-			
14.	Free Ammonia (as NH3)	mg/l	-			
15.	Arsenic (as As)	mg/l	-			
16.	Mercury (as Hg)	mg/l	-			
17.	Lead (as Pb)	mg/l	-			
18.	Cadmium(as Cd)	mg/l	-			
19.	Hexavalent Chromium (as Cr+6)	mg/l	-			
20.	Total Chromium (as Cr)	mg/l	-			
21.	Copper (as Cu)	mg/l	-			
22.	Zinc (as Zn)	mg/l	-			
23.	Selenium (as Se)	mg/l	-			
24.	Nickel (as Ni)	mg/l	-			
25.	Boron (as B)	mg/l	-			
26.	Percent Sodium	%	-			
27.	Residual Sodium Carbonate	mg/l	-			
28.	Cyanide (as CN)	mg/l	-			
29.	Fluoride (as F)	mg/l	-			
30.	Dissolved Phosphates(as P)	mg/l	-			
31.	Sulphide (as S)	mg/l	-			
32.	Pesticides	mg/l	-			
33.	Phenolic Compounds (as C6H5OH)	mg/l	-			
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-			
35.	Radioactive materials b). Beta emitters	micro curie/ml	-			
36.	Fecal Coliform	MPN/100ml	-			

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

Additional Conditions:

- 1.The unit shall treat and dispose the sewage through the Septic tank and soak pit arrangement.
- 2.The unit shall treat the trade effluent generated from M Sand, P S and washing in the ETP and shall recycle the same as reported.
- 3.The unit shall comply with recommendations and directions mentioned in the B.P No 26 dated. 30.7.2018.
- 4.The unit shall comply with order in appeal No.1 & 2 of 2021, dated.18.08.2021 passed by the Hon'ble Appellate Authority, Tamilnadu Pollution control board, Chennai from time to time.
- 5.The unit shall ensure that the raw material (Stone boulders) is obtained from Government approved quarries having valid permission.
- 6.The unit shall not increase the production without prior consent of the TNPC Board.
- 7.The unit shall furnish a Product Approval Certificate obtained from PWD Assessment Committee within 3 months time.
- 8.The unit shall not use “use and throwaway plastics’ such as plastic sheets used for food wrapping , spreading on dining table etc., plastic plates , plastic coated teacups, plastic tumbler , water pouches and packets, plastic straw, plastic carry bags and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanutpalm, stainless steel, glass, porcelain plates/cups/cloth bag, jute bag etc.,

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR**

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR**



**BEFORE THE APPELLATE AUTHORITY
TAMIL NADU POLLUTION CONTROL BOARD**

(Wednesday, Eighteenth day of August, Two thousand and twenty one)

**HON'BLE JUSTICE K.B.K. VASUKI
CHAIRMAN
and
Thiru Dr. B. Jeyaraman
Member**

APPEALS 1 & 2 / 2021

M/s. Navamani Mines Private Limited,
(Formerly Techtrans Construction India Private Limited),
Represented by its Managing Director P. Mani,
Door No. 5 / 898,
Azhagu Nagar,
Trichy Road, Namakkal – 637 001. - Appellant

Vs.

1) The Tamilnadu Pollution Control Board,
Rep. by its Member Secretary,
No. 76, Anna Salai, Guindy,
Chennai – 600 032.

2) The District Environmental Engineer,
Tamilnadu Pollution Control Board,
Karur.

3) M/s. Sri Rathinagiriswarar Blue Metals,
Rep. by its Proprietor,
Mr. M. Palaniyandi,
No.2/34, Ambalakarar Street,
Somarasampettai,
Srirangam Taluk,
Trichy District. - Respondents.

Mr. K. S. Viswanathan - Counsel for the applicant
Mr. S Muralidharan - Representing respondents 1&2.
Mr. Sai Sathyajith - Counsel for the 3rd respondent.

COMMON ORDER:

1. The present two appeals are filed by the appellant unit challenging the rejection of the Appellant unit's CTO application by order dated 7.1.2021 in Proc. No: F.099 KAR / OS / DEE / TNPCB / 14 / W&A / 2021 issued by the 2nd respondent DEE representing the 1st respondent TNPCB.

2. The brief facts which are relevant for consideration herein are as follows:

The appellant unit M/s. Navamani Mines Pvt. Limited have become the owner of the lands comprised in S. No: 19/1C, 20/1B2 and 21/2, Sivayam Village, Krishnarayapuram Taluk, Karur District by virtue of sale deed dated 20.3.2019. The vendor of the lands by name M/s. Techtrans Constructions India Pvt. Ltd established and operated their industrial plant in the same site from 2009 vide valid consent order ending on 30.9.2012 issued by the respondents 1 & 2. The vendor M/s. Techtrans Constructions India P. Ltd had not renewed the consent order beyond 30.09.2012 and the land was purchased by the appellant unit by way of registered sale deed dated 20.3.2019. The appellant unit, after their purchase, made an application on 2.4.2019 to the respondents 1 & 2 seeking an order of CTE-NEW and the application was, by order dated 10.4.2019, rejected by the 2nd respondent DEE on three grounds that (i) the unit of M/s. Techtrans Construction India P. Ltd has not renewed their consent after 30.9.2012 and has not remitted consent fee thereafter and has also removed the machinery and the site is kept vacant (ii) the CTE application filed by the

appellant could be considered as new site application and (iii) three stone crushing units viz., M/s. Vaigal Blue Metals, M/s. Reena Crusher Unit and M/s. Rathinagiriswarar Blue Metals are located within 1 KM distance from the proposed site and the same is not complying with the distance criteria as per B.P. M.S.No.4 dated 2.7.2004.

3. The rejection order dated 10.4.2019 was challenged by the appellant unit by way of appeal in Appeals 23 & 24 / 2019. During the pendency of Appeals, B.P.M.S.No.21 dated 31.7.2019 was issued relaxing one KM rule and the appellant unit withdrew their appeals 23 & 24 / 2019. The Appellant Unit filed new applications for CTE on the basis of B.P. Ms. No: 21 dated 31.7.2019 and the CTE was issued to the appellant unit on 21.8.2019. The CTE Order dated 21.08.2019 was again challenged by the 3rd respondent herein in Appeals 24 & 25 / 2020 and the Appeals were disposed off 17.6.2020 by the Appellate Authority thereby directing the parties to pursue their remedy with the respondent-Board.

4. In the mean while B.P. Ms. No: 21 was challenged before the Hon'ble High Court and order of stay of operation of B.P.M.S.No.24 was passed on 6.9.2019 and on 18.08.2020 by the Hon'ble High Court. In the mean while the appellant - unit filed application for CTO on 6.3.2020 resubmitted on 5.1.2021 and the CTO application filed by the unit was rejected by order dated 7.1.2021 by the 2nd respondent on the grounds that 3 stone crushing units are located within 1 KM norm, CTE was

issued based on B.P.M.S.No.21 dated 31.07.2019 and the operation of B.P.M.S.No.21 was stayed by the Hon'ble High Court by order dated 06.09.2019 and 18.08.2020 in W.P.26786/2019. The present appeals are filed by the appellant unit challenging the order of rejection of their CTO application by order dated 7.1.2021 issued by the 2nd respondent.

5. During the pendency of the appeals, the 3rd respondent-M/s. Rathinagiriswarar Blue Metals got themselves impleaded in the appeals for opposing the relief seeking to set aside the impugned order of rejection and for issuing CTO as sought for by the appellant unit. After the impleadment of the 3rd respondent unit in the present appeals, the appellant unit has also filed appeals along with application for delay condonation in presenting the appeals wherein the appellant is seeking to challenge the renewal consent order dated 8.3.2019 issued to the 3rd respondent unit by the 2nd respondent-DEE. The renewal of CTO order issued in favour of 3rd respondent is sought to be contested by the Appellant unit in the other appeals mainly on the ground that the original CTE order of 2012, consequential CTO order of 2014 and subsequent periodical renewal orders upto the impugned order dated 8.3.2019 issued in favour of the 3rd respondent unit are hit by 1 KM distance norm prescribed in B.P. Ms. NO; 4 dated 2.7.2004 and are invalid and liable to be set aside and the appellant has come to know about the same only during appeal proceedings in Appeals 23 & 24 / 2019 filed by the 3rd respondent herein challenging CTE order dated 21.8.2019 issued to the appellant unit. The condone delay

applications No.45 & 46 / 2021 filed along with the connected appeals are separately dealt with.

6. According to the appellant unit, their vendor had been continuously operating their unit from 2009 in the same site under valid consent order issued by the respondents and the appellant having purchased the same site, the application for CTE formerly made by them for bringing the change of management to the notice of the respondent-Board and the CTE and CTO applications filed by them for establishing their unit in the same site cannot be treated as new applications. It is their specific contention that the three units mentioned in the impugned order dated 7.1.2021 stated to be established under valid consent order are hit by 1 KM distance norm prescribed in B.P. Ms. No: 4 dated 2.7.2004 as such the consent orders issued to them cannot be treated as valid consent orders. It is also their contention that other units M/s.Techtrans Constructions India Pvt. Ltd who is the vendor of the Appellant unit, M/s.Vaigai Blue Metals and M/s. Reena Crusher Unit had already been operating in their respective sites within prohibited distance at the time of issuing the consent order to the 3rd respondent. As such the consent order issued for the establishment and operation of the 3rd respondent unit within one KM distance from other already existing units including M/s. Techtrans Constructions India Pvt. Ltd is not valid consent order. It is also their contention that even as per the report of the respondents 1 & 2 the other two units by name M/s. Vaigai Blue Metals and M/s. Reena Crusher Unit having not been under operation and

having not renewed their consent beyond 2020 and 2018 respectively and the 3rd respondent having not obtained valid consent order, the location of such units cannot be taken into consideration for applying distance criteria, for applying the stay order granted by the Hon'ble High Court and cannot be cited as one of the grounds for rejecting the CTO application filed by the appellant as if the proposed site does not satisfy the one KM rule between two establishments as per B.P. Ms. 4 dated 2.7.2004.

7. Whereas the contesting 3rd respondent unit has raised serious objections stating that as the proposed site is within the prohibited distance from their already established and operating unit, the same is hit by B.P. Ms. 4 dated 2.7.2004. It is also their contention that the appellant's application for CTE was earlier rejected as per B.P.Ms. 4 dated 2.7.2004 and the appellant withdrew their appeals filed against the rejection order dated 10.4.2019 and filed the new applications for CTE and obtained CTE on the basis of B.P.Ms.No.21 dated 31.07.2019 relaxing 1 KM rule. It is their contention that when operation of distance criteria relaxation B.P.Ms.No.21 is stayed by Hon'ble High Court thereby restoring the distance criteria of 1 KM rule as per B.P.Ms.4, the appellant cannot get over the compliance of distance criteria as per B.P.Ms.No.4 while seeking CTO and the impugned rejection of CTO for not complying with the distance criteria is validly issued and cannot be questioned on any justifiable ground in the present appeals by the Appellant unit.

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8. The 3rd respondent has contended that as B.P. Ms 21 is stayed by Hon'ble High Court of Madras by order dated 6.9.2019 and by further order dated 18.8.2020 and as the stay order is still in force under consideration by Hon'ble High Court, no order for CTO can be granted to the appellant-unit in violation of B.P. Ms. No: 4.

9. On the basis of the pleadings raised and arguments advanced on both sides, the point arises for the consideration of the Appellate Authority is as follows:

Whether the impugned order of rejection of CTO filed by the appellant unit is liable to be rejected or liable to be confirmed?

10. The fact remains undisputed are that one M/s. Techtrans Constructions India Pvt. Ltd had been operating their industrial plant in the lands comprised in S. No: 19/1C, 20/1B2 & 21/2 Siviya North village, Krishnarayapuram Taluk, Karur District under valid permit ending with 30.9.2012 obtained from the respondents 1 & 2. The industrial unit fail to renew the consent order beyond 30.9.2012 and the lands are by virtual sale deed dated 20.3.2019 sold to the petitioner unit. The petitioner unit after their purchase made an application seeking CTE-NEW and the application dated 2.4.2019 was by order dated 10.4.2019 rejected by the 2nd respondent DEE representing the 1st respondent-TNPCB on the grounds that 3 stone crushing units including that of the 3rd respondent unit are located from the proposed site within one KM distance as prescribed in B.P. Ms.

No: 4 dated 2.7.2004. The rejection order was challenged by the petitioner in appeals 23 & 24 / 2019. During the pendency of the appeal B.P. Ms. No: 21 relaxing one KM rule between two crushing units was issued as such the appeals were withdrawn and fresh application was filed under B.P. Ms. No: 21 and fresh CTE order under B.P. Ms. No: 21 was issued to the petitioner unit. The CTE order issued to the petitioner unit was challenged by the 3rd respondent in Appeals 23 & 24 / 2019 and the appeals are disposed of by directing the parties to work out the remedy before the 1st respondent TNPCB.

11. In the meanwhile, B.P. Ms. No: 21 was stayed by the Hon'ble High Court of Madras on 5.9.2019 in W.P. 26786/2019 and the interim order was further clarified by clarification order dated 18.8.2020 in the same writ petition. The present petitioner who filed the application seeking CTO approach the Hon'ble High Court by a writ petition for directing the respondent-Board to dispose of their application and the writ petition is disposed of giving liberty to the petitioner to pursue his application in accordance with law with the respondent TNPCB. The petitioner herein thereafter made representation on 16.11.2020 to the respondent-TNPCB seeking CTO. The respondent-Board by order dated 7.1.2021 rejected the application for CTO after CTE by citing the existence of 3 stone crushing units within one KM distance and the stay order of Hon'ble High Court dated 6.9.2019 clarified in order dated 18.8.2020. Aggrieved against the same, the petitioner has preferred Appeals 1 & 2 / 2021 challenging the rejection of CTO.

During the pendency of Appeals the 3rd respondent M/s. Rathinagiriswarar Blue Metals got themselves impleaded in the Appeals.

12. The appellant unit was issued CTE on 21.8.2019 based on B.P. Ms. No: 21 dated 31.7.2019. The appellant unit made their application for CTO-After CTE dated 6.3.2020, resubmitted on 5.1.2021 much after the order of stay of B.P. Ms. No: 21 granted by the Hon'ble High Court. The impugned order dated 7.1.2021 has not only referred to the stay of operation of B.P. Ms. No: 21 granted by the Hon'ble High Court, but also the location of three stone crushing units viz., M/s. Vaigai Blue Metals, M/s. Reena Crusher unit and M/s. Rathinagiriswarar Blue Metals at a distance of 610m, 470m and 840m respectively from the proposed unit by reason of which, according to the respondent-Board, the appellant-unit does not comply with the distance criteria between two stone crushing units as per B.P. Ms. No: 4 dated 2.7.2004.

13. During the pendency of the Appeals, the concerned DEE and AEE of the respondents 1 & 2 have furnished the details regarding the dates on which the CTE and CTO orders are issued to and the present status of all the three units mentioned in the impugned order. The details so furnished by the concerned DEE to the 1st respondent-Board on 5.7.2019 and the topo sketch showing the location of the appellant unit and other units in the concerned survey nos. as drawn by AEE, TNPCB, Karur are enclosed at Pages 9 to 11 and 13 of the additional typed set filed

on 10.3.2021 by the appellant. As per the topo sketch enclosed at page 13, M/s. Vaigai blue Metals, M/s. Reena Crusher and M/s. Rathinagiriswarar Blue Metals are situated within the prohibited distance of the proposed site of the appellant unit, whereas the distance between all the three units mentioned in the impugned order, as seen from AEE's topo sketch, is also within one KM distance between each other. While the distance between M/s. Vaigai Blue Metals and M/s. Rathinagiriswarar Blue Metals is 940 meters, the distance between M/s. Reena Crusher and M/s. Rathinagiriswarar is 840 m and distance between M/s. Vaigai Blue Metals and M/s. Reena Crusher is also equally within 1 KM prohibited distance.

14. The reading of the details furnished by DEE of Karur dated 5.7.2019 will reveal that M/s. Vaigai Blue Metals was granted CTE on 28.12.2006 and CTO on 17.6.2009 periodically renewed upto 31.3.2020. It is not shown herein that M/s. Vaigai Blue Metal has filed any application for obtaining CTO order beyond 2020. The other unit M/s. Reena Crusher unit was granted CTE on 18.8.2005 and CTO on 16.4.2007 and the renewal was periodically made upto 31.3.2018 and M/s. Reena Crusher Unit has not made any application for renewal of consent for further period and was not under operation. The 3rd respondent-unit M/s. Sri Rathinagiriswarar Blue Metals was originally granted CTE on 31.8.2012 and CTO on 9.12.2014 with periodical renewal order upto 31.3.2024 and present status is, as per the report dated 5.7.2019, not in operation but intermittently. The CTO issued to the 3rd respondent unit in

2014 was in continuation of CTE order dated 31.8.2012. Even according to the 3rd respondent, the subsequent orders issued in favour of the 3rd respondent is periodical renewal orders and last such renewal order is dated 8.3.2019 is issued for the period upto 31.3.2024. The facts made available herein would reveal that M/s. Rathinagiriswarar Blue Metals was originally granted CTE on 31.8.2012 during which period M/s. Techtrans Constructions India Pvt. Ltd was in operation under valid consent order upto 31.9.2012 and M/s. Vaigai Blue Metals and M/s. Reena Crusher units were also under operation armed with Board's consent order

15. The combined appreciation of the facts and circumstances involved herein relating to the issue of CTE and CTO orders in respect of three units mentioned in the impugned order and also in respect of the unit belonging to the vendor of the appellant unit, if viewed in the light of the topo sketch of AEE and the details furnished by the DEE dated 5.7.2019 would only go to show that out of three units mentioned in the impugned order, two units M/s. Vaigai Blue Metals and M/s. Reena Crusher have obtained renewal consent order for the period upto 2020 and 2018 respectively and as on the date of consideration of the appellant's CTO application on 5.1.2021 and on the date of impugned order dated 7.1.2021, the above two units have not renewed their consent order and were not in operation. As such the mere location of above mentioned two units within one KM distance without any renewal consent order and without any operation cannot be taken into account for applying distance

criteria, for applying the stay order of the Hon'ble High Court and cannot be cited as one of the grounds i.e., as violating 1 KM rule for rejecting the appellant-unit's CTO application.

16. With regard to the 3rd respondent-unit, the same is ofcourse presently armed with consent order ending upto 2024. However, it cannot be now disputed that the 3rd respondent-unit had been originally issued CTE and CTO order and had been periodically issued renewal orders when other units such as M/s. Reena Crusher, M/s. Vaigai Blue Metals and M/s. Techtrans Construction India P. Ltd were operating within the prohibited distance of 1 KM. It is relevant to point out that the CTE and CTO orders issued in favour of M/s. Techtrans Construction India Private Ltd, M/s. Vaigai Blue Metals and M/s. Reena Crushers were only during and after disposal of the writ petition challenging B.P. Ms. No: 4 and up holding B.P. Ms. No:4, whereas the CTE and CTO orders issued in favour of M/s. Rathinagiriswarar Blue Metals was when other consented, established and operating units were located within prohibited distance thereby hit by 1 KM rule much after B.P. Ms. No: 4 was upheld by the Hon'ble High Court. That being so, the Appellate Authority is of the view that considering the dates and events relating to CTE and all CTO orders of 3rd respondent, the location of the 3rd respondent unit cannot also be taken into consideration by applying the distance criteria and for applying the stay order of the Hon'ble High Court and cannot be cited as the reason for rejecting the appellant unit's application for CTO as if the

appellant-unit's proposed site has not complied with the one KM distance rule as per B.P. Ms. No: 4 dated 2.7.2004.

17. It is true that the applications 45 & 46 / 2021 filed by the appellant-unit seeking condonation of delay in filing the appeals challenging the validity of consent order dated 8.3.2019 issued to the 3rd respondent are being simultaneously dealt with by this Appellate Authority. However, as the issue involved in the same is as to whether the delay in filing the Appeals is sufficiently explained and can be condoned or not, the other aspects on merits relating to issuance of CTE and CTO and subsequent renewal orders relating to 3rd respondent can be, for the limited purpose of deciding the issue involved herein, gone into in the present Appeals.

18. Further, though all are bound by the stay order granted by the Hon'ble High Court, the respondents 1 & 2 have erroneously rejected the CTO application by referring to the stay order of the Hon'ble High Court without duly considering the actual factual situation involved in the present case regarding the prohibited distance between all the three units mentioned in the impugned order and the present status regarding non-operation and no renewal of consent order in respect of the first two units and the factual situation regarding the period of grant of CTO and CTE to the 3rd respondent. Such failure on the part of the respondents 1 & 2 has resulted in the impugned order of rejection.

19. The appellate Authority is of the view that for the discussion held above in the light of the facts and circumstances involved herein, the impugned order is liable to be rejected with further direction issued to the respondents 1 & 2 to consider granting the CTO to the appellant unit as sought for in the application.

20. In the result the appeals are allowed by setting the impugned rejection order dated 7.1.2021 in proc. F.099 KAR / OS / DEE / TNPCB / 14 / W&A / 2021 issued by the 2nd respondent representing 1st respondent-Board with further direction issued to the respondents 1 & 2 to consider granting CTO to the appellant unit. No order as to costs.

Sd/-*
MEMBER**

Sd/-*
CHAIRMAN.**

To

M/s. Navamani Mines Private Limited,
(Formerly Techtrans Construction India Private Limited),
Represented by its Managing Director P. Mani,
Door No. 5 / 898, Azhagu Nagar,
Trichy Road, Namakkal – 637 001.

M/s. Sri Rathinagiriswarar Blue Metals,
Rep. by its Proprietor, Mr. M. Palaniyandi,
No.2/34, Ambalakarar Street,
Somarasampettai, Srirangam Taluk, Trichy District.

Copy to: Member Secretary, TNPCB, Chennai

✓ Copy to: DEE, TNPCB, Karur

Copy to: Counsel for appellant

Copy to: Standing counsel of TNPCB

Copy to: Counsel for the 3rd respondent

Copy to: Law Section

// TRUE COPY //

E. U. Aravindan
18/01/2021
DEPUTY MANAGER,
APPELLATE AUTHORITY.



தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்.
மாவட்ட சுற்றுச்சூழல் பொறியாளர் அலுவலகம், கரூர்.

நடவடிக்கை குறிப்பாணை எண்/மாசு/சு.பொ./த.நா.மா.க.வா/கரூர்/கோ.எண்.1597/நீர்/2023. நாள்: 10.07.2023.

பொருள்: தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம் - கரூர் மாவட்டம், கிருஷ்ணராயபுரம் வட்டம், சிவாயம் வடக்கு கிராமம், சர்வே.எண். 19/1C, 20/1B2 & 21/2 பகுதியில் இயங்கிவரும் தி/ள். நவமணி மைன்ஸ் பிரைவேட் லிமிடெட் என்ற தங்களது தொழிற்சாலைக்கு தொழிற்சாலைக்கு 1974 -ம் ஆண்டு நீர் மாசு தடுப்பு மற்றும் கட்டுப்பாடு சட்டம் - முகாந்திரம் கோரல் - தொடர்பாக.

பார்வை: 1. CTO Proc. No.F.0995KAR/OS/DEE/TNPCB/KAR/W/2022, Dated: 19.09.2022.
2. தமிழ்நாடு மாசு கட்டுப்பாடு வாரிய பொறியாளர்களால் ஆய்வு மேற்கொள்ளப்பட்ட நாள்: 07.07.2023.

1988 ம் ஆண்டு திருத்தப்பட்ட 1974 ஆம் ஆண்டு நீர் (மாசு தடுப்பு மற்றும் கட்டுப்பாடு) சட்டம் தமிழ்நாட்டில் செயலில் உள்ளது. தமிழ்நாடு மாசு கட்டுப்பாடு வாரியமானது மேற்கூறிய சட்டத்தினை செயல்படுத்துகிறது. கரூர் மாவட்டம், கிருஷ்ணராயபுரம் வட்டம், சிவாயம் வடக்கு கிராமம், சர்வே.எண். 19/1C, 20/1B2 & 21/2 பகுதியில் இயங்கிவரும் தி/ள். நவமணி மைன்ஸ் பிரைவேட் லிமிடெட் என்ற தங்களது கிரவுர் தொழிற்சாலை 07.07.2023 அன்று ஆய்வு செய்யப்பட்டது.

தங்களது தொழிற்சாலையானது பார்வை-1ல் கண்டுள்ள இசைவாணையில் குறிப்பிட்டுள்ள இயந்திர தளவாடங்களுக்கு மிகையாக கல் அரைக்கும் இயந்திரங்கள் நிர்மாணிக்கப்பட்டிருப்பது அறிய வந்தது. மேலும், இசைவாணையில் குறிப்பிட்டுள்ள நிபந்தனைகளான தார் சாலை அமைப்பது, தூசிகளை கட்டுப்படுத்த, நீர் தெளிப்பான் அமைப்பு ஏற்படுத்துவது மற்றும் பசுமைவளையம் ஏற்படுத்துவது போன்றவைகள் நடைமுறைப்படுத்தாமல் இருப்பது கண்டறியப்பட்டது.

ஆகவே மேற்கண்ட விதிமீறல்கள் தாங்கள் மேற்படி சட்டத்தின் 25ம் பிரிவின் வரைமுறைகளை மீறியுள்ளீர்கள். அந்த செய்கையானது மேற்படி சட்டத்தின் 33(அ) பிரிவின்படி தொழிற்சாலையினை மூடுவதற்கும் மின்சாரம் மற்றும் நீர் வழங்குதலை நிறுத்தவும் ஆணையிடத் தக்கதாகும்.

உங்கள் நிறுவனத்தை மேற்சொன்ன சட்டத்தின் 33(A) பிரிவின் படி மூடுவதற்கும் மின்சாரம் வழங்குதல் மற்றும் நீர் வழங்குதலை நிறுத்தவும் ஏன் ஆணை பிறப்பிக்கக்கூடாது என்பதற்கும் இந்த அறிவிப்பு கிடைத்த 7 நாட்களுக்குள் முகாந்திரம் அளிக்க வேண்டும் என்று உத்தரவிடப்படுகிறது.

மேற்குறிப்பிட்டுள்ள கால அளவுக்குள் பதில் எதுவும் பெறப்படாவிட்டால் தங்கள் தரப்பில் திருப்தி அளிக்கும் விளக்கம் ஏதும் இல்லை எனக்கருதி நடவடிக்கை மேற்கொள்ளப்படும் என தெரிவிக்கப்படுகிறது.

3. 07.07.2023
மாவட்ட சுற்றுச்சூழல் பொறியாளர்
தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்,
கரூர்.

பெறுநர் :

நிர்வாக உரிமையாளர்,
தி/ள். நவமணி மைன்ஸ் பிரைவேட் லிமிடெட்,
சர்வே.எண். 19/1C, 20/1B2 & 21/2,
சிவாயம் வடக்கு கிராமம்,
கிருஷ்ணராயபுரம் வட்டம்,
கரூர் மாவட்டம்.

10/7/23

Received

10/7/23

ஒப்புதலுடன் கூடிய பதிவுத் தபாலில்.



தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்.
மாவட்ட சுற்றுச்சூழல் பொறியாளர் அலுவலகம், கரூர்.

நடவடிக்கை குறிப்பாணை எண்: மாகசு.பொ./த.நா.மாக.வர/கரூர்/தொ.எண்.1597/காற்று/2023, நாள்.10.07.2023.

பொருள். தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம் - கரூர் மாவட்டம், கிருஷ்ணராயபுரம் வட்டம், சிவாயம் வடக்கு கிராமம், சர்வே.எண். 19/1C, 20/1B2 & 21/2 பகுதியில் இயங்கிவரும் தி/ள். நவமணி மைன்ஸ் பிரைவேட் லிமிடெட் என்ற தங்களது தொழிற்சாலைக்கு 1981 -ம் ஆண்டு காற்று மாசு தடுப்பு மற்றும் கட்டுப்பாடு சட்டம் - முகாந்திரம் கோரல் - தொடர்பாக.

பார்வை: 1. CTO Proc. No.F.0995KAR/OS/DEE/TNPCB/KAR/A/2022, Dated: 19.09.2022.
2. தமிழ்நாடு மாசு கட்டுப்பாடு வாரிய பொறியாளர்களால் ஆய்வு மேற்கொள்ளப்பட்ட நாள்: 07.07.2023.

1987ல் திருத்தப்பட்ட 1981 ஆம் ஆண்டு காற்று (மாசு தடுப்பு மற்றும் கட்டுப்பாடு) சட்டம் (சட்டம் என இதற்குப்பின் இதில் குறிப்பிடப்படும்) தமிழ்நாட்டில் செயலில் உள்ளது. தமிழ்நாடு மாசு கட்டுப்பாடு வாரியமானது மேற்கூறிய சட்டத்தினை செயல்படுத்துகிறது. கரூர் மாவட்டம், கிருஷ்ணராயபுரம் வட்டம், சிவாயம் வடக்கு கிராமம், சர்வே.எண். 19/1C, 20/1B2 & 21/2 பகுதியில் இயங்கிவரும் தி/ள். நவமணி மைன்ஸ் பிரைவேட் லிமிடெட் என்ற தங்களது கிரவுன் தொழிற்சாலை 07.07.2023 அன்று ஆய்வு செய்யப்பட்டது.

தங்களது தொழிற்சாலையானது பார்வை-1-ல் கண்டுள்ள இசைவாணையில் குறிப்பிட்டுள்ள இயந்திர தளவாடங்களுக்கு மிகையாக கல் அரைக்கும் இயந்திரங்கள் நிர்மாணிக்கப்பட்டிருப்பது அறிய வந்தது. மேலும் இசைவாணையில் குறிப்பிடப்பட்டுள்ள காற்று மாசு தடுப்பு சாதனங்கள் பொருத்தப்படாமல் இருப்பதும் கண்டறியப்பட்டது. மேலும், இசைவாணையில் குறிப்பிடப்பட்டுள்ள நிபந்தனைகளான தார் சாலை அமைப்பது, தூசிகளை கட்டுப்படுத்த, நீர் தெளிப்பான் அமைப்பு ஏற்படுத்துவது மற்றும் பசுமைவளையம் ஏற்படுத்துவது போன்றவைகள் நடைமுறைப்படுத்தாமல் இருப்பது கண்டறியப்பட்டது.

ஆகவே, தாங்கள் மேற்படி சட்டத்தின் 21ம் பிரிவின் வரைமுறைகளை மீறியுள்ளீர்கள். அந்த செய்கையானது மேற்படி சட்டத்தின் 31(A) பிரிவின்படி தொழிற்சாலையினை மூடுவதற்கும் மின்சாரம் மற்றும் நீர் வழங்குதலை நிறுத்தவும் ஆணையிடத் தக்கதாகும்.

உங்கள் நிறுவனத்தை மேற்சொன்ன சட்டத்தின் 31(A) பிரிவின் படி மூடுவதற்கும் மின்சாரம் வழங்குதல் மற்றும் நீர் வழங்குதலை நிறுத்தவும் ஏன் ஆணை பிறப்பிக்கக்கூடாது என்பதற்கும் இந்த அறிவிப்பு கிடைத்த 7 நாட்களுக்குள் முகாந்திரம் அளிக்க வேண்டும் என்று உத்தரவிடப்படுகிறது.

மேற்குறிப்பிட்டுள்ள கால அளவுக்குள் பதில் எதுவும் பெறப்படாவிட்டால் தங்கள் தரப்பில் திருப்தி அளிக்கும் விளக்கம் ஏதும் இல்லை எனக்கருதி நடவடிக்கை மேற்கொள்ளப்படும் என தெரிவிக்கப்படுகிறது.

3-07-2023
மாவட்ட சுற்றுச்சூழல் பொறியாளர்,
தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்,
கரூர்.

பெறுநர்

நிர்வாக உரிமையாளர்,
தி/ள். நவமணி மைன்ஸ் பிரைவேட் லிமிடெட்,
சர்வே.எண். 19/1C, 20/1B2 & 21/2,
சிவாயம் வடக்கு கிராமம்,
கிருஷ்ணராயபுரம் வட்டம்,
கரூர் மாவட்டம்.

Received
12/7/23



TAMIL NADU POLLUTION CONTROL BOARD

From

M. Malaiyandi, M.E.,
Joint Chief Environmental Engineer
(Monitoring)(a/c),
TamilNadu Pollution Control Board,
No. 9, 4th Cross Street,
Brindhavan Road,
Fairlands, Salem – 636 016.

To

Executive Engineer,
TANGEDCO,
Karur

Lr.No. F.139-1/Tech/JCEE(M)/TNPCB/SLM/2023 dated 11.07.2023

Sir,

Sub: TNPCB – O/o. JCEE(M), Salem – Court cases – Implementation of the orders issued by the Hon'ble NGT (SZ) in O.A. No.148/2022 – M/s. Sri Rathinagiriswarar Blue Metals and M/s. Navamani Mines Private Limited, Krishnarayapuram Taluk, Karur District - Request to furnish the details of TANGEDCO power supply provided to the said units – Regarding

Ref: Orders of the Hon'ble NGT (SZ) dated 15.03.2023 and 18.05.2023 in O.A. No.148/2022

I wish to bring to your kind notice that the Hon'ble NGT (SZ) in the order dated 18.05.2023 in O.A. No.148/2022, filed by Tmt. Sushmitha against the unit of M/s Sri Rathinagiriswarar Blue Metals functioning in SF No 2/1, Sivayam North Village, Krishnarayapuram Taluk, Karur District has directed the TamilNadu Pollution Control Board (TNPCB) and State Environment Impact Assessment Authority (SEIAA) to inspect the unit and to furnish report. The Hon'ble NGT in its order dated 18.05.2023 in O.A. No.148/2022 has directed inter alia as follows

Para 4: Therefore, we direct the SEIAA- TamilNadu and the TamilNadu Pollution Control Board to make an inspection once again and file their individual report answering the queries raised in the original application and also as required by this Tribunal. Before the authorities go for inspection, let the applicant also be put on notice.

அனுப்பப்பட்டது
நாள்: 11/7/23

5. The following particulars have to be furnished in the individual report to be filed by HT SEIAA- TamilNadu and the TamilNadu Pollution Control Board after making a spot inspection.

- i. Details about the quarrying units and crusher units separately.
- ii. Whether the respondents are operating the quarry with valid Environmental Clearance/ Lease and if so, the validity of the same.
- iii. If they had operated in excess, whether the same has been found out and any compensation has been levied by the appropriate authority.
- iv. **Similarly, for the crusher unit also, what was the original capacity of the crusher and the expanded capacity and whether they had valid Consent to Operate originally and also for the expanded capacity and the period of illegal operation (if any) and the assessment of compensation payable by them.**

6) Post the matter on 25.07.2023.

Based on the orders of the NGT and instructions issued by the TamilNadu Pollution Control Board the following units were inspected by the JCEE (M), Salem along with officials of TNPCB on 07.07.2023.

1. M/s Navamani Mines Private Limited, Sivayam North Village, Krishnarayapuram Taluk, Karur District
2. M/s Sri Rathinagiriswarar Blue Metals, Sivayam North Village, Krishnarayapuram Taluk, Karur District

During the time of Inspection it was found that the units had installed stone crushing equipments more than the consented capacity and availed TANGEDCO power supply for the machine. In order to assess the actual production, original capacity of the crusher and the expanded capacity of the crusher the power (load) connected to the stone crushing units is essential. Hence, it is requested to furnish all the service connection details provided to the above said units along with the date of 1st service connection with power (load) and subsequent additional loads provided to the said units with date of such service connections provided to these units so as to furnish the report to the Hon'ble NGT (SZ).

D. Manjunath
for Joint Chief Environmental Engineer (M) (a/c),
TamilNadu Pollution Control Board, Salem.
2

**TANGEDCO****From**

Er.V.Alagesan, B.E.MCA,
Executive Engineer,
Operation & Maintenance,
Kulithalai.

To

The Joint Chief Environmental Engineer,
(Monitoring)(a/c)
Tamil Nadu Pollution Control board,
No.9, 4th cross street,
Brinthavan road,
Fairlands, Salem-636 016

Lr.No:EE/O&M/KLT/TA/F.HT/D.No: 116/2023-24 Dt:17.07.2023.

Sir,

Sub: Electricity – TNPCB – O/o. JCEE(M) , Salem – Court cases – Implementation of the orders issued by the Hon'ble NGT (SZ) in O.A. No.148/2022- M/s.Sri Rathinagiriswarar Blue metals and M/s.Navamani mines Private limited, Krishnarayapuram Taluk, Karur District – TANGEDCO power supply provided – Details –Submission of Regarding.

- Ref: 1) Orders of the Hon'ble NGT (SZ) dated 15.03.2023 and 18.05.2023 in O.A. No.148/2022.
2) Lr.No:F.139-1/Tech/JCEE(M)/TNPCB/SLM/2023 dated:11.07.2023.
3).Lr.No:AEE/O&M/AMI/CI/F.HT/D.No: 68 /2023-24 Dt:12.07.2023.

As per the ref (2) cited above, it is hereby informed the following HT service connection details are furnished below.

Sl.No	Name of the Section	HT SC NO. and Date of Supply	Capacity in KVA	Name of Company	Type of Industry	Present status
1.	North/Ayyermalai	069094430120 & 22.05.2015	350 KVA	Sri Rathinagiriswarar Blue metals	Stone Crusher	Live
2.	North/Ayyermalai	069094430165 & 09.06.2020	850 KVA	M/s.Navamani mines private limited	Stone Crusher	Live

The additional demand has not been effected in the above HT Service Connections as on date. The Particulars are submitted for favour of further action please.

[Signature]
Executive Engineer
Operation and Maintenance
Kulithalai

Copy submitted to The Superintending Engineer / KEDC/Karur for kind information please (AEE/GL)
Copy to AEE/O&M/Ayyermalai
Copy to AE/O&M/South/Ayyermalai & North/Ayyermalai

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TAMILNADU POLLUTION CONTROL BOARD

By Registered Post with Acknowledgement Due
(This document contains 5 Pages)

CTO CONSENT ORDER NO. : O 427/RS/KAR

Proceedings No. : F. KAR1125/RS/DEE/TNPCB/KAR/A/2014 dated: 09.12.2014

Sub : Tamil Nadu Pollution Control Board - CONSENT TO OPERATE - M/s. Sri Rathinagiriswarar Blue Metals, S.F.No. 2/1, SIVAYAM North Village, KRISHNARAYAPURAM Taluk, Karur District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) -Issued- Reg.

Ref : 1. Consent to Establish Proc. No.DEE/TNPCB/KAR/F.1125/OS/A/2012 dated: 31.08.2012
2. Unit's letter for CTO dated: 22.04.2014
3. F.I.R. No. : F.KAR1125/RS/DEE /KAR/2014 dated: 18.11.2014
4. Minutes of the ZLCCC meeting (Madurai) dated: 03.12.2014

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

**The Proprietor,
M/s Sri Rathinagiriswarar Blue Metals,
S.F. No. 2/1, SIVAYAM North Village,
KRISHNARAYAPURAM Taluk,
Karur District**

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for a period ending with the 31.03.2015

(Thirty First March Two Thousand Fifteen)

R. Srinivasan
**District Environmental Engineer
Tamil Nadu Pollution Control Board
Karur**

To

**The Proprietor,
M/s Sri Rathinagiriswarar Blue Metals,
S.F No. 2/1, Sivayam North Village, Krishnarayapuram Taluk, Karur District.**

Copy to

1. The Commissioner, KRISHNARAYAPURAM Panchayat Union, KRISHNARAYAPURAM Taluk, Karur District
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. File

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு! புறம் தூய்மை வாழ்வுக்கு!



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
a	<i>Main Products manufactured:</i>		
1.	Blue Metal Jelly and chips of various sizes 1 1/2", 3/4", 1/2" & 1/4"	3400	T/Month
b	<i>By/Intermediate products manufactured: Nil</i>		

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

Sl. No.	Source of Emission	APC measures provided	Point of Discharge- Stack height (in metres)	Additional facilities to be provided	Maximum discharge in cubic metre/hr.
1.	D.G Set 320 KVA	Exhaust Pipe	3	-	-

- 3.(a) The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.No.	Parameter	Unit	Tolerance limits					
			Chimney/ Stack number					
			(1)	(2)	(3)	(4)	(5)	(6)
SPM, SO _x , NO _x , CO								
The unit shall adhere to the standards prescribed by the Board from time to time.								

- 3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below :

Sl. No.	POLLUTANT	TIME WEIGHTED AVERAGE	UNIT	TOLERANCE LIMITS	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1	Sulphur Dioxide (SO ₂)	Annual	microgram/m ³	50	20
		24 Hours	microgram/m ³	80	80
2	Nitrogen Dioxide (NO ₂)	Annual	microgram/m ³	40	30
		24 Hours	microgram/m ³	80	80
3	Particulate Matter (Size Less than 10 micro M) or PM ₁₀	Annual	microgram/m ³	60	60
		24 Hours	microgram/m ³	100	100
4	Particulate	Annual	microgram/m ³	40	40

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

	Matter (Size Less than 2.5 micro M) or PM _{2.5}	24 Hours	microgram/m ³	60	60
5	Ozone (O ₃)	8 Hours	microgram/m ³	100	100
		1 Hour	microgram/m ³	180	180
6	Lead (Pb)	Annual	microgram/m ³	0.5	0.5
		24 Hours	microgram/m ³	1.0	1.0
7.	Carbon Monoxide (CO)	8 Hours	milligram/m ³	02	02
		1 Hour	milligram/m ³	04	04
8.	Ammonia (NH ₃)	Annual	microgram/m ³	100	100
		24 Hours	microgram/m ³	400	400
9.	Benzene (C ₆ H ₆)	Annual	microgram/m ³	05	05
10.	Benzo(O) Pyrene (BaP) - particulate phase only	Annual	nanogram/m ³	01	01
11.	Arsenic (As)	Annual	nanogram/m ³	06	06
12.	Nickel (Ni)	Annual	nanogram/m ³	20	20

3(c). The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in dB(A)	Day Time (6 A.M. to 10 P.M.)	Night Time (10 P.M. to 6 A.M.)
4.	All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in SI. No.3 above.	
5.	The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.	
6.	The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.	
7.	Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in SI.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.	

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

8. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
9. The unit shall operate the dust suppression and control system comprising of water sprinkler arrangements, enclosures to the Jaw Crushers and vibrating screens, mild steel sheet silo for the powder collection continuously and ensure that the emission let out shall satisfy the emission standards prescribed by the Board.
10. The unit shall operate and maintain the APC measures provided continuously and efficiently so as to bring the quality of emission to satisfy the standards prescribed by the board.
11. The unit shall not increase the production without prior consent of the Board.
12. The unit shall maintain and continue to develop green belt by planting trees.
13. Periodical cleaning of the water spray nozzle should be carried out to avoid choking.
14. The unit shall maintain the wind net arrester/Compound wall around the unit premises.

R. My. 2/2/14
District Environmental Engineer
Tamil Nadu Pollution Control Board
Karur
2/2/14

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.

POLLUTION PREVENTION PAYS

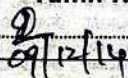
அகம் தூய்மை வாய்மைக்கு! புறம் தூய்மை வாழ்வுக்கு!



TAMILNADU POLLUTION CONTROL BOARD

6. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
7. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
8. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
9. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
10. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
11. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
12. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
13. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
14. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
15. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.


District Environmental Engineer
Tamil Nadu Pollution Control Board
Karur



POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

10. The unit shall dispose the solid waste like stone dust properly then and there for further beneficial purposes so as to avoid accumulation within the premises and the unit has to avoid the dumping of stone dust along the roads.
11. The unit shall not increase the production without prior consent of the Board.
12. The unit shall maintain and continue to develop green belt by planting trees

R. M. Raju
District Environmental Engineer
Tamil Nadu Pollution Control Board
Karur
R. M. Raju

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
5. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
6. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
7. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

	(as NH ₃)					
15	Arsenic (as As)	mg/l	-	--	--	--
16	Mercury (as Hg)	mg/l	-	--	--	--
17	Lead (as Pb)	mg/l	-	--	--	--
18	Cadmium(as Cd)	mg/l	-	--	--	--
19	Hexavalent Chromium (as Cr ⁺⁶)	mg/l	-	--	--	--
20	Total Chromium (as Cr)	mg/l	-	--	--	--
21	Copper (as Cu)	mg/l	-	--	--	--
22	Zinc (as Zn)	mg/l	-	--	--	--
23	Selenium (as Se)	mg/l	-	--	--	--
24	Nickel (as Ni)	mg/l	-	--	--	--
25	Boron (as B)	mg/l	-	--	--	--
26	Percent Sodium	%	-	--	--	--
27	Residual Sodium Carbonate	mg/l	-	--	--	--
28	Cyanide (as CN)	mg/l	-	--	--	--
29	Fluoride (as F)	mg/l	-	--	--	--
30	Dissolved Phosphates(as P)	mg/l	-	--	--	--
31	Sulphide (as S)	mg/l	-	--	--	--
32	Pesticides	mg/l	-	--	--	--
33	Phenolic Compounds (as C ₆ H ₅ OH)	mg/l	-	--	--	--
34	Radioactive materials a) Alpha emitters	micro curie/ml	-	--	--	--
35	Radioactive materials b). Beta emitters	micro curie/ml	-	--	--	--

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in SI No.3 above or to achieve the zero liquid discharge of effluent as applicable.
5. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
6. The occupier shall develop adequate width of green belt within the premises.
7. The occupier shall provide and maintain rain water harvesting facilities.
8. The unit shall treat and dispose the sewage through septic tank followed by soak pit arrangement so as to meet the standards prescribed by the Board.
9. The unit shall ensure that no trade effluent is generated at any stage of the manufacturing process.

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

By Registered Post with Acknowledgement Due
(This document contains 5 Pages)

CTO CONSENT ORDER NO. : O 427/RS/KAR

Proceedings No. : F. KAR1125/RS/DEE/TNPCB/KAR/W/2014 dated: 09.12.2014

Sub: Tamil Nadu Pollution Control Board - CONSENT TO OPERATE - M/s. Sri Rathinagiriswarar Blue Metals, S.F.No. 2/1, SIVAYAM North Village, KRISHNARAYAPURAM Taluk, Karur District - Consent for the operation of the plant and discharge of sewage under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) - Issued-Reg.

Ref: 1. Consent to Establish Proc. No.DEE/TNPCB/KAR/F.1125/OS/W/2012 dated: 31.08.2012
2. Unit's letter for CTO dated: 22.04.2014
3. F.I.R. No. : F.KAR1125/RS/DEE /KAR /2014 dated: 18.11.2014
4. Minutes of the ZLCCC meeting (Madurai) dated: 03.12.2014


CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, (Central Act, 6 of 1974) as amended (hereinafter to as "The Act") and the rules and orders made there under to

**The Proprietor,
M/s Sri Rathinagiriswarar Blue Metals,
S.F. No. 2/1, SIVAYAM North Village,
KRISHNARAYAPURAM Taluk,
Karur District**

Authorising the occupier to make discharge of sewage.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

**This CONSENT is valid for a period ending with the 31.03.2015
(Thirty First March Two Thousand Fifteen)**


**District Environmental Engineer
Tamil Nadu Pollution Control Board
Karur**

To

**The Proprietor,
M/s Sri Rathinagiriswarar Blue Metals,
S.F No. 2/1, Sivayam North Village,
Krishnarayapuram Taluk, Karur District.**

Copy to

1. The Commissioner, KRISHNARAYAPURAM Panchayat Union, KRISHNARAYAPURAM Taluk, Karur District
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. File

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
a	<i>Main Products manufactured:</i>		
1.	Blue Metal Jelly and chips of various sizes 1 1/2", 3/4", 1/2" & 1/4"	3400	T/Month
b	<i>By/Intermediate products manufactured: Nil</i>		

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

EFFLUENT TYPE	OUTLET NUMBER	DESCRIPTION OF OUTLET	MAXIMUM DAILY DISCHARGE (IN KLD)	POINT OF DISPOSAL
Sewage	1	Sewage 1	0.4	On Industry's Own Land

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

Sl.No	PARAMETERS	UNIT	TOLERANCE LIMITS - OUTLETS - Nos			
			Sewage	Trade Effluent		
			----	-----	----	-----
1	pH	-	5.5-9	--	--	--
2	Temperature	°C	-	--	--	--
3	Particle size of Suspended solids	-	-	--	--	--
4	Total Suspended Solids	mg/l	30	--	--	--
5	Total Dissolved solids (inorganic)	mg/l	-	--	--	--
6	Oil & Grease	mg/l	-	--	--	--
7	Biochemical Oxygen Demand (3 days at 27°C)	mg/l	20	--	--	--
8	Chemical Oxygen Demand	mg/l	-	--	--	--
9	Chloride (as Cl)	mg/l	-	--	--	--
10	Sulphates (as SO ₄)	mg/l	-	--	--	--
11	Total Residual Chlorine	mg/l	-	--	--	--
12	Ammonical Nitrogen (as N)	mg/l	-	--	--	--
13	Total Kjeldahl Nitrogen (as N)	mg/l	-	--	--	--
14	Free Ammonia	mg/l	-	--	--	--

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

8. The occupier shall maintain good house-keeping within the factory premises.
9. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
10. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
11. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
12. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
13. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
14. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
15. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
16. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
17. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.


 District Environmental Engineer
 Tamil Nadu Pollution Control Board
 Karur

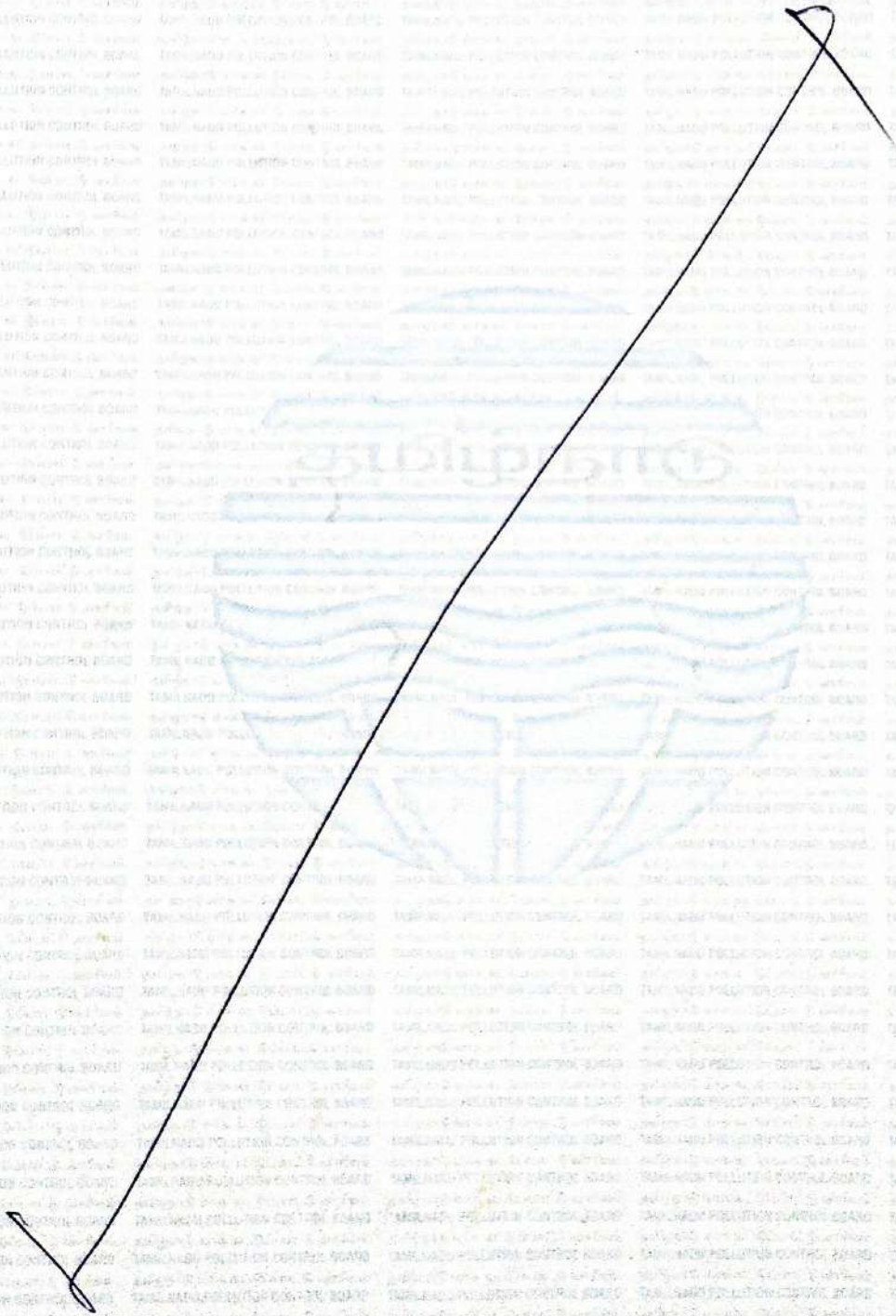
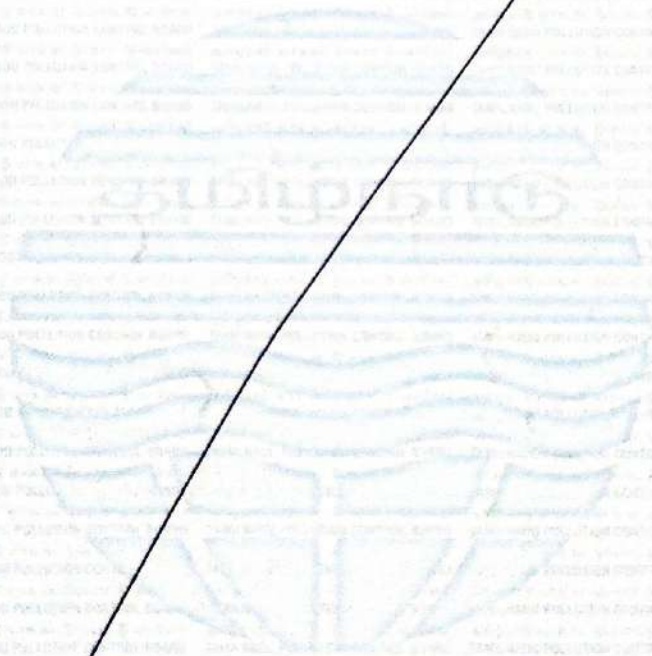
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POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD



POLLUTION PREVENTION PAYS

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Category of the Industry :

**ORANG
E**



CONSENT ORDER NO. 2305250658554 DATED: 28/04/2023.

PROCEEDINGS NO.F.0116KAR/OS/DEE/TNPCB/KAR/A/2023 DATED: 28/04/2023

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT –M/s. SRI RATHINAGIRISWARAR BLUE METALS , S.F.No. 2/1, SIVAYAM village Krishnarayapuram Taluk and Karur District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

Ref: 1. CTO Proc.No.F.KAR/1125/RS/DEE/TNPCB/KAR/W&A/2014 Dated: 09.12.2014.
2. Latest RCO Proc. No.F.0116KAR/OS/DEE/TNPCB/KAR/W/2019 DATED: 08/03/2019.
3. The unit's application No. 50658554. for CTO-Direct (Amendment) dated 14.02.2023.
4. IR.No : F.0116KAR/OS/AE/KAR/2023 dated 28/04/2023.

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor,
M/s . SRI RATHINAGIRISWARAR BLUE METALS
S.F No.2/1,
SIVAYAM Village,
Krishnarayapuram Taluk,
Karur District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2025

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR**

To
The Proprietor,
M/s.SRI RATHINAGIRISWARAR BLUE METALS,
SF No.2/1, SIVAYAM NORTH VILLAGE, KRISHNARAYAPURAM TALUK, KARUR DISTRICT,
Pin: 639120

Copy to:

1. The Commissioner, KRISHNARAYAPURAM-Panchayat Union, Krishnarayapuram Taluk, Karur District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, KARUR for favour of kind information.
4. File

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Blue Metal Jelly and chips of Various Sizes ranging from 1 1/2", 3/4", 1/2" & 1/4"	3400	T/M

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
1	Primary Crusher-1 No	Water Sprinklers with Enclosures	0	
2	Cone Crusher -1 No	Water Sprinklers with Enclosures	0	
3	Vibrating Screen	Water Sprinklers with Metal Sheet Covered Shed	0	
4	Powder conveyor drop point	Metal Sheet Cover	0	
5	DG Set-320 KVA	Acoustic enclosures with stack	3.0	
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	All Vehicle Movement & Crusher Area	Fugitive	Water Sprinklers	
2.	DG Set-320 KVA	Noise	Acoustic Enclosures	

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks
-----	-----------	------	------------------	--------

Annexure enclosed if applicable. :-

- 3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	50 80	20 80
2.	Nitrogen Dioxide (NO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM ₁₀	Annual 24 hours	microgram/m ³ microgram/m ³	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM _{2.5}	Annual 24 hours	microgram/m ³ microgram/m ³	40 60	40 60
5.	Ozone (O ₃)	Annual 24 hours	8 Hours 1 Hour	100 180	100 180
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m ³ microgram/m ³	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m ³ miligram/m ³	02 04	02 04
8.	Ammonia (NH ₃)	Annual 24 hours	microgram/m ³ microgram/m ³	100 400	100 400
9.	Benzene (C ₆ H ₆)	Annual	microgram/m ³	5	5
10.	Benzo(O) Pyrene (BaP) –particulate phase only	Annual	nanogram/m ³	01	01
11.	Arsenic (As)	Annual	nanogram/m ³	06	06
12.	Nickel (Ni)	Annual	nanogram/m ³	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Residential Area	55	45

- All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
- The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
- The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
- The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.

8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Special Additional Conditions:

- i. The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

Additional Conditions:

1. The unit shall operate and maintain the Air Pollution Control measures continuously and effectively so that the emission shall meet the NAAQ/Emission standards prescribed by the Board.
2. The unit shall operate and maintain the water sprinkler arrangements continuously and effectively to suppress the dust emission arising from the unit.
3. The unit shall comply with ANL standards prescribed by the Board.
4. Operation of the unit shall not invite any public complaints.
5. The unit shall continue to provide and develop adequate depth of green belt around the periphery.
6. The unit shall adhere to the B.P.Ms.No.4 dated 02.07.2004.
7. The unit shall ensure that, "In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the units as per law".
8. The unit shall not increase the production without prior consent of the TNPC Board.
9. The unit shall comply with the orders of the Hon'ble NGT (SZ), Chennai in O.A.No.148 of 2022 filed by Tmt.Sushmita.

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR**

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR**

Category of the Industry :

**ORANG
E**



CONSENT ORDER NO. 2305150658554 DATED: 28/04/2023.

PROCEEDINGS NO.F.0116KAR/OS/DEE/TNPCB/KAR/W/2023 DATED: 28/04/2023

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. SRI RATHINAGIRISWARAR BLUE METALS , S.F.No. 2/1, SIVAYAM village Krishnarayapuram Taluk and Karur District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

Ref: 1. CTO Proc.No.F.KAR/1125/RS/DEE/TNPCB/KAR/W&A/2014 Dated: 09.12.2014.
2. Latest RCO Proc. No.F.0116KAR/OS/DEE/TNPCB/KAR/W/2019 DATED: 08/03/2019.
3. The unit's application No. 50658554. for CTO-Direct (Amendment) dated 14.02.2023.
4. IR.No : F.0116KAR/OS/AE/KAR/2023 dated 28/04/2023.

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor,
M/s . SRI RATHINAGIRISWARAR BLUE METALS
S.F No.2/1,
SIVAYAM Village,
Krishnarayapuram Taluk,
Karur District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2025

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR**

To
The Proprietor,
M/s.SRI RATHINAGIRISWARAR BLUE METALS,
SF No.2/1, SIVAYAM NORTH VILLAGE, KRISHNARAYAPURAM TALUK, KARUR DISTRICT,
Pin: 639120

Copy to:

1. The Commissioner, KRISHNARAYAPURAM-Panchayat Union, Krishnarayapuram Taluk, Karur District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, KARUR for favour of kind information.
4. File

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Blue Metal Jelly and chips of Various Sizes ranging from 1 1/2", 3/4", 1/2" & 1/4"	3400	T/M

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	0.4	On Industrys own land
Effluent Type : Trade Effluent			
1.	No Trade effluent	0.0	Not applicable

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos				
			Sewage		Trade Effluent		
			1		0		
1.	pH		5.5 to 9		5.5 to 9		
2.	Temperature	oC	-		-		
3.	Particle size of Suspended solids	-	-		-		
4.	Total Suspended Solids	mg/l	30		200		
5.	Total Dissolved solids (inorganic)	mg/l	-		2100		
6.	Oil & Grease	mg/l	-		10		
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20		100		
8.	Chemical Oxygen Demand	mg/l	-		-		
9.	Chloride (as Cl)	mg/l	-		600		
10.	Sulphates (as SO4)	mg/l	-		1000		
11.	Total Residual Chlorine	mg/l	-		-		
12.	Ammonical Nitrogen (as N)	mg/l	-		50		
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-		-		
14.	Free Ammonia (as NH3)	mg/l	-		-		
15.	Arsenic (as As)	mg/l	-		0.2		
16.	Mercury (as Hg)	mg/l	-		0.01		
17.	Lead (as Pb)	mg/l	-		1		
18.	Cadmium(as Cd)	mg/l	-		1		
19.	Hexavalent Chromium (as Cr+6)	mg/l	-		1		
20.	Total Chromium (as Cr)	mg/l	-		2		
21.	Copper (as Cu)	mg/l	-		3		
22.	Zinc (as Zn)	mg/l	-		1.5		
23.	Selenium (as Se)	mg/l	-		0.05		
24.	Nickel (as Ni)	mg/l	-		3		
25.	Boron (as B)	mg/l	-		2		
26.	Percent Sodium	%	-		60		
27.	Residual Sodium Carbonate	mg/l	-		5		
28.	Cyanide (as CN)	mg/l	-		0.2		
29.	Fluoride (as F)	mg/l	-		2		
30.	Dissolved Phosphates(as P)	mg/l	-		-		
31.	Sulphide (as S)	mg/l	-		2		
32.	Pesticides	mg/l	-				
33.	Phenolic Compounds (as C6H5OH)	mg/l	-		5		
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-		10-8		
35.	Radioactive materials b). Beta emitters	micro curie/ml	-		10-6		
36.	Fecal Coliform	MPN/100ml	-		-		

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

Additional Conditions:

1. The unit shall treat and dispose the sewage through septic tank and soak pit arrangements.
2. The unit shall ensure that no trade effluent shall be generated at any stage of its manufacturing process.
3. The unit shall operate the water sprinkler arrangements continuously and effectively to suppress the dust emission arising from the unit.
4. The unit shall install 1 No of 200HP cone crusher and remove the existing secondary jaw crusher as mentioned in the consent.
5. The unit shall not involve in the activity of M sand manufacturing process without obtaining consent of the Board.
6. Operation of the unit shall not invite any public complaints.
7. The unit shall ensure that, "In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the units as per law".
8. The unit shall not increase the production without prior consent of the TNPC Board.
9. The unit shall adhere to the B.P.Ms.No.4 dated 02.07.2004.
10. The unit shall comply with the orders of the Hon'ble NGT (SZ), Chennai in O.A.No.148 of 2022 filed by Tmt.Sushmita.

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR**

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR**



தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்.
மாவட்ட சுற்றுச்சூழல் பொறியாளர் அலுவலகம், கரூர்.

நடவடிக்கை குறிப்பாணை எண்: மாசு.பொ./த.நா.மா.ச.வா/கரூர்/கோ.எண்.1125/காற்று/2023 நாள்.10.07.2023.

பொருள். தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம் - கரூர் மாவட்டம், கிருஷ்ணராயபுரம் வட்டம், சிவாயம் வடக்கு கிராமம், சர்வே.எண். 2/1 பகுதியில் இயங்கிவரும் தி/ள். ஸ்ரீ இரத்தினகிரீஸ்வரர் ப்ளூ மெட்டல்ஸ் என்ற தங்களது தொழிற்சாலைக்கு 1981 -ம் ஆண்டு காற்று மாசு தடுப்பு மற்றும் கட்டுப்பாடு சட்டம் - முகாந்திரம் கோரல் - தொடர்பாக.

பார்வை: 1. CTO Proc. No.F.0116KAR/OS/DEE/TNPCB/KAR/A/2023, Dated: 28.04.2023..
2. தமிழ்நாடு மாசு கட்டுப்பாடு வாரிய பொறியாளர்களால் ஆய்வு மேற்கொள்ளப்பட்ட நாள்: 07.07.2023.

1987ல் திருத்தப்பட்ட 1981 ஆம் ஆண்டு காற்று (மாசு தடுப்பு மற்றும் கட்டுப்பாடு) சட்டம் (சட்டம் என இதற்குப்பின் இதில் குறிப்பிடப்படும்) தமிழ்நாட்டில் செயலில் உள்ளது. தமிழ்நாடு மாசு கட்டுப்பாடு வாரியமானது மேற்கூறிய சட்டத்தினை செயல்படுத்துகிறது. கரூர் மாவட்டம், கிருஷ்ணராயபுரம் வட்டம், சிவாயம் வடக்கு கிராமம், சர்வே.எண். 2/1 பகுதியில் இயங்கிவரும் தி/ள். ஸ்ரீ இரத்தினகிரீஸ்வரர் ப்ளூ மெட்டல்ஸ் என்ற தங்களது கிரஷர் தொழிற்சாலை 07.07.2023 அன்று ஆய்வு செய்யப்பட்டது.

தங்களது தொழிற்சாலையானது பார்வை-1ல் கண்டுள்ள இசைவாணையில் குறிப்பிட்டுள்ள இயந்திர தளவாடங்களுக்கு மிகையாக கல் அரைக்கும் இயந்திரங்கள் நிர்மாணிக்கப்பட்டிருப்பது அறிய வந்தது. மேலும் இசைவாணையில் குறிப்பிடப்பட்டுள்ள காற்று மாசு தடுப்பு சாதனங்கள் பொருத்தப்படாமல் இருப்பதும் கண்டறியப்பட்டது. மேலும், இசைவாணையில் குறிப்பிடப்பட்டுள்ள நிபந்தனைகளான தார் சாலை அமைப்பது, தூசிகளை கட்டுப்படுத்த, நீர் தெளிப்பான் அமைப்பு ஏற்படுத்துவது மற்றும் பசுமைவளையம் ஏற்படுத்துவது போன்றவைகள் நடைமுறைப்படுத்தாமல் இருப்பது கண்டறியப்பட்டது.

ஆகவே, தாங்கள் மேற்படி சட்டத்தின் 21ம் பிரிவின் வரைமுறைகளை மீறியுள்ளீர்கள். அந்த செய்கையானது மேற்படி சட்டத்தின் 31(A) பிரிவின்படி தொழிற்சாலையினை மூடுவதற்கும் மின்சாரம் மற்றும் நீர் வழங்குதலை நிறுத்தவும் ஆணையிடத் தக்கதாகும்.

உங்கள் நிறுவனத்தை மேற்சொன்ன சட்டத்தின் 31(A) பிரிவின் படி மூடுவதற்கும் மின்சாரம் வழங்குதல் மற்றும் நீர் வழங்குதலை நிறுத்தவும் ஏன் ஆணை பிறப்பிக்கக்கூடாது என்பதற்கும் இந்த அறிவிப்பு கிடைத்த 7 நாட்களுக்குள் முகாந்திரம் அளிக்க வேண்டும் என்று உத்தரவிடப்படுகிறது.

மேற்குறிப்பிட்டுள்ள கால அளவுக்குள் பதில் எதுவும் பெறப்படாவிட்டால் தங்கள் தரப்பில் திருப்தி அளிக்கும் விளக்கம் ஏதும் இல்லை எனக்கருதி நடவடிக்கை மேற்கொள்ளப்படும் என தெரிவிக்கப்படுகிறது.

3-07-2023
மாவட்ட சுற்றுச்சூழல் பொறியாளர்,
தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்,
கரூர்.

Long
10/7

பெறநர்

நிர்வாக உரிமையாளர்,
தி/ள். ஸ்ரீ இரத்தினகிரீஸ்வரர் ப்ளூ மெட்டல்ஸ்,
சர்வே.எண். 2/1,
சிவாயம் வடக்கு கிராமம்,
கிருஷ்ணராயபுரம் வட்டம்,
கரூர் மாவட்டம்.

Received
12/7/23

ஒப்புதலுடன் கூடிய பதிவுத் தபாலில்.



தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்.
மாவட்ட சுற்றுச்சூழல் பொறியாளர் அலுவலகம், கரூர்.

நடவடிக்கை குறிப்பாணை எண்.மாசு.பொ./த.நா.மா.க.வா/கரூர்/கோ.எண்.1125/நீர்/2023. நாள்: 10.07.2023.

பொருள்: தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம் - கரூர் மாவட்டம், கிருஷ்ணராயபுரம் வட்டம், சிவாயம் வடக்கு கிராமம், சர்வே.எண். 2/1 பகுதியில் இயங்கிவரும் தி/ள். ஸ்ரீ இரத்தினகிரீஸ்வரர் ப்ளூ மெட்டல்ஸ் என்ற தங்களது தொழிற்சாலைக்கு தொழிற்சாலைக்கு 1974 -ம் ஆண்டு நீர் மாசு தடுப்பு மற்றும் கட்டுப்பாடு சட்டம் - முகாந்திரம் கோரல் - தொடர்பாக.

பார்வை: 1. CTO Proc. No.F.0116KAR/OS/DEE/TNPCB/KAR/W/2023, Dated: 28.04.2023.
2. தமிழ்நாடு மாசு கட்டுப்பாடு வாரிய பொறியாளர்களால் ஆய்வு மேற்கொள்ளப்பட்ட நாள்: 07.07.2023.

1988 ம் ஆண்டு திருத்தப்பட்ட 1974 ஆம் ஆண்டு நீர் (மாசு தடுப்பு மற்றும் கட்டுப்பாடு) சட்டம் தமிழ்நாட்டில் செயலில் உள்ளது. தமிழ்நாடு மாசு கட்டுப்பாடு வாரியமானது மேற்கூறிய சட்டத்தினை செயல்படுத்துகிறது. கரூர் மாவட்டம், கிருஷ்ணராயபுரம் வட்டம், சிவாயம் வடக்கு கிராமம், சர்வே. எண். 2/1 பகுதியில் இயங்கிவரும் தி/ள். ஸ்ரீ இரத்தினகிரீஸ்வரர் ப்ளூ மெட்டல்ஸ் என்ற தங்களது கிரவுர் தொழிற்சாலை 07.07.2023 அன்று ஆய்வு செய்யப்பட்டது.

தங்களது தொழிற்சாலையானது பார்வை-1-ல் கண்டுள்ள இசைவாணையில் குறிப்பிட்டுள்ள இயந்திர தளவாடங்களுக்கு மிகையாக கல் அரைக்கும் இயந்திரங்கள் நிர்மாணிக்கப்பட்டிருப்பது அறிய வந்தது. மேலும். இசைவாணையில் குறிப்பிடப்பட்டுள்ள நிபந்தனைகளான தார் சாலை அமைப்பது, தூசிகளை கட்டுப்படுத்த, நீர் தெளிப்பான் அமைப்பு ஏற்படுத்துவது மற்றும் பசுமைவளையம் ஏற்படுத்துவது போன்றவைகள் நடைமுறைப்படுத்தாமல் இருப்பது கண்டறியப்பட்டது.

ஆகவே மேற்கண்ட விதியீறல்கள் தாங்கள் மேற்படி சட்டத்தின் 25ம் பிரிவின் வரைமுறைகளை மீறியுள்ளீர்கள். அந்த செய்கையானது மேற்படி சட்டத்தின் 33(அ) பிரிவின்படி தொழிற்சாலையினை மூடுவதற்கும் மின்சாரம் மற்றும் நீர் வழங்குதலை நிறுத்தவும் ஆணையிடத் தக்கதாகும்.

உங்கள் நிறுவனத்தை மேற்சொன்ன சட்டத்தின் 33(A) பிரிவின் படி மூடுவதற்கும் மின்சாரம் வழங்குதல் மற்றும் நீர் வழங்குதலை நிறுத்தவும் ஏன் ஆணை பிறப்பிக்கக்கூடாது என்பதற்கும் இந்த அறிவிப்பு கிடைத்த 7 நாட்களுக்குள் முகாந்திரம் அளிக்க வேண்டும் என்று உத்தரவிடப்படுகிறது.

மேற்குறிப்பிட்டுள்ள கால அளவுக்குள் பதில் எதுவும் பெறப்படாவிட்டால் தங்கள் தரப்பில் திருப்தி அளிக்கும் விளக்கம் ஏதும் இல்லை எனக்கருதி நடவடிக்கை மேற்கொள்ளப்படும் என தெரிவிக்கப்படுகிறது.

மா.வ.ட. சுற்றுச்சூழல் பொறியாளர்,
தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்,
கரூர்.

பெறநர் :

நிர்வாக உரிமையாளர்,
தி/ள். ஸ்ரீ இரத்தினகிரீஸ்வரர் ப்ளூ மெட்டல்ஸ்,
சர்வே.எண். 2/1,
சிவாயம் வடக்கு கிராமம்,
கிருஷ்ணராயபுரம் வட்டம்,
கரூர் மாவட்டம்.

Received
14/7/23



Thiru. K.V. GIRIDHAR, I.F.S.,
MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY - TAMIL NADU

3rd Floor, Panagal Maaligai,
No.1 Jeenis Road, Saidapet,
Chennai-15.

Phone No.044-24359973

Fax No. 044-24359975

TERMS OF REFERENCE (ToR)

Lr No.SEIAA-TN/F.No.6993/SEAC/ToR-761/2020 Dated:24.09.2020

To

Tvl. Navamani Mines Private Limited

Thiru. P. Mani,

Managing Director

No.5/898, Alagu Nagar

Trichy road

Namakkal District - 637 001

Sir / Madam,

Sub: SEIAA, Tamil Nadu – Terms of Reference (ToR) for the Proposed Rough stone and Gravel quarry lease over an extent of 2.80.5Ha in S.F.No: 15/1 & 15/2 at Sivayam (North) Village, Krishnarayapuram Taluk, Karur District, Tamil Nadu by M/s. Navamani Mines Private Limited under project category – “B1” and Schedule S.No. 1(a) – ToR issued along with Public Hearing- preparation of EIA report – Regarding.

- Ref:**
1. Online proposal No.SIA/TN/MIN/38701/2019 Dated: 05.07.2019
 2. Your application submitted for Terms of Reference dated: 01.08.2019
 3. Minutes of the 166th SEAC Meeting held on 30.07.2020
 4. Minutes of the 397th SEIAA Meeting held on 21.09.2020

Kindly refer to your proposal submitted to the State Level Impact Assessment Authority for Terms of Reference.


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The proponent, M/s. Navamani Mines Private Limited has submitted application for ToR on 01.08.2019, in Form-I, Pre- Feasibility report for the Rough stone and Gravel quarry lease over an extent of 2.80.5Ha in S.F.No: 15/1 & 15/2 at Sivayam (North) Village, Krishnarayapuram Taluk, Karur District, Tamil Nadu.

Discussion by SEAC and the Remarks:-

The proposal was placed in the 166th SEAC Meeting held on 30.07.2020. Based on the presentation given by the project proponent and document furnished by the project proponent, the SEAC has recommended the proposal for the grant of Terms of Reference (ToR) to SEIAA with Public Hearing, subject to the following specific conditions in addition to the points mentioned in the standard Terms of Reference for conducting Environment Impact Assessment study for non-coal mining projects and information to be included in EIA/EMP report issued by the MoEF&CC.

1. The proponent shall furnish the contour map of the water table detailing the number of wells located around the site and impacts on the wells due to mining activity.
2. The proponent shall conduct the hydro-geological study to evaluate the impact of proposed mining activity on the groundwater table, agriculture activity, and water bodies such as rivers, tanks, canals, ponds etc. located nearby by the proposed mining area.
3. The proponent shall furnish the details on number of groundwater pumping wells, open wells within the radius of 1 km along with the water levels in both monsoon and non-monsoon seasons. The proponent would also collect the data of water table level in this area during both monsoon and non-monsoon seasons from the PWD / TWAD.
4. The Proponent shall conduct the Cumulative impact study on the Agricultural area due to Mining, Crushers and other activities around the site area.
5. The details of surrounding well and the cumulative impact on the ground water shall be part of EIA study.
6. The Socio-economic impact assessment due to the project needs to be carried out within 10km of the buffer zone from the mines.
7. A detailed report on the green belt development already undertaken is to be furnished. They also need to submit the proposal for green belt activities for the proposed mine(s).
8. Proposal for CER activities should be furnished taking into consideration the requirement of the local habitants available within the buffer zone as per Office Memorandum of MoEF & CC dated 01.05.2018.



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- 9. A detailed Mine-closure plan for the proposed project shall be submitted.
- 10. A detail report on the safety and health aspects of the workers and for the surrounding habitants during operation of mining for drilling and blasting shall be submitted.
- 11. The recommendation for the issue of Terms of Reference is subject to the outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No. 758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.12/2017 & M.A. No. 843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No. 981 /2016, M.A.No.982/2016 & M.A.No.384/2017).
- 12. Details of the lithology of the mining lease area shall be furnished.
- 13. A study shall be conducted on the number of trees (name of the species, age) present in the mining lease applied area and how, it will be managed during mining activity.
- 14. The proponent shall furnish the following details along with the EIA Report from AD/DD - mines of concern District to ensure no violation file is appraised under normal cases.
 - a) What was the period of the operation and stoppage of the earlier mines with last work permit issued by the AD /DD mines?
 - b) Quantity of minerals mined out.
 - c) Detail of approved depth of mining.
 - d) Actual depth of the mining achieved earlier
 - e) Name of the person already mined in that leases area.
 - f) If EC and CTO already obtained compliance report from competent authority to be furnished.

Discussion by SEIAA and the Remarks:-

The proposal was placed before the 397th SEIAA Meeting held on 21.09.2020. After detailed discussion the Authority decided to grant Terms of Reference along with Public Hearing for the preparation of EIA Report with additional ToR as recommended by SEAC and subject to general conditions in addition to the following conditions:

- 1. Details of study on social impact, including livelihood of local people.
- 2. A specific study should include impact on flora & fauna, disturbance to migratory pattern of animals.



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3. Reserve funds should be earmarked for proper closure plan.
4. A detailed plan on plastic waste management shall be furnished. Further, the proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986. In this connection, the project proponent has to furnish the action plan.
5. A detailed post-COVID health management plan for workers as per ICMR and MHA guidelines or the State Govt. guideline may be followed and report shall be furnished.

A. STANDARD TERMS OF REFERENCE

- 1) Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994.
- 2) A copy of the document in support of the fact that the Proponent is the rightful lessee of the mine should be given.
- 3) All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
- 4) All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/ topo sheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
- 5) Information should be provided in Survey of India Topo sheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
- 6) Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
- 7) It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any




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infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report.

- 8) Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
- 9) The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
- 10) Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
- 11) Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
- 12) Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees.
- 13) Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of Net Present Value (NPV) and Compensatory Afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.
- 14) Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.



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- 15) The vegetation in the RF / PF areas in the study area, with necessary details, should be given.
- 16) A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
- 17) Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished.
- 18) A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled-I fauna found in the study area, the necessary plan along with budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.
- 19) Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Department should be secured and furnished to the effect that the proposed mining activities could be considered.
- 20) Similarly, for Coastal Projects, a CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease with respect to CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).
- 21) R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement




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Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.

- 22) One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season) ; December-February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
- 23) Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of Vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.
- 24) The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.
- 25) Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
- 26) Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided.




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- 27) Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.
- 28) Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.
- 29) Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out.
- 30) Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same.
- 31) A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.
- 32) Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.
- 33) Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
- 34) Conceptual post mining land use and Reclamation and Restoration of mined out areas (with



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- plans and with adequate number of sections) should be given in the EIA report.
- 35) Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
 - 36) Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
 - 37) Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
 - 38) Detailed Environmental Management Plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.
 - 39) Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
 - 40) Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
 - 41) The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
 - 42) A Disaster management Plan shall be prepared and included in the EIA/EMP Report.
 - 43) Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
 - 44) Besides the above, the below mentioned general points are also to be followed:-
 - a) Executive Summary of the EIA/EMP Report
 - b) All documents to be properly referenced with index and continuous page numbering.
 - c) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.




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- d) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project.
- e) Where the documents provided are in a language other than English, an English translation should be provided.
- f) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.
- g) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF&CC vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.
- h) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the ToR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation.
- i) As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the Environment Clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.
- j) The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

In addition to the above, the following shall be furnished:-

The Executive summary of the EIA/EMP report in about 8-10 pages should be prepared incorporating the information on following points:

1. Project name and location (Village, District, State, Industrial Estate (if applicable)).
2. Process description in brief, specifically indicating the gaseous emission, liquid effluent and solid and hazardous wastes.



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3. Measures for mitigating the impact on the environment and mode of discharge or disposal.
4. Capital cost of the project, estimated time of completion.
5. The proponent shall furnish the contour map of the water table detailing the number of wells located around the site and impacts on the wells due to mining activity.
6. A detailed study of the lithology of the mining lease area shall be furnished.
7. Details of village map, "A" register and FMB sketch shall be furnished.
8. Detailed mining closure plan for the proposed project approved by the Geology of Mining department shall be submitted along with EIA report.
9. Obtain a letter /certificate from the Assistant Director of Geology and Mining standing that there is no other Minerals/resources like sand in the quarrying area within the approved depth of mining and below depth of mining and the same shall be furnished in the EIA report.
10. EIA report should strictly follow the Environmental Impact Assessment Guidance Manual for Mining of Minerals published February 2010.
11. Detail plan on rehabilitation and reclamation carried out for the stabilization and restoration of the mined areas.
12. The EIA study report shall include the surrounding mining activity, if any.
13. Modeling study for Air, Water and noise shall be carried out in this field and incremental increase in the above study shall be substantiated with mitigation measures.
14. A study on the geological resources available shall be carried out and reported.
15. A specific study on agriculture & livelihood shall be carried out and reported.
16. Impact of soil erosion, soil physical chemical and biological property changes may be assumed.
17. Site selected for the project - Nature of land - Agricultural (single/double crop), barren, Govt./ private land, status of its acquisition, nearby (in 2-3 km.) water body, population, within 10km other industries, forest, eco-sensitive zones, accessibility, (note - in case of industrial estate this information may not be necessary)
18. Baseline environmental data - air quality, surface and ground water quality, soil characteristic, flora and fauna, socio-economic condition of the nearby population
19. Identification of hazards in handling, processing and storage of hazardous material and safety system provided to mitigate the risk.
20. Likely impact of the project on air, water, land, flora-fauna and nearby population



MEMBER SECRETARY
SEIAA-TN

21. Emergency preparedness plan in case of natural or in plant emergencies
22. Issues raised during public hearing (if applicable) and response given
23. CER plan with proposed expenditure.
24. Occupational Health Measures
25. Post project monitoring plan
26. The project proponent shall carry out detailed hydro geological study through intuitions/NABET Accredited agencies.
27. A detailed report on the green belt development already undertaken is to be furnished and also submit the proposal for green belt activities.
28. The proponent shall propose the suitable control measure to control the fugitive emissions during the operations of the mines.
29. A specific study should include impact on flora & fauna, disturbance to migratory pattern of animals.
30. Reserve funds should be earmarked for proper closure plan.
31. A detailed plan on plastic waste management shall be furnished. Further, the proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986. In this connection, the project proponent has to furnish the action plan.

Besides the above, the below mentioned general points should also be followed:-

- a. A note confirming compliance of the TOR, with cross referencing of the relevant sections / pages of the EIA report should be provided.
- b. All documents may be properly referenced with index, page numbers and continuous page numbering.
- c. Where data are presented in the report especially in tables, the period in which the data were collected and the sources should be indicated.
- d. While preparing the EIA report, the instructions for the proponents and instructions for the consultants issued by MoEF & CC vide O.M. No. J-11013/41/2006-IA.II (I) dated 4th August, 2009, which are available on the website of this Ministry should also be followed.



[Signature]
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SEIAA-TN

e. The consultants involved in the preparation of EIA/EMP report after accreditation with Quality Council of India (QCI)/National Accreditation Board of Education and Training (NABET) would need to include a certificate in this regard in the EIA/EMP reports prepared by them and data provided by other organization/Laboratories including their status of approvals etc. In this regard circular no F. No.J-11013/77/2004-IA-II(I) dated 2nd December, 2009, 18th March 2010, 28th May 2010, 28th June 2010, 31st December 2010 & 30th September 2011 posted on the Ministry's website <http://www.moef.nic.in/> may be referred.

- After preparing the EIA (as per the generic structure prescribed in Appendix-III of the EIA Notification, 2006) covering the above mentioned points, the proponent will take further necessary action for obtaining Environmental Clearance in accordance with the procedure prescribed under the EIA Notification, 2006.
- The final EIA report shall be submitted to the SEIAA, Tamil Nadu for obtaining Environmental Clearance
- The TORs prescribed shall be valid for a period of three years from the date of issue, for submission of the EIA/EMP report as per OMNo.J-11013/41/2006-IA-II(I)(part) dated 29th August, 2017.


MEMBER SECRETARY
SEIAA-TN

Copy to:

1. The Additional Chief Secretary to Government, Environment & Forests Department, Govt. of Tamil Nadu, Fort St. George, Chennai - 9.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD Cum-Office Complex, East Arjun Nagar, New Delhi 110032.
3. The Member Secretary, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-600 032.
4. The APCCF (C), Regional Office, MoEF & CC (SZ), 34, HEPC Building, 1st & 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai -34.
5. Monitoring Cell, IA Division, Ministry of Environment, Forests & CC, Paryavaran Bhavan, CGO Complex, New Delhi 110003.
6. The District Collector, Karur District
7. Stock File



**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No.148 of 2022 (SZ)**

IN THE MATTER OF:

Dr. Sushmitha
No.C-302,
Radiance Mandarin Apartment,
Thoraipakkam,
Chennai - 600 096.
Email: sushmitharajaguru1984@gmail.com
Ph: 9442588813

... Applicant

- Vs. -

- 1) The Member Secretary,
State Environment Impact Assessment
Authority,
Panagal Maligai
Saidapet, Chennai.
Email: cmantnseiaa@yahoo.com
Ph:+044-24359973
- 2) The District Collector,
Collectorate,
Karur District, TamilNadu,
Email: cllrkar@nic.in
Ph-04324-257511
- 3) The Member Secretary,
The Tamil Nadu Pollution Control Board,
Mount Salai, Guindy, Chennai - 600 032.
Email: tnpcb-chn@gov.in
Ph:044-22353134-139.
- 4) Commissioner,
Directorate of Geology and Mining,
Industrial Estate,
Guindy, Chennai - 600 032
Email: geomine@tn.nic.in
Ph-044-22500562.

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DISTRICT COLLECTOR
KARUR

- 5) The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
No. 26 Ramkrishmapuram West,
Karur-639 001.
Email-tnpcbkarur@gmail.com
Phone:04324-230522.
- 6) The Deputy Director,
Geology and Mining Department,
Room No. 302, 3rd Floor,
Collectorate, Karur - 639007
Email- mine.tnkar@gmail.com
Phone:04324-255113.
- 7) The Executive Engineer,
Karur Distribution Circle,
Tamil Nadu Generation and Distribution
Corporation,
TNEB COMPLEX, 3, Kovai Road, Karur -
639002.
Email: tnk4431ee1@tnebnet.org
Phone: 04324-248678.
- 8) M/s. Sri Rathnagiriswarar Blue Metals,
Rep.by its Proprietor Mr.M.Palaniyandi.
No.2/1, Shivayam North Village,
Ayyarmalai post, Karur - 639120.
Email:bdhpp6396p@gmail.com
Ph:Unknown.
- 9) M/s. Navamani Mines Private Limited,
Rep.by its Managing Director P.Mani,
Door No.5/898, Azhagu Nagar,
Trichy Road, Namakkal - 631 007.
Email:manipalanisamy2666@gmail.com
Ph:Unknown
- 10) Mr. Palaniyandi,
S/o.Mr.Mottaiyandi,
No.2/34, Ambalakarar Street,
Somarasampettai,
Srirangam Taluk,
Trichy District.
Email: bdhpp6396p@gmail.com
Ph: Unknown

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KARUR.

... Respondent(s)

DISTRICT COLLECTOR
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COUNTER AFFIDAVIT FILED BY THE 2ND RESPONDENT.

I, Dr. T. Prabhushankar, I.A.S., S/o. Thangaraj Gunalan, Hindu, aged about 39, serving as Collector of Karur District and residing at Collector's residence, Karur do hereby solemnly and sincerely affirm and state as follows

1) I am the 2nd respondent herein and as such I am well acquainted with the facts of the case with reference to the records available in the office of the 6th respondent.

2) I firmly deny the averments made in the affidavit of the applicant except those which are specifically admitted therein.

3) I respectfully submit that the 'Facts in Brief' part of the affidavit of the applicant clearly exhibit that the theme of that revolves around the partnership made and dissolved between the applicant with 8th and 10th respondents.

4) The applicant entered partnership in Sri Rathinagireswarar Blue Metals on 14.12.2018 and relieved as retired from partnership on 04.05.2022. But contrary to that as per the lease agreement executed by the 10th respondent, in respect of a quarry lease existed in favour of Thiru.Palaniyandi from 10.07.2014 to 09.07.2019, and with reference to a registration certificate for storage and for trading roughstone and

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its products, issued from 21.10.2020 to 20.10.2025, in favour of 8th respondent, as a proprietorship concern under M.Palaniyandi of M/s. Sri Rathinagireswarar Blue Metals. The proprietor had not given any information to this 2nd respondent, regarding the internal partnership made with other partners, including the applicant.

5) I respectfully submit that the ignorance exhibited by the applicant in each and every actions committed by the 8th and 10th respondents in respect of quarry leases operated, expired, applied and pending for disposal of the 1st respondent are not sustainable before law.

6) I also respectfully submit that, the Memorandum of application of the applicant is having no grounds, as prescribed in Form I of the National Green Tribunal Act 2010. But, instead of that the applicant summarized the details about the 8th, 9th and 10th respondents, according to her knowledge.

7) In the above circumstances, I respectfully submits the following before the Hon'ble National Green Tribunal (SZ) Chennai, which are precisely associated with the quarry lease granted to 10th respondent, storage registration certificate granted to the 8th respondent and quarry lease applications applied by 9th and 10th respondents.

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8) I respectfully submit that, as per the proceedings of the collector in R.c.No.99/Mines/2012 dated 10.07.2014 a minor Mineral quarry lease under the provision of rule 19(1) of the Tamilnadu Minor Mineral Concession Rules 1959, to quarry and remove gravel and roughstone, over an extent of 2.34.50 hectares in patta S.F.No.2/2 of Sivayam (North)village, Krishnarayapuram taluk in karur district, had been granted to the 10th respondent, for a period of 5(Five) years from 10.07.2014 to 09.07.2019, in favour of M.Palaniyandi (10th respondent).

9) I respectfully submit, that the 10th respondent, on expiry of the afore mentioned quarry lease preferred an application afresh again on 01.03.2019 over an extent of 2.34.50 hectares of patta land in S.F.No.2/2 of Sivayam(North) village, Krishnarayapuram taluk in karur district. The said application had been appropriately processed as per the procedures stipulated. Now it is pending for disposal of State Level Environment Impact Assessment Committee under SEIAA No.TN.F.No.734/SEAC/TOR/686/2020.

10) I also respectfully submit, that the 10th respondent. as per the powers delegated to the 6th respondent in G.O.(Ms)No.169/Industries(MMC1) Department dated 04.08.2020, also applied for the grant of a quarry lease over an extent of 1.11.50 hectares in patta S.F.No.8/1B of Sivayam (North) village,

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Krishnarayapuram taluk in karur district on 22.08.2022. It is also under process, at the level of mining plan under rule 41 of the Tamilnadu Minor Mineral Concession Rules 1959.

11) I further respectfully submit that the 9th respondent have preferred an application for the grant of a minor mineral quarry lease under rule 19(1) of Tamilnadu Minor Mineral Concession Rules 1959, to quarry and remove gravel and roughstone, over an extent of 2.80.5 hectares in patta S.F.Nos. 15/1 and 15/2 of Sivayam (North) Village, Krishnarayapuram taluk in karur district on 26.04.2019. It had been processed as per the procedures envisaged, and now it is pending for disposal of State Level Appraisal Committee in SEIAA-TN/F.No.6993/SEAC/TOR/761/2020.

12) I respectfully submit that the 8th respondent in the name of the proprietor M.Palanyandi had been issued with a registration certificate under rule 5(3)(a) of the Tamilnadu, Prevention of Illegal Mining, Transportation and Storage of Minerals and Mineral Dealers Rules 2011, vide TN/KRR/10/269/2020/Crusher/038 date 21.10.2020, for a period of 5 (Five) years from 21.10.2020 to 20.10.2025, for storing, processing, consuming rough stone boulders to produce stone jelly, M-Sand, P-Sand and crusher dust over an extent of

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2.60.0 hectares in patta S.F.No.2/1 of Sivayam(North) village, Krishnarayapuram taluk in Karur district.

13) I respectfully submit that the averments made by the applicant in 8th and 11th paragraphs of the application are not maintainable before law. The 8th respondent on expiry of the lease period on 09.07.2019 in respect of S.F.No.2/2, Sivayam (North) village, again applied afresh, on 01.03.2019, that is even before its expiry. Moreover, as regards S.F.No.9/2B of Sivayam (North) village, the special Team Constituted by the District Collector, Karur in R.c.No.A2/2975/2022, dated 24.02.2022 headed by the District Revenue Officer and assisted by the Assistant Director, Survey and Land Records, Karur, District Environmental Engineer, Tamilnadu Pollution Control Board, Karur. Revenue Divisional officer Karur & Kulithalai. Tahsildhars of all taluks (herein Tahsildhar of Krishnarayapuram) of Karur District and Inspector of Police of the respective Jurisdiction have initiated appropriate actions for field verifications and its Consequent actions, to be taken, if there are any unlawful activities. Apart from the above said specific issue, the afore mentioned special team are verifying all the quarries, of lease expired, abandoned, operation under current lease periods and their adherence to the Act and Rules. The subject area was inspected by the Special

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District Level Team on 03.12.2022 and their report reveals that, the 10th respondent quarried beyond the previously permitted depth of 12 meters by State Environmental Impact Assessment Authority (SEIAA), as per the earlier lease operated in 1.62.50 hectares out of 2.34.50 hectares of patta land, in S.F.No 2/2 of Sivyam (North Village) and excessively quarried and removed 5,36,250 cubic meters of Rough stone by using modern machineries. The nearby patta survey number 9/2B of the same village found to have evidences for unauthorised stone quarrying. The Committee measured the volume as 1,96,289 cubic meters. The Special District Level Team report were referred to the Revenue Divisional Officer Kulithalai vide Rc.No.87/Mines 2021, Dated: 25.02.2023 to take appropriate actions under rule 36-A(1) and (3) of Tamil Nadu Minor Mineral Concession Rule 1959 and Section 21(5) of Mines and Mineral (Development and Regulation) Act 1957.

14) I respectfully submit, that constant vigil is being rendered in curbing illegal mining, transportation and storage of minerals, by the Taluk Level Task Force, constituted by the government vide G.O.(Ms)No.135/Industries(MMA1) Department, dated: 13.11.2009, flying squads organised by the government in G.O.(Ms)No.109/Industries(E2) Department dated:18.05.2015 and the Enforcing, complaint making and reporting authorities vide G.O.(Ms)

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No. 170/Industries(MMC2) Department, dated: 05.08.2020. Apart from that an exclusive special Team for karur district under the District Revenue Officer, organised by the District Collector in Proceedings No.A2/2975/2022 dated 24.02.2022 is also functioning to detect mining related offences. The applicant from her date of entry into Sri Rathinagireeswarar Blue Metal dated 14.12.2018 to the exit dated 17.04.2022 had not made any complaint to the concerned authorities regarding the functions of the 8th, 9th and 10th respondents. But all of a sudden from 18.04.2022 she initially gave notice to the other partners and from 01.07.2022 onwards she made complaints and petitions under Right to Information Act 2005 regarding the said respondents and their activities. She also retired from partnership on 04.05.2022. Hence it is construed that the outcome of the break in partnership paved way to the applicant to prefer an original application with the Hon'ble National Green Tribunal (SZ), Chennai.

The official respondents are discharging their legitimate duties scrupulously. The applicant's views on the official respondents regarding unflattering support to the 8th respondent are having malafide intentions, and fragile before law, made according to the whims and fancies of the applicant.

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Therefore, in view of the above, I respectfully submit that the prayer of the applicant for restraining the respondents 8,9 and 10 from continuing their Mining operations, is infructuous and does not arise, since the said respondent do not have quarry leases as on date, and all of their applications are under process. It is also pertinent to submit that, on receipt of report of the special team appropriate actions will be taken under Section 4(1), 4(1-A) and 21 of Mines and Minerals(Development and Regulation) Act 1957 and also as per the rule 36-A(1) & (3) of The Tamilnadu Minor Mineral Concession Rules 1959.

In view of the above, I respectfully submit that, the Hon'ble National Green Tribunal (SZ), Chennai may accept this counter affidavit and may be pleased to consider to dismiss the case and thus render Justice.



**DISTRICT COLLECTOR
KARUR**

BEFORE ME



**DEPUTY DIRECTOR,
GEOLOGY AND MINING,
KARUR.**

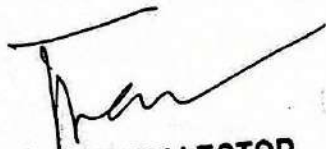
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VERIFICATION

I, Dr. T. Prabhushankar, I.A.S., S/o. Thangaraj Gunalan working as Collector, Karur district, do hereby verified the contents of this Counter Affidavit and they are true to my personal knowledge, based on the Records, I have not suppressed any facts.

Verified at Karur on this 28th day of February 2023.



DISTRICT COLLECTOR
KARUR

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அனுப்பநர்

டாக்டர் தயிராசங்கர் இ.ஆ.ப.,
மாவட்ட ஆட்சித்தலைவர்,
கரூர் மாவட்டம்,
கரூர்-639 007.

பெறுநர்

வருவாய் கோட்டாட்சியர்,
குளித்தலை.

ந.க.எண்.87/கனிமம்/2021-2 நாள்.24.02.2023

அம்மையர்,

பொருள்:

வழக்கு - கரூர் மாவட்டம் - வழக்கு எண்.W.P(MD) 22770/2021
- மாண்புமிகு சென்னை உயர்நீதிமன்றம் மதுரைக்கிளையில்
திரு.எம்.ஆர்.கே.சிவா என்பவர் தொடுத்தது - 22.12.2021
ஆணைகளின்படி மனுதாரரின் 15.03.2021 ஆம் தேதியிட்ட
மனுவினை விசாரணைகளின் அடிப்படையில் முடிவு
செய்யக்கூடிய வகையில் மனுதாரரை நேரடி விசாரணைக்கு
அழைக்கப்பட்டது - மேல்நடவடிக்கை தொடர குழு
அமைக்கப்பட்டது- அறிக்கை வரப்பெற்றுள்ளது- தொடர்பாக.

- பார்வை :
1. மாண்புமிகு சென்னை உயர்நீதிமன்றம் மதுரைக்கிளையின்
வழக்கு W.P(MD) 22770/2021- இன் ஆணைகள்,
நாள்.22.12.2021.
 2. கரூர் மாவட்ட ஆட்சித்தலைவர் அவர்களின் செயல்முறைகள்
ந.க.அ2/2975/2022, நாள்.24.02.2022.
 3. கூட்டுப்பலத்தணிக்கை அறிக்கை நாள்.03.12.2022.

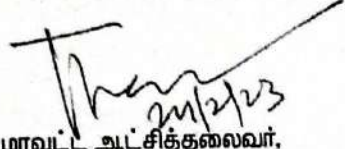
கரூர் மாவட்டத்தில் அரசு விதிமுறைகளை மீறி கல்குவாரிகள்
செயல்படுகின்றனவா என்பது குறித்து நடவடிக்கைகள் எடுக்கக்கோரி கரூர் மாவட்டம்
மற்றும் வட்டம், எண்.23, காமராஜபுரம் வடக்கு, செங்குந்தபுரம் என்ற முகவரியைச்சேர்ந்த
திரு.MRK.சிவா த/பெ.கிருஷ்ணசாமிசுவாமிநாதர் என்பவர் கடந்த 15.03.2021 அன்று
அளித்திட்ட மனுவின் மீது உரிய உத்தரவுகள் பிறப்பிக்கக் கோரி மேற்படி நபர் மாண்புமிகு
சென்னை உயர்நீதிமன்ற மதுரைக்கிளையில் தொடர்ந்திட்ட பார்வை 1- இல் கண்டுள்ள
W.P.(MD) No.22770/2021 வழக்கின் 22.12.2021 தேதியிட்ட தீர்ப்புரையினைத்
தொடர்ந்து பார்வை 2- இல் கண்டுள்ள கரூர் மாவட்ட ஆட்சித்தலைவர் அவர்களின்
செயல்முறைகள் ந.க.அ2/2975/2022, நாள்.24.02.2022- இன் படி பின்வருமாறு குழு
அமைத்து உத்தரவிடப்பட்டுள்ளது.

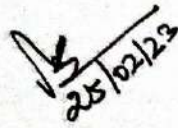
1. மாவட்ட வருவாய் அலுவலர், கரூர்.
2. உதவி இயக்குநர், நில அளவை மற்றும் பதிவேடுகள் துறை, கரூர்.
3. மாவட்ட சுற்றுச்சூழல்பொறியாளர், தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியம், கரூர்.
4. வருவாய் கோட்டாட்சியர், கரூர்/குளித்தலை.
5. வட்டாட்சியர், கரூர்/மண்மங்கலம்/புகளூர்/குளித்தலை/அரவக்குறிச்சி/கிருஷ்ணராயபுரம் /கடவூர்.
6. சம்மந்தப்பட்ட காவல் ஆய்வாளர்கள். கரூர் மாவட்டம்.

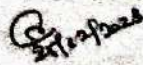
இந்நேரில், மேற்படி மாவட்ட அளவிலான சிறப்பு குழுவினர் கரூர் மாவட்டம், கிருஷ்ணராயபுரம் வட்டம், சிவாயம் வடக்கு கிராமத்தில் கடந்த 03.12.2022 அன்று மேற்கொண்ட ஆய்வு குறித்த பார்வை 3-இல் கண்டுள்ள அறிக்கை வரப்பெற்றுள்ளது.

எனவே, மேற்படி அறிக்கை உரிய நடவடிக்கைக்காக அசலாக இத்துடன் இணைத்து அனுப்பப்படுகிறது. அதன் மீது உரிய நடவடிக்கை மேற்கொண்டு நடவடிக்கை விபரத்தினை இவ்வலுவலகத்திற்கு அனுப்பிவைக்கும்படி கேட்டுக்கொள்ளப்படுகிறது.

இணைப்பு : கூட்டுப்புலத்தனிக்கை அறிக்கை.


24/12/23
மாவட்ட ஆட்சித்தலைவர்,
கரூர்.


25/12/23


24/12/23


24/12/23

ஆய்வறிக்கை

கரூர் மாவட்டத்தில் அரசு விதிமுறைகளை மீறி கல்குவாரிகள் செயல்படுகின்றனவா என்பது குறித்து நடவடிக்கைகள் எடுக்கக்கோரி கரூர் மாவட்டம், கரூர் வட்டம், எண்.23, காமராஜபுரம் வடக்கு, செங்குந்தபுரம் என்ற முகவரியைச் சேர்ந்த திரு.MRK.சிவாத/பெ.கிருஷ்ணசாமிகவுண்டர் என்பவர் கடந்த 15.03.2021 அன்று மாவட்ட ஆட்சியர் அவர்களுக்கு அளித்திட்ட மனுவின் மீது உரிய உத்தரவுகள் பிறப்பிக்கக் கோரி மேற்படி நபர் மாண்பமை சென்னை உயர்நீதிமன்ற மதுரைக்கிளையில் தொடர்ந்த W.P.(MD) No.22770/2021 வழக்கின் 22.12.2021 தேதியிட்ட தீர்ப்புரையின்படி கரூர் மாவட்ட ஆட்சித்தலைவர் அவர்களின் செயல்முறைகள் ந.க.அ2/2975/2022, நாள்.24.02.2022- இன்படி பின்வருமாறு மாவட்ட அளவிலான குழு அமைத்து உத்தரவிடப்பட்டுள்ளது.

1. மாவட்ட வருவாய் அலுவலர்,கரூர்.
2. உதவி இயக்குநர், நில அளவை மற்றும் பதிவேடுகள் துறை,கரூர்.
3. மாவட்ட சுற்றுச்சூழல்பொறியாளர், தமிழ்நாடு மாகாணத்துப்பாட்டு வாரியம்,கரூர்.
4. வருவாய் கோட்டாட்சியர்,கரூர்/குளித்தலை.
5. வட்டாட்சியர்,கரூர்/மண்மங்கலம்/புகரூர்/குளித்தலை/அரவக்குறிச்சி/கிருஷ்ணராயபுரம் /கடலூர்.
6. சம்மந்தப்பட்ட காவல் ஆய்வாளர்கள், கரூர் மாவட்டம்.

இந்நேரில், மேற்படி மாவட்ட அளவிலான சிறப்பு குழுவினர் 03.12.2022 அன்று கிருஷ்ணராயபுரம் வட்டம், சிவாயம் வடக்கு கிராமத்தில் 1) திரு.எம்.பழனிமாண்டி என்பவரின் கனிமக்குத்தகை கல்குவாரி மற்றும் 2) திரு.ஆர்.மதிவாணன் என்பவரின் கனிமக்குத்தகை கல்குவாரி ஆகியவற்றில் கூட்டுப்புலத்தணிக்கை மேற்கொண்டனர். புலத்தணிக்கையின் போது கீழ்க்கண்ட விபரங்கள் குறித்து ஆய்வு செய்யப்பட்டது.

1. புலத்தணிக்கையில் குத்தகை உரிமம் வழங்கப்பட்ட பகுதியில் மட்டும் கனிமங்கள் வெட்டியெடுக்கப்பட்டுள்ளதா என்பது குறித்து ஆய்வு செய்யப்பட்டது.
2. குத்தகைதாரரால் தனக்கு அளிக்கப்பட்ட குத்தகை பகுதியின் எல்லைகளை தெளிவாக காட்டும் வகையில் எல்லைக்கற்கள் நட்டு வண்ணம் இட்டு பராமரிக்கப்படுகிறதா என்பது குறித்தும் குத்தகைபுலம் முழுமைக்கும் கம்பிவேலி அமைக்கப்பட்டுள்ளதா என்பது குறித்தும் ஆய்வு செய்யப்பட்டது.

3. குத்தகைதாரின் பெயர், கிராமத்தின்பெயர், வட்டத்தின் பெயர், புலஎண், பரப்பு, குத்தகை ஆணை எண், குத்தகை காலம், கனிமத்தின் பெயர் போன்ற விவரங்கள் அடங்கிய தகவல் பலகையை குவாரியின் முகப்பில் வைக்கப்பட்டுள்ளதா என்பது குறித்து ஆய்வுசெய்யப்பட்டது.
4. அங்கீகரிக்கப்பட்ட சுரங்கத்திட்டத்தில் குறிப்பிட்டுள்ள அளவு மட்டும் கனிமங்கள் வெட்டியெடுக்கப்பட்டுள்ளனவா என்பது குறித்தும் ஆய்வு மேற்கொள்ளப்பட்டது.
5. குவாரியைச் சுற்றி நான்கு பக்கங்களிலும் பராமரிக்க வேண்டிய பாதுகாப்பு இடைவெளியில் கனிமங்கள் வெட்டி எடுக்கப்பட்டுள்ளதா என்பது குறித்தும் ஆய்வு மேற்கொள்ளப்பட்டது.

1. திரு.எம்.பழனியாண்டி என்பவரின் கனிமக்குத்தகை கல்குவாரி.

கரூர் மாவட்டம், கிருஷ்ணராயபுரம் வட்டம், சிவாயம் வடக்கு கிராமம், பட்டா புலஎண்.2/2 இல் மொத்தம் 2.34.50 ஹெக்டேர்ஸ் பரப்பில் ஐந்து ஆண்டுகளுக்கு சாதாரண கற்கள் வெட்டியெடுக்க ந.க.எண்.99/கனிமம்/2012, நாள். 10.07.2014 - இன் படி திரு.எம்.பழனியாண்டி என்பவருக்கு 10.07.2014 முதல் 09.07.2019 வரை குத்தகை உரிமம் வழங்கப்பட்டு கடந்த 09.07.2019 உடன் குவாரி குத்தகை முடிவற்ற நிலையில் மேற்படி புலஎண்ணில் புதிதாக குவாரிபணிகள் நடைபெற்றதற்கான தடயங்கள் ஏதும் புலத்தணிக்கையின்போது காணப்படவில்லை என்றும் கற்கள் வெட்டியெடுக்கப்பட்ட குழியில் மழைநீர் தேங்கியிருந்தது கண்டறியப்பட்டது.

மேற்படி புலஎண்ணில் குவாரி குத்தகை கோரி விண்ணப்பம் ஏதும் அளிக்கப்பட்டுள்ளதா என்பது குறித்து விசாரணை மேற்கொள்ளப்பட்டதில் புலஎண்.2/2 - இல் 2.34.50 ஹெக்டேர்ஸ் பரப்பில் ஐந்து ஆண்டுகளுக்கு குவாரிகுத்தகை உரிமம் வழங்கிடக்கோரி முன்னாள் குத்தகைதாரர் திரு.எம்.பழனியாண்டி என்பவர் கடந்த 01.03.2019 அன்று விண்ணப்பம் அளித்துள்ளதும், மேற்படி விண்ணப்ப புலத்தில் குவாரிகுத்தகை உரிமம் வழங்க அரிதியிட்ட பரப்பு தெரிவித்து கடிதமும் அதனைத் தொடர்ந்து சுரங்கத்திட்டம் அங்கீகரிக்கப்பட்டுள்ளதும் மாநில சுற்றுச்சூழல்தாக்க மதிப்பீட்டு ஆணையத்தின் இசைவு மற்றும் தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியத்தின் அனுமதி ஆகியவற்றை பெற்று சமர்ப்பிக்க தாமதமாகும் காரணத்தால் மேற்படி புலஎண்ணில் நாளதுவரை குத்தகை உரிமம் வழங்கப்படவில்லை என்பதும் கண்டறியப்பட்டது.

மேலும், மேற்படி புலஎண் 2/2 இல் முன்னாள் குத்தகைதாரர் திரு.எம்.பழனியாண்டி என்பவர் முன்னிலையில் கூட்டுப்புலத்தணிக்கை மேற்கொள்ளப்பட்டது.

மேற்படி புலத்தணிக்கையின்போது சிவாயம் வடக்கு கிராம நிர்வாக அலுவலர் மற்றும் குறுவட்ட நில அளவர் ஆகியோர் உடனிருந்தனர்.

முன்னாள் குத்தகைதாரர் திரு.எம்.பழனியாண்டி என்பவருக்கு புலஎண்.2/2- இல் 2.34.50 ஹெக்டேர்ஸ் பரப்பில் அங்கீகரிக்கப்பட்ட சுரங்கத்திட்டத்தினைத் தொடர்ந்து 12 மீட்டர் ஆழம்வரை குவாரிபணி செய்ய மாநில சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையத்தால் ஏற்கனவே அனுமதி அளிக்கப்பட்டு குவாரிபணிகள் மேற்கொள்ளப்பட்டுள்ளது.

இந்நிலையில் குத்தகை உரிமம் வழங்கப்பட்ட புலஎண்ணின் ஒருபகுதியில் 1.62.50 பரப்பில் 45 மீட்டர் ஆழம் வரை இயந்திரப்பயன்பாட்டில் குறுகியகாலத்தில் கனிமம் வெட்டியெடுக்கப்பட்டுள்ளது கண்டறியப்பட்டது.

அதனைத்தொடர்ந்து மேற்படி புலஎண்ணில் கூடுதலாக வெட்டியெடுக்கப்பட்ட கனிமம் அளவீடு செய்யப்பட்டது, அதன் விவரம் பின்வருமாறு,

புல எண்	பரப்பளவு (மீ^2)	சுராசரி ஆழம் (மீட்டரில்)	அனுமதியின்றி வெட்டி எடுக்கப்பட்ட கற்களின் அளவு (கனமீட்டரில்)	அனுமதியின்றி வெட்டி எடுக்கப்பட்ட கற்களின் அளவு (யூனிட்டில்)
2/2	16250	33 மீ	5,36,250 கனமீட்டர்	1,78,750

இந்நேரில், முன்னாள் குத்தகைதாரர் திரு.எம்.பழனியாண்டி என்பவர் சிவாயம் வடக்கு கிராமம், பட்டா புலஎண்.2/2 இல் அனுமதியின்றி 5,36,250 கனமீட்டர்/ 1,78,750 யூனிட் சாதாரண கற்களை வெட்டி எடுத்து வெளியே கொண்டு சென்றுள்ளது புலத்தணிக்கையின் அளவீடுகள் மூலம் கண்டறியப்பட்டது.

பரிந்துரை

குத்தகை உரிமம் வழங்கப்பட்டு கற்கள் வெட்டியெடுக்கப்பட்டுள்ள பகுதியைச் சுற்றிலும் கம்பிவேலி அமைத்து வைத்துப் பராமரிக்க முன்னாள் குத்தகைதாரர் திரு.எம்.பழனியாண்டி என்பவருக்கு அறிவுறுத்தலாம்.

மேலும், சிவாயம் வடக்கு கிராமத்தில் பட்டா புலஎண்.2/2 இல் உரிய அனுமதியின்றி வெட்டியெடுத்த 5,36,250 கனமீட்டர் அல்லது 1,78,750 யூனிட் சாதாரண கற்களை வெட்டியெடுத்து வெளியே எடுத்துச்சென்ற திரு.எம்.பழனியாண்டி என்பவரை உரிய விசாரணை செய்து தமிழ்நாடு சிறு கனிம சலுகை விதிகள் 1959 ன் விதி எண் 36- A மற்றும் அரசாணை (எம்.எஸ்) எண்.170,தொழில் (எம்.எம்.சி2) துறை, நாள்.05.08.2020 இன் படி உரிய நடவடிக்கை மேற்கொள்ளலாம்.

2. திரு.ஆர்.மதிவாணன் என்பவரின் கனிமக்குத்தகை கல்குவாரி

கரூர் மாவட்டம், கிருஷ்ணரயபுரம் வட்டம், சிவாயம் வடக்கு கிராமம், பட்டா புலஎண்.9/2பி இல் 1.59.50 ஹெக்டேர் பரப்பில் ஐந்து ஆண்டுகளுக்கு திரு.ஆர்.மதிவாணன் என்பவருக்கு சாதாரண கற்கள் மற்றும் கிராவல் வெட்டியெடுக்க ந.க.எண்.220/கனிமம்/2007, நாள்.30.04.2007 - இன் படி 10.05.2007 முதல் 09.05.2012 வரையிலான காலத்திற்கு குத்தகை உரிமம் வழங்கப்பட்டுள்ள மேற்படி புலஎண் தற்போது கனகசுந்தரம் மகன் சிலம்பரசன் என்பவருக்கு கிரையம் கொடுக்கப்பட்டுவிட்டதாகவும் அந்த புலஎண்ணில் தற்போது அனுமதியின்றி கனிமங்கள் வெட்டியெடுக்கப்படுவதாகவும் புகார்வரப்பெற்றுள்ள காரணத்தால் மேற்படி புலஎண்ணிலும் கூட்டுப்புலத்தணிக்கை மேற்கொள்ளப்பட்டது.

மேற்படி புலத்தணிக்கையின்போது சிவாயம் வடக்கு கிராம நிர்வாக அலுவலர் மற்றும் குறுவட்ட நில அளவர் ஆகியோர் உடனிருந்தனர்.

இந்நேரவில், 1.59.50 ஹெக்டேர் பரப்பில் குத்தகை உரிமம் வழங்கப்பட்டுள்ள நிலையில் 0.99.00 ஹெக்டேர் பரப்பில் மட்டும் கனிமம் வெட்டியெடுக்கப்பட்டுள்ளதும் மீதமுள்ள 0.60.50 ஹெக்டேர் பரப்பில் குவாரிபணி ஏதும் மேற்கொள்ளப்படவில்லை என்பதும் கண்டறியப்பட்டது.

மேற்படி புலஎண்ணில் வழங்கப்பட்ட குத்தகை உரிமம் கடந்த 09.05.2012 உடன் முடிவுற்றுள்ளது. குத்தகைதாரர் குத்தகை அனுமதி நடப்பில் உள்ளகாலத்தில் 1711 கனமீட்டர் சாதாரண கற்களுக்குரிய தொகையை அரசுக்கணக்கில் செலுத்தி நடைச்சீட்டு பெற்றுள்ளார்.

எனவே, மேற்படி புலஎண்ணில் கனிமம் வெட்டியெடுக்கப்பட்ட பகுதி அளவீடு செய்யப்பட்டது அதன் விவரம் பின்வருமாறு.

புல எண்	கனிமம்	பரப்பளவு (மீ ²)	சராசரிஆழம் (மீட்டர்)	மொத்தம் வெட்டி எடுக்கப்பட்ட கனிமத்தின் அளவு (கனமீட்டரில்)	அனுமதி பெற்று வெட்டி எடுத்துச் சென்ற கனிமத்தின் அளவு (கனமீட்டரில்)	அனுமதியின்றி வெட்டி எடுக்கப்பட்ட கற்களின் அளவு (கனமீட்டரில்)	அனுமதி இன்றி வெட்டி எடுக்கப்பட்ட கற்களின் அளவு (யூனிட்டில்)
9/2பி	சாதாரண கற்கள்	9900	20	1,98,000 கனமீட்டர்	1711 கனமீட்டர்	1,96,289 கனமீட்டர்	65,430 யூனிட்

மேலும், மேற்படி புலஎண்ணில் வழங்கப்பட்ட குத்தகை உரிமம் கடந்த 09.05.2012 உடன் முடிவற்ற நிலையில் குத்தகை உரிமம் ஏதும் பெறாமல் சட்டவிரோதமாக அரசின் அனுமதியின்றி 1,96,289 கனமீட்டர் அல்லது 65430 யூனிட் சாதாரண கற்களை வெட்டியெடுத்து வெளியே கொண்டு சென்றுள்ளது உறுதியாகிறது.

பரிந்துரை

குத்தகை உரிமம் வழங்கப்பட்டு கற்கள் வெட்டியெடுக்கப்பட்டுள்ள பகுதியைச் சுற்றிலும் கம்பிவேலி அமைத்து பராமரிக்க தற்போதைய பட்டாதாரான திரு.க.சிலம்பரசன் என்பவருக்கு அறிவுறுத்தலாம்.

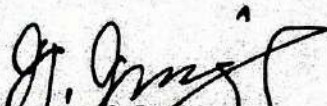
மேலும், குத்தகைஉரிமம் ஏதும் பெறாமல் சட்டவிரோதமாக அரசின் அனுமதியின்றி 1,96,289 கனமீட்டர் அல்லது 65430 யூனிட் சாதாரண கற்களை வெட்டியெடுத்து வெளியே கொண்டு சென்றமைக்காக மேற்படி புலஎண்ணி தற்போதைய பட்டாதாரர் திரு.க.சிலம்பரசன் என்பவரை உரிய விசாரணை செய்து தமிழ்நாடு சிறு கனிம சலுகை விதிகள் 1959 ன் விதி எண் 36- A மற்றும் அரசாணை (எம்.எஸ்) எண்.170,தொழில் (எம்.எம்.சி2) துறை, நாள்.05.08.2020 இன்படி உரிய நடவடிக்கை மேற்கொள்ளலாம்.



காவல் ஆய்வாளர்,
குளித்தலை.



வட்டாட்சியர்,
கிருஷ்ணராயபுரம்.




உதவி இயக்குநர்,
(நில அளவை மற்றும்
பதிவேடுகள் துறை),
கரூர்.



மாவட்ட சுற்றுச் சூழல்
பொறியாளர்,
தமிழ்நாடு மாசு கட்டுப்பாட்டு
வாரியம், கரூர்.



வருவாய் சோட்டாட்டாட்சியர்,
குளித்தலை.



மாவட்ட வருவாய் அலுவலர்,
கரூர்.



Dr. JAYANTHI M, I.F.S
MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY – TAMIL NADU

3rd Floor, Panagal Maaligai,
No.1 Jeenis Road, Saidapet,
Chennai-15.
Phone No.044-24359973
Fax No. 044-24359975

TERMS OF REFERENCE (ToR)

Lr No.SEIAA-TN/F.No.7034/SEAC/TOR- 686/2020 Dated: 31.01.2020

To

Thiru.M.Palaniyandi
No.2/34, Ambalakara Street
Srirangam Taluk
Tiruchirappalli District - 620 102

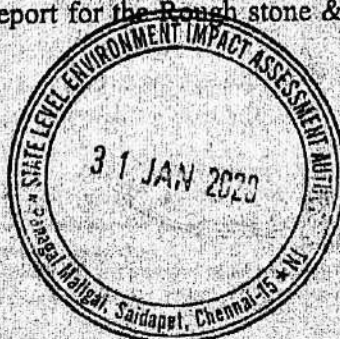
Sir / Madam,

Sub: SEIAA, Tamil Nadu – Terms of Reference (ToR) for the Rough stone & Gravel quarry lease over an extent of 2.345 Ha at S.F.Nos. 2/2 in Sivayam (North) Village, Krishnarayapuram Taluk, Karur District, Tamil Nadu by Thiru. M.Palaniyandi under project category – “B1” and Schedule S.No. 1(a) – ToR issued along with Public Hearing- preparation of EIA report –Regarding.

- Ref:** 1. Your application submitted Terms of Reference dated: 16.08.2019
2. Minutes of the 138th SEAC Meeting held on 09.11.2019
3. Minutes of the 368th SEIAA Meeting held on 31.01.2020

Kindly refer to your proposal submitted to the State Level Impact Assessment Authority for Terms of Reference.

The proponent, Thiru. M.Palaniyandi, submitted application for ToR on 16.08.2019, in Form-I, Pre- Feasibility report for the Rough stone & Gravel quarry lease over an extent of

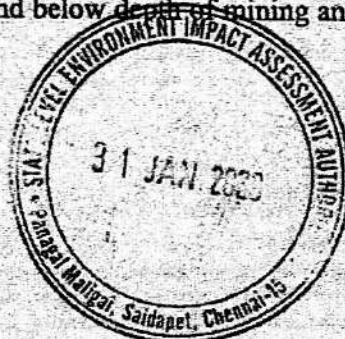


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SEIAA-TN

2.34.5 Ha at S.F.Nos. 2/2 in Sivayam (North) Village, Krishnarayapuram Taluk, Karur District, Tamil Nadu.

The project proposal was placed in the 138th SEAC meeting held on 09.11.2019. Based on the presentation made by the proponent and the documents furnished, the SEAC decided to recommend the proposal for the grant of Terms of Reference (ToR) to SEIAA with Public Hearing, subject to the following specific conditions in addition to the normal conditions as part of ToR:

1. The study shall be conducted on the combined impact of the quarries in the cluster
2. A detailed study of the lithology of the mining lease area shall be furnished.
3. Details of village map, "A" register and FMB sketch shall be furnished.
4. The proposal for green belt activities shall be furnished.
5. The Socio economic studies should be carried out within 10km buffer zone from the mines.
6. Detailed study report combined impact of the crushers, impact of the water body, open well detail within 1 km radius impact on this the project proponent shall furnish in the EIA report.
7. Detailed mining closure plan for the proposed project approved by the Geology of Mining department shall be submitted along with EIA report.
8. The spot levels and contour levels of the proposed quarry site shall be studied and the same shall be furnished to along with EIA.
9. A detailed report on the safety and health aspects of the workers and for the surrounding habitants during operation of mining for drilling and blasting shall be submitted.
10. The proponent may conducts Hydrology study report towards the impact of this mining on the surface water & ground hydrology and furnished the report along with EIA report.
11. The proposal for CER shall be furnished with time frame as per Office Memorandum of MoEF & CC dated 01.05.2018.
12. Obtain a letter /certificate from the Assistant Director of Geology and Mining standing that there is no other Minerals/resources like sand in the quarrying area within the approved depth of mining and below depth of mining and the same shall be furnished in the EIA report.

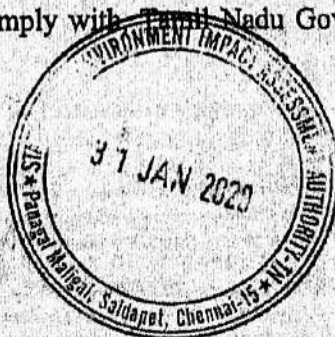


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SEIAA-TN

13. Ground water quality monitoring should be conducted as per norms and the report shall furnish in the EIA report.
14. EIA report should strictly follow the Environmental Impact Assessment Guidance Manual for Mining of Minerals published February 2010.
15. Detail plan on rehabilitation and reclamation carried out for the stabilization and restoration of the mined areas.
16. The EIA study report shall include the surrounding mining activity, if any.
17. Modelling study for Air, Water and noise shall be carried out and incremental increase in the above study shall be substantiated with mitigation measures.
18. A study on the geological resources available shall be carried out and reported.
19. A specific study on agriculture & livelihood shall be carried out and reported.
20. Impact on ponds, rivers and other water bodies to be elaborated.
21. Impact of soil erosion, soil physical, chemical and biological property changes may be assumed.
22. The recommendation for the issue of Terms of Reference is subject to the final outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A No. 186 of 2016 (M.A.No.350/2016) and O.A No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No.758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).

The proposal was placed before the 368th Authority meeting held on 31.01.2020. The Authority decided to recommend the proposal for the grant of ToR along with public hearing for the preparation of EIA Report with additional ToR as recommended by SEAC in addition to the following conditions:

1. Details of study on social impact, including livelihood of local people.
2. A specific study should include impact on flora & fauna, disturbance to migratory pattern of animals.
3. Reserve funds should be earmarked for proper closure plan.
4. A detailed plan on plastic waste management shall be furnished. Further, the proponent should strictly comply with Tamil Nadu Government Order (Ms) No.84 Environment

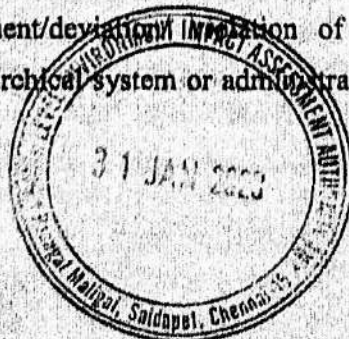


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and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986. In this connection, the project proponent has to furnish the action plan.

A. STANDARD TERMS OF REFERENCE

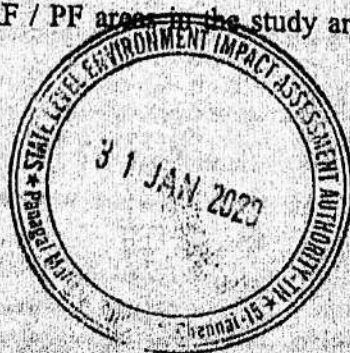
- 1) Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994.
- 2) A copy of the document in support of the fact that the Proponent is the rightful lessee of the mine should be given.
- 3) All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
- 4) All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/ topo sheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
- 5) Information should be provided in Survey of India Topo sheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
- 6) Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
- 7) It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation of the environmental or forest norms/conditions? The hierarchical system or administrative order of the Company to deal with



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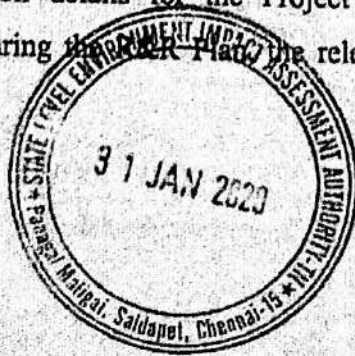
the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report.

- 8) Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
- 9) The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
- 10) Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
- 11) Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
- 12) A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees.
- 13) Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.
- 14) Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
- 15) The vegetation in the RF / PF area in the study area, with necessary details, should be given.



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- 16) A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
- 17) Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished.
- 18) A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled-I fauna found in the study area, the necessary plan along with budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.
- 19) Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Department should be secured and furnished to the effect that the proposed mining activities could be considered.
- 20) Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).
- 21) R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation &



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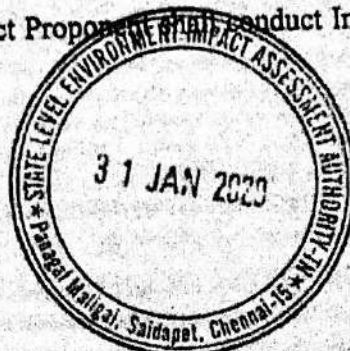
Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.

- 22) One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season) ; December-February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
- 23) Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of Vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.
- 24) The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.
- 25) Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
- 26) Description of water conservation measures proposed to be adopted in the Project should



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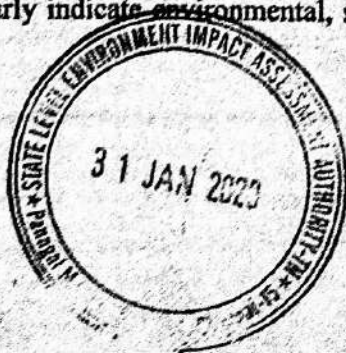
- be given. Details of rainwater harvesting proposed in the Project, if any, should be provided.
- 27) Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.
 - 28) Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.
 - 29) Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out.
 - 30) Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same.
 - 31) A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.
 - 32) Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per



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Indian Road Congress Guidelines.

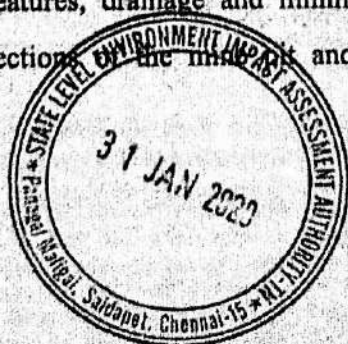
- 33) Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
- 34) Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
- 35) Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
- 36) Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
- 37) Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
- 38) Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.
- 39) Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
- 40) Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
- 41) The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
- 42) A Disaster management Plan shall be prepared and included in the EIA/EMP Report.
- 43) Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.



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44) Besides the above, the below mentioned general points are also to be followed:-

- a) Executive Summary of the EIA/EMP Report
- b) All documents to be properly referenced with index and continuous page numbering.
- c) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.
- d) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project.
- e) Where the documents provided are in a language other than English, an English translation should be provided.
- f) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.
- g) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF&CC vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.
- h) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation.
- i) As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.
- j) The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine and external dumps, if any, clearly



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showing the land features of the adjoining area.

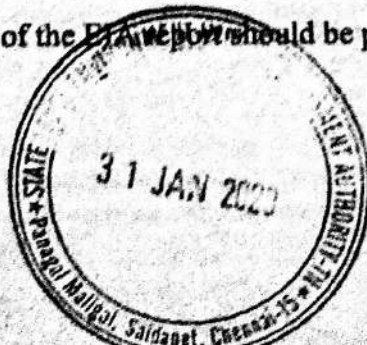
In addition to the above, the following shall be furnished:-

The Executive summary of the EIA/EMP report in about 8-10 pages should be prepared incorporating the information on following points:

- 1) Project name and location (Village, District, State, Industrial Estate (if applicable).
- 2) Products and capacities. If expansion proposal then existing products with capacities and reference to earlier EC.
- 3) Requirement of land, raw material, water, power, fuel, with source of supply (Quantitative)
- 4) Process description in brief, specifically indicating the gaseous emission, liquid effluent and solid and hazardous wastes.
- 5) Measures for mitigating the impact on the environment and mode of discharge or disposal.
- 6) Capital cost of the project, estimated time of completion.
- 7) Site selected for the project - Nature of land - Agricultural (single/double crop), barren, Govt./ private land, status of acquisition, nearby (in 2-3 km.) water body, population, with in 10km other industries, forest, eco-sensitive zones, accessibility, (note - in case of industrial estate this information may not be necessary)
- 8) Baseline environmental data - air quality, surface and ground water quality, soil characteristic, flora and fauna, socio-economic condition of the nearby population
- 9) Identification of hazards in handling, processing and storage of hazardous material and safety system provided to mitigate the risk.
- 10) Likely impact of the project on air, water, land, flora-fauna and nearby population
- 11) Emergency preparedness plan in case of natural or in plant emergencies
- 12) Issues raised during public hearing (if applicable) and response given
- 13) CER plan with proposed expenditure.
- 14) Occupational Health Measures
- 15) Post project monitoring plan

Besides the above, the below mentioned general points should also be followed:-

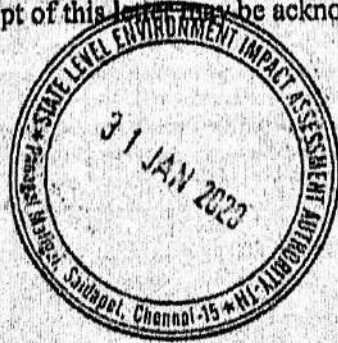
- a. A note confirming compliance of the TOR, with cross referencing of the relevant sections / pages of the EIA/EMP report should be provided.



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- b. All documents may be properly referenced with index, page numbers and continuous page numbering.
- c. Where data are presented in the report especially in tables, the period in which the data were collected and the sources should be indicated.
- d. While preparing the EIA report, the instructions for the proponents and instructions for the consultants issued by MoEF & CC vide O.M. No. J-11013/41/2006-IA.II (I) dated 4th August, 2009, which are available on the website of this Ministry should also be followed.
- e. The consultants involved in the preparation of EIA/EMP report after accreditation with Quality Council of India (QCI)/National Accreditation Board of Education and Training (NABET) would need to include a certificate in this regard in the EIA/EMP reports prepared by them and data provided by other organization/Laboratories including their status of approvals etc. In this regard circular no F. No.J -11013/77/2004-IA-II(I) dated 2nd December, 2009, 18th March 2010, 28th May 2010, 28th June 2010, 31st December 2010 & 30th September 2011 posted on the Ministry's website <http://www.moef.nic.in/> may be referred.
- After preparing the EIA (as per the generic structure prescribed in Appendix-III of the EIA Notification, 2006) covering the above mentioned points, the proponent will take further necessary action for obtaining environmental clearance in accordance with the procedure prescribed under the EIA Notification, 2006.
 - The final EIA report shall be submitted to the SEIAA, Tamil Nadu for obtaining Environmental Clearance
 - The TORs prescribed shall be valid for a period of three years from the date of issue, for submission of the EIA/EMP report as per OMNo.J-11013/41/2006-IA-II(I)(part) dated 29th August, 2017.

The receipt of this letter may be acknowledged.



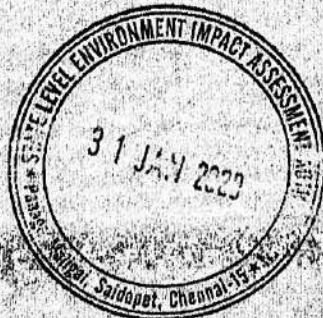
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Copy to:

1. The Principal Secretary to Government, Environment & Forests Dept,
Govt. of Tamil Nadu, Fort St. George, Chennai - 9.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan,
CBD Cum-Office Complex, East Arjun Nagar, New Delhi 110032.
3. The Member Secretary, Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy, Chennai-600 032.
4. The APCCF (C), Regional Office, MoEF & CC (SZ), 34, HEPC Building, 1st&
2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai -34.
5. Monitoring Cell, IA Division, Ministry of Environment, Forests & CC,
Paryavaran Bhavan, CGO Complex, New Delhi 110003
6. Stock File.



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TAMIL NADU POLLUTION CONTROL BOARD

<p>From, Er.D.Jeyalakshmi, M.E., District Environmental Engineer, Tamil Nadu Pollution Control Board, L.G.B Nagar, Arivuthirukkovil Road, Karur - 639 002.</p>	<p>To The Member Secretary, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai - 32</p>
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Lr.No.DEE/TNPCB/Kar/F. Tech/SRBM/2023 DATED 20.3.2023.

Sir,

Sub: O/o DEE, TNPC Board- O.A.No.148 of 2022(SZ) before the Hon'ble NGT (SZ),Chennai filed by Susmitha against the unit of M/s. of Sri Rathinagiriswarar Blue Metals located in SF No: 2/1, Sivayam North Village, Krishnarayapuram Taluk , Karur District – Order dated 15.03.2023- Joint inspection report Submitted - Regarding.

Ref: 1.Brief History and Para war Remarks submitted vide this office letter dated 7.2.2023.
2.Hon'ble NGT (SZ),Chennai in O.A.No.148 of 2022(SZ) order dated 15.03.2023.
3.Joint inspection carried out by TNPCB and SEIAC officials on 16.03.2023

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With reference to the Hon'ble NGT (SZ),Chennai in O.A.No.148 of 2022(SZ) order dated 15.03.2023 , it was directed to conduct a joint inspection along with TNPCB and SEIAC officials on 16.03.2023 for the following:

1. To inspect the application mentioned property for quarrying as well as crushing operations.
2. To check whether any Machineries for quarrying or for crushing has been established without obtaining consent from the Board. If any operation activity is found to what quantity it is being done.
3. To check whether any expansion activities have been carried out without proper EC and Consent from the Authorities.
4. To check whether there is any violation of the consent conditions.
5. To assess the environmental compensation for the violations already reported by the District Collector and for any violations that may be found.

In view of the above, a detailed report in compliance with the order dated 15.03.2023 is enclosed herewith for favour of Kind information and further necessary action please.


 District Environmental Engineer,
 TNPCB, Karur.

Enclosure: Joint inspection report.

Detailed report for Joint Inspection carried out by TNPCB Officials and SEIAA officials on 16.03.2023 as per the order of Hon'ble NGT (SZ),Chennai in O.A.No.148 of 2022 (SZ) order dated 15.03.2023.

One Tmt.Sushmita has filed a case in the Hon'ble NGT(SZ) against the unit of M/s Sri Rathinagiriswarar Blue Metals vide OA No. 148/2022 and brief history along with the parawar remarks were submitted to Board vide Reference 1st cited.

Hon'ble NGT (SZ),Chennai in O.A.No.148 of 2022 (SZ) order dated 15.03.2023 have directed the TNPCB and SEIAA to conduct a joint inspection on 16.03.2023 for the following:

1. To inspect the application mentioned property for quarrying as well as crushing operations.
2. To check whether any Machineries for quarrying or for crushing has been established without obtaining consent from the Board. If any operation activity is found to what quantity it is being done.
3. To check whether any expansion activities have been carried out without proper EC and consent from the Authorities.
4. To check whether there is any violation of the consent conditions.
5. To assess the environmental compensation for the violations already reported by the District Collector and for any violations that may be found.

In view of the above, I am to submit the following report in compliance with the order dated 15.03.2023 in the O.A.No.148 of 2022(SZ) of Hon'ble NGT (SZ) Chennai on the properties mentioned in the application as detailed below.

Stone Crushers:

1. **M/s Sri Rathinagiriswarar Blue Metals, SF No 2/1, Sivayam North Village, Krishnarayapuram Taluk, Karur District**

The unit has obtained CTO vide Board Proc.No.F.KAR1125/ RS/DEE/TNPCB/ KAR/W&A/2014

dated 9.12.2014 for the following specification,

Production Quantity:

Blue Metal Jelly and chips of Various Sizes ranging from 1 1/2", 3/4", 1/2" & 1/4" – 3400 Tons/Month.

Machineries:

Stack No	Source of emission	Pollution Control measures
1	Jaw Crusher- 3 Nos	Water Spray and Enclosures
2	Rotary Screen	MS Cover

Latest RCO was issued vide Board Proc.No. F.0116KAR/OS/DEE/TNPCB/Karur/ W&A/2019
Dated 08/03/2019 to a validity period up to 31.3.2024.

2. M/s Navamani Mines Private Limited , SF No 19/1C,20/1B2 & 21/2 , Sivayam North Village, Krishnarayapuram Taluk, Karur District 157

Earlier, the unit of M/s Techtrans Construction India Pvt Ltd established a stone crusher unit at S.F No. 19/1C,20/1B2 & 21/2, Sivayam North Village, Krishnarayapuram Taluk, Karur District and obtained consent of the Board vide CTO Proc.No.DEE/ TNPCCB/ KRR/F.No.KAR0899 /W&A/2009,Dated. 17/06/2009.The Said consent orders was renewed to the unit for the period ending up to 30.09.2012 and the unit has not applied for further renewals and also not remitted the consent fee.

The above said land was purchased by Mr P.Mani director of M/s.Navamani Mines Pvt Ltd from Mr.H.Ramesh the former Chairman & Director of M/s Techtrans Construction India Pvt Ltd. The new management in the name of M/s Navamani Mines Pvt Ltd (Formerly M/s Techtrans Construction India Pvt Ltd.) has submitted CTE application through OCMMS on 02/04/2019 along with all the supporting documents for obtaining Consent to Establishment for a new stone crushing unit.

Based on the application the site was inspected on 04/04/2019.The DLCCC Meeting was conducted on 10.04.2019. The CTE Application filed by the unit of M/s Navamani Mines Pvt Ltd (Formerly M/s Techtrans Construction India Pvt Ltd.) was considered as a new site application and the site has not complied the distance criteria of 1 KM norms between two crusher units as per BP MS No.4 dated.02.07.2004. Hence the unit's application for consent of the Board was rejected vide Pro No.F.0995KAR/OS/ DEE/TNPCCB/14/W&A/2019 Dated.10.04.2019.

The unit authority had made an appeal in Hon'ble Appellate Authority, Tamilnadu Pollution Control Board, Chennai vide application No.23 of 2019.

In the mean time, Tamilnadu Pollution control Board vide BP MS No.21 Dated.31.07.2019 has relaxed the 1 KM distance criteria norms between stone crushers. Then M/s Navamani Mines Pvt Ltd has submitted a new application based on BP MS No.21 Dated.31.07.2019. And CTE was issued to the unit vide CTE Pro No. F.0995KAR/OS/DEE/TNPCCB/KAR/A/2019 DATED: 21.08.2019.

Then based on the request of the unit the Hon'ble Appellate Authority has dismissed the unit appeal. Further, in WP No.26789 of 2019 the Hon'ble High court of Madras has granted interim stay on 06.09.2019 for operation of the impugned order in BP MS No.21 Dated.31.07.2019.

Later, the unit authority has made application for Consent to Operate on 6/3/2020 . CTE was already issued to the unit based on 1KM distance criteria relaxation given in B.P. Ms. No.21 Dated: 31.07.2019. The Hon'ble High court of Madras has granted interim stay for operation of the impugned order in BP MS No.21 Dated.31.07.2019.in its order Dated:06.09.2019 in W.P.No.26786 of 2019 and in W.MP.No.26172 and 26175 of 2019.Whereas,during inspection on 6/3/2020 Three stone crushing units namely M/s Vaigai Blue Metals, M/s. Reena Crusher Unit, and M/s. Rathinagiriswarar Blue Metals are found to be located at a distance of 610m, 470m and 840 m respectively from the proposed site and the site is not complying with the distance criteria of 1KM norms between two stone crushing units as per B.P.No 4 DT 02/07/2004 and hence the application was rejected.

Further the Hon'ble High court of Madras in its order dt 18/08/2020 in WMP.No29648 of 2019 and in W.P.No.26786 of 2019 has made the following clarification in para 5 for the interim stay granted to BP Ms No.21 Dated.31.07.2019 as follows. "we are inclined to pass a clarificatory order making it clear that such of those units which were in operation with valid consent both for establishing and for crushing operation in currency and already in operation, the interim order passed

will have no application. This is also for the reason that they are being in operation already by indulging in crushing cannot be prevented by the interim order without even making them as parties.”

TNPCB vide Memo No TNPCB/LAW/LAII/TNPCB/21614/2020 DT 05/12/2020 has communicated to DEE/TNPCB/Karur, legal opinion of Boards Standing Counsel on the orders of Hon'ble Appellate Authority dt.27/08/2019 in the Appeals No 23 & 24 of 2019 and order dt 17/06/2020 in Appeals No 24 & 25 of 2020 and order dt 06/11/2020 of Hon'ble High Court of Madras in WP No 15551 of 2020 and it was opined that it is better to defer the proposal to give CTO to the unit based on the CTE dt 21/08/2019 till the interim orders dt 06/09/2020 and 18/08/2020 made in WP No 26786 of 2019 are vacated or modified suitably.

In the meantime, the unit of Sri Rathinagiriswarar blue metals made on appeal for the Hon'ble National Green Tribunal Southern Zone, Chennai was stayed order against the common order dated.18.08.2021 in appeal No.1 & 2 of 2021 passed by the Hon'ble Appellate Authority, Tamilnadu Pollution control board, Chennai. Further the appellant M/s Sri Rathinagiriswarar blue metals has withdraw above appeals vide appeal Nos.64 & 65 of 2021(SZ) Date.20.07.2022.

The unit authority has submitted vide letter dated on 16.08.2022 requested to issue CTO after CTE to their unit based on order dated.18.08.2021 in appeal No.1 & 2 of 2021 passed by the Hon'ble Appellate Authority, Tamilnadu Pollution control board, Chennai. The DEE, TNPCB, Karur has requested clarification to TNPCB, Chennai vide letter dated. 17/08/2022.

TNPCB in Memo No. TNPCB/F.022684/LA-III/KAR2022,Dated.26.08.2022, it is informed that DEE, Karur shall process the application for CTO furnished by the unit as per the orders of the Hon'ble Appellate Authority in Appeals No.1 & 2 of 2021 Dated.18.08.2021 for the restricted quantity M/s Techtrans Construction India Pvt Ltd in view of the interim stay dated 06.09.2019 on the operation of the impugned order in BP.No.21.

The unit authority has submitted CTO after CTE Application on 07.09.2022 and CTO was issued vide Board Proc.No.F.KAR1125/ RS/DEE/TNPCB/ KAR/W&A/2014 dated 9.12.2022 to a validity period up to 31.3.2029 for the following specifications,

Production Quantity:

Blue Metal Solings and Chips of sizes (11/2)",(3/4)", (1/2)", (1/4)", M Sand & P Sand – 35000 Tons/Month.

Machineries:

Stack No	Source of emission	Pollution Control measures
1	Primary Crusher	Water Sprinklers with Enclosures
2	Cone Crusher	Water Sprinklers with Enclosures
3	VSI Crusher	Water Sprinklers with Enclosures
4	Vibrating Screens-3 Nos	Metal Sheet Cover with Closed Shed
5	Sand washing machine-2 Nos	Water Sprinklers
6	Powder Collection Tank	Metal Sheet Cover

Quarries:**1.M/s M.Palaniyandi Rough Stone Quarry at S.F. No. 2/2 ,Sivayam North Villae, Krishnarayapuram Taluk,Karur District (Total extent 2.34,5 Hectares)**

It was learnt from the counter affidavit filed by the District Collector, Karur , the Environmental Clearance for the quarry was issued from SEIAA, Chennai vide Lr No SEIAA-TN/F.No.1869/EC/1(a)/1338/2013 dated 29.05.2014 valid for 5 years for the production quantity of Rough stone 85510 Cu M and 15042 Cu M of Top Soil over a period of Five Years.

The unit authority made a lease agreement made with District Collector, Karur dated 10/07/2014 for the grant of mining in the quarry lease area to a validity period up to 09/07/2019.

The unit has not applied and obtained consent of the Tamil Nadu Pollution Control Board or the said period.

However, from the reports of District collector, Karur , it was charged that Thiru M.Palaniyandi has illegally quarried 5,36,250 CuM of Rough stone within a short period.After completion of the activities in view of previous Environmental Clearance, the unit has obtained Terms of Reference (ToR) from SEIAA,Chennai vide Lr.No.SEIAA-TN/F.No.7034/SEAC/TOR-686/2020 Dated 31.01.2020 to a validity period of Three years from the date of issue of ToR ie,up to 30.01.2023.

2. M/s R.Mathivanan Rough Stone Quarry at S.F. No. 9/2B ,Sivayam North Villae, Krishnarayapuram Taluk,Karur District (Total extent 1.59.50 Hectares)

It was also learnt from the counter affidavit filed by the District Collector,Karur , Permission for quarrying in the said location was granted vide Lr.No.220/Min/2007 dated 30.04.2007 for quarrying to a period from 10.05.2007 to 09.05.2012.At present the quarry is owned by Thiru Silambarasan ,S/o Kanagasundaram. Based on the Public complaints launched against the quarry, survey was carried out by Revenue and Mines authorities and was quantified that out of 1.59.50 Hectare total extent of quarry lease about 0.99.00 Hectare was quarried and balance 0.60.50 Hectares was left out without any activity. In the above mentioned land a total 198000 Cum of Rough stone is quarried put together with 1711 CuM of legal and 196289 CuM of illegal quarrying after the expiry of lease period on 09.05.2012.

3. M/s Navamani Mines Private Limited Rough Stone and Gravel Quarry at S.F. No. 15/1 & 15/2 ,Sivayam North Villae,Krishnarayapuram Taluk,Karur District (Total extent 2.80 Hectares)

The unit has obtained Terms of Reference (ToR) from SEIAA,Chennai vide Lr.No.SEIAA-TN/F.No.6993/SEAC/TOR-761/2020 Dated 24.09.2020 to a validity period of Three years from the date of issue of ToR ie, up to 23.09.2023.

4. Joint Inspection

With reference to the Hon'ble NGT (SZ),Chennai in O.A.No.148 of 2022 (SZ) order dated 15.03.2023 have directed the TNPCB and SEIAA to conduct a joint inspection on 16.03.2023.

Based on the order, joint inspection was carried on 16/3/2023 and the following observations were made during inspection,

Present:

1. Er D.Jeyalakshmi,
District Environmental Engineer,
Tamil Nadu Pollution Control Board, Karur.
2. Mrs G.Annie Jopsephine Selvam,
SEIAC,Chennai
3. Er V.Jayakumar,
Assistant Environmental Engineer,
Tamil Nadu Pollution Control Board, Karur
4. Thiru.M.Palaniyandi,
Proprietor,
M/s Sri Rathinagiriswarar Blue Metals and M.Palaniyandi Rough Stone Quarry .
5. Thiru S.Hari Baskar,
Manager,
M/s Navamani Mines Private Limited Stone crusher and Quarry.
6. Thiru K.Magudeeshwaran, Advocate on behalf of Dr.Sushmitha
7. Thiru G.Babu Advocate on behalf of Dr.Sushmitha
8. Thiru P.Namasivayam,
Village Administrative Officer,
Sivayam Village, Krishnarayapuram Taluk, Karur District

Stone Crushing Units:

M/s Sri Rathinagiriswarar Blue Metals, SF No 2/1, Sivayam North Village, Krishnarayapuram Taluk, Karur District.

1. Unit was not in operation.
2. I No Primary crusher-Jaw Type ,1 No Secondary crusher – Jaw Type are installed in the premises.
3. The unit has installed the Secondary crusher within a covered shed.
4. The unit has replaced the Rotary screen with Vibrating Screen.
5. A Cone crusher was kept idle and aside in the unit premises and not installed in the crushing circuit.
6. No M sand P sand manufacturing is carried out in the premises. There is no machineries pertaining to the M Sand P Sand Manufacturing in the premises.
7. The unit has provided a stretch of compound wall in Western side.

M/s Navamani Mines Private Limited , SF No 19/1C,20/1B2 & 21/2 , Sivayam North Village, Krishnarayapuram Taluk, Karur District

1. Unit was not in operation.
2. 1 No Primary crusher-Jaw Type , 1 No Cone crusher are installed in the premises.
3. 1 No VSI Pulveriser is installed in the premises.
4. The unit has installed the Cone crusher and VSI pulveriser within a covered shed.
5. The unit has installed 2 Nos M sand washing machine in the premises. The wash water from the M sand washing is recycled within the process.
6. The unit has provided 1 no Collection tank and 2 Nos settling tanks for the processing of M Sand wash water.
7. The unit has provided compound wall at Southern and Western sides.
8. The unit has developed a green belt adjacent to the compound wall.

Quarries:

1.M/s M.Palanivandi Rough Stone Quarry at S.F. No. 2/2 ,Sivayam North Village, Krishnarayapuram Taluk,Karur District (Total extent 2.34.5 Hectares)

1. Quarry was not in operation.
2. No Quarrying activity in the pit.
3. A considerable quantity of water is found accumulated in the Quarry pit.
4. Display board showing the status of the quarry has been provided.
5. As per conditions of earlier EC, the project proponent has not obtained Consent to Establish and Consent to operate from the TNPCB and operated without valid consents. On the basis of the Report by the District Collector, it is under violation.
6. The Project proponent is advised to do fencing immediately around the Lease area.
7. The Project proponent is advised to develop green belt immediately.
8. No records for submission of prescribed reports of compliance for the previous EC period , by Project proponent , are available in TNPCB.
- 9.No records for carrying out CSR activities, by project proponent, are available . But the Project proponent informed that he has carried out lot of CSR activities in the nearby schools.
10. TOR was issued to the Quarry vide Lr. No. SEIAA-TN/F.No. 7034/SEAC/TOR -686/2020 dt. 31.1.2020 for a period of validity of 3 years from the date of issue, for submission of EIA Report with Public Hearing.
11. Public Hearing is yet to be conducted.

2.M/s Navamani Mines Private Limited Rough Stone and Gravel Quarry at S.F. No. 15/1 & 15/2 , Sivayam North Village, Krishnarayapuram Taluk,Karur District (Total extent 2.80 Hectares)

1. The site for the proposed quarry is kept vacant.
2. The site location is ensured by Village Administrative officer , Sivayam Village during Inspection.
3. TOR was issued to the Quarry vide Lr. No. SEIAA-TN/F.No. 6993/SEAC/TOR -761/2020 dt. 24.9.2020 for a period of validity of 3 years from the date of issue, for submission of EIA Report with Public Hearing.
4. Public Hearing is yet to be conducted.

**3. M/s R.Mathivanan Rough Stone Quarry at S.F. No. 9/2B ,Sivayam North Villae,
Krishnarayapuram Taluk, Karur District (Total extent 1.59.50 Hectares)**

1. Quarry was not in operation.
2. No Quarrying activity in the pit.
3. A considerable quantity of water is found accumulated in the Quarry pit.

The Compliance report on CTO conditions and an Assessment of Interim Environmental compensation is enclosed vide Annexure.

This is submitted for favour of Kind information and further necessary action please.

G. Anne Josephine
20.5.2023

**Member
SEIAC /Chennai**

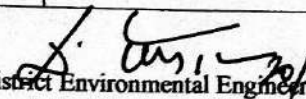
S. Srinivasan
20/3/23
**District Environmental Engineer,
TNPCB, Karur.**

- Enclosures :**
1. Notice of inspection to the unit authorities by TNPCB.
 2. Letter issued by petitioner authorising the Advocates to participate in the joint Inspection as per the instruction of Hon'ble NGT(SZ).
 3. The compliance report for the TNPCB Consent order conditions.
 4. Assessment of Interim Environmental compensation.
 5. Photographs taken during joint inspection on 16/3/2023.

Compliance Statement for the conditions mentioned in the Consent order of M/s Navamani Mines Private Limited, SF No 19/1C,20/1B2 & 21/2, Sivayam North Village, Krishnarayapuram Taluk, Karur District (Stone Crusher Unit)
WATER ACT

SLNo	Conditions	Compliance status												
SPECIAL CONDITIONS														
1.	<p>This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.</p> <table border="1"> <thead> <tr> <th>Sl. No.</th> <th>Description</th> <th>Quantity</th> <th>Unit</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Blue Metal Solings and Chips of sizes (1 1/2)", (3/4)", (1/2)", (1/4)", M Sand & P Sand</td> <td>35000</td> <td>T/M</td> </tr> </tbody> </table>	Sl. No.	Description	Quantity	Unit	1.	Blue Metal Solings and Chips of sizes (1 1/2)", (3/4)", (1/2)", (1/4)", M Sand & P Sand	35000	T/M	Complied				
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Outlet No.	Description of Outlet	Maximum Daily discharge in KLD	Point of disposal											
1.	Sewage	0.5 KLD	On Industry's own land											
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ADDITIONAL CONDITIONS:														
3.	The unit shall treat and dispose the sewage through the Septic tank and soak pit arrangement	Complied												
4.	The unit shall treat the trade effluent generated from M Sand, P S and washing in the ETP and shall recycle the same as reported.	Complied												
5.	The unit shall comply with recommendations and directions mentioned in the B.P No 26 dated. 30.7.2018.	Ensured to comply with												
6.	The unit shall comply with order in appeal No.1 & 2 of 2021, dated.18.08.2021 passed by the Hon'ble Appellate Authority, Tamil Nadu Pollution control board, Chennai from time to time.	Ensured to comply with												
7.	The unit shall ensure that the raw material (Stone boulders) is obtained from Government approved quarries having valid permission.	Ensured to comply with												
8.	The unit shall not increase the production without prior consent of the TNPC Board.	Ensured to comply with												
9.	The unit shall furnish a Product Approval Certificate obtained from PWD Assessment Committee within 3 months time.	It was informed by the unit authority that due to management change the process of obtaining Product Approval Certificate is under process with PWD.												
10.	The unit shall not use "use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated teacups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bags and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanutpalm, stainless steel, glass, porcelain plates/cups/cloth bag, jute bag etc.,	Ensured to comply with												

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1.	All Vehicle Movement & Crusher Area	Fugitive	Water Sprinklers																				
ADDITIONAL CONDITIONS																							
3.	The unit shall operate and maintain the dust suppression and control system comprising of water sprinkler water sprinkler arrangement and metal sheet cover attached to emission sources efficiently and continuously and ensure that the emission let out shall satisfy the AAQ/emission standards prescribed by the Board.	Ensured to comply with																					
4.	Periodical cleaning of water spray nozzle shall be carried out to avoid choking	Ensured to comply with																					
5.	The unit shall maintain the wind net arrester/compound wall provided around the unit premises.	Ensured to comply with																					
6.	The unit shall not increase the production without prior consent of the TNPC Board.	Ensured to comply with																					
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10.	The unit shall furnish a Product Approval Certificate obtained from PWD Assessment Committee within 3 months time.	It was informed by the unit authority that due to management change the process of obtaining Product Approval Certificate is under process with PWD.																					
11.	The unit shall continue to develop green belt within the premises.	The unit has developed a green belt adjacent to the compound wall.																					


 District Environmental Engineer
 TNPCB/Karur

20/3/23

Compliance report for the conditions mentioned in the consent order for the unit of M/s Sri Rathinagiriswarar Blue Metals, SF No 2/1, Sivayam North Village, Krishnarayapuram Taluk, Karur District Water Act :

Sl.No	Conditions	Compliance status								
	Special Conditions									
1.	<p>This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.</p> <table border="1"> <thead> <tr> <th>Sl. No.</th> <th>Description</th> <th>Quantity</th> <th>Unit</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Blue Metal Jelly and chips of various sizes (1 1/2)", (3/4)", (1/2)" & (1/4)"</td> <td>3400</td> <td>T/M</td> </tr> </tbody> </table>	Sl. No.	Description	Quantity	Unit	1.	Blue Metal Jelly and chips of various sizes (1 1/2)", (3/4)", (1/2)" & (1/4)"	3400	T/M	Ensured to comply with
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Outlet No.	Description of Outlet	Maximum Daily discharge in KLD	Point of disposal							
1.	Sewage	0.4 KLD	On Industry's own land							
3.	All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.	Ensured to comply with								
4.	The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.	Ensured to comply with								
5.	The occupier shall develop adequate width of green belt with in the premises.	Not applicable Green belt provided								
6.	The occupier shall provide and maintain rain water harvesting facilities.	Ensured to comply with								
7.	The unit shall treat and dispose the sewage through the Septic tank followed by soak pit arrangement so as to meet the standards prescribed by the board.	Ensured to comply with								
8.	The unit shall that no trade effluent is generated at any stage of the manufacturing process.	No M sand P sand manufacturing is carried out in the premises. There is no machineries pertaining to the M Sand P Sand Manufacturing in the premises. No trade effluent is generated from the unit premises.								
9.	The unit shall dispose the solid waste like stone dust properly then and there for further beneficial purposes so as to accumulation within the premises and the unit has to avoid the dumping of stone dust along the roads.	Ensured to comply with								

Sl.No	Conditions	Compliance status																																			
SPECIAL CONDITIONS																																					
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5.	DG Set-320 KVA	Exhaust Pipe	3.0																																		
3.	All units of the Air pollution control measures shall be operated efficiently and continuously so as to Achieve the standards prescribed by TNPC Board norms.	Ensured to comply with																																			
4.	The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board	Ensured to comply with																																			
5.	The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the Working condition which shall be furnished for verification of the Board officials during inspection.	Log books maintained																																			
6.	Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.	Ensured to comply with																																			
7.	The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.	Ensured to comply with																																			

8.	The unit shall operate and maintain the dust suppression and control system comprising of water sprinkler water sprinkler arrangement, enclosures to the Jaw Crushers and vibrating screen, mild steel sheet silo for the powder collection continuously and ensure that the emission let out shall satisfy the emission standards prescribed by the Board.	Ensured to comply with
9.	The unit shall operate and maintain the APC Measures provided continuously and efficiently so as to bring the quality of emission to satisfy the standards prescribed by the Board.	Ensured to comply with
10.	The unit shall maintain and continue to develop green belt by planting trees.	Ensured to comply with
11.	Periodical cleaning of water spray nozzle shall be carried out to avoid choking.	Ensured to comply with
12.	The unit shall maintain the wind net arrester/compound wall provided around the unit premises	The unit has provided a stretch of compound wall in Western side.

S. Karu
 District Environmental Engineer
 TNPCC/Karur

20/3/23

Assessment of Interim Environmental compensation

The CPCB has proposed a methodology for assessing Environmental compensation. By adopting the same methodology, the environmental compensation has been worked out for the quarries M/s M.Palaniyandi Rough Stone Quarry at S.F. No. 2/2, Sivayam North Villae, Krishnarayapuram Taluk, Karur District and M/s R.Mathivanan Rough Stone Quarry at S.F. No. 9/2B, Sivayam North Villae, Krishnarayapuram Taluk, Karur District as follows,

Environmental Compensation formulae = $PI \times N \times R \times S \times LF$

PI = Pollution Index of industrial sector.

N = Number of days violation took place

R = A factor in Rupees for EC (100 to 500)

S = Factor for scale of operation

LF = Location Factor

For Red category industries PI = 80

N =

R = 250 as per NGT order

S = 0.5 for small scale quarries

LF = 1 (population less than 1 Million people)

1. M/s M.Palaniyandi Rough Stone Quarry at S.F. No. 2/2, Sivayam North Villae, Krishnarayapuram Taluk, Karur District

PI = 80

N = 1825 days (10.07.2014 to 09.07.2019)

R = 250

S = 0.5

LF = 1

Environmental Compensation = $PI \times N \times R \times S \times LF$

= $80 \times 1825 \times 250 \times 0.5 \times 1$

= Rs 1,82,50,000

2. M/s R.Mathivanan Rough Stone Quarry at S.F. No. 9/2B, Sivayam North Villae, Krishnarayapuram Taluk, Karur District (Total extent 1.89.50 Hectares)

PI = 80

N = 1826 days (10.05.2007 to 09.05.2012)

R = 250

S = 0.5

LF = 1

Environmental Compensation = $PI \times N \times R \times S \times LF$

= $80 \times 1826 \times 250 \times 0.5 \times 1$

= Rs 1,82,60,000

G. Jagan
10.8.2019

Member
SEIAC / Chennai

[Signature]
District Environmental Engineer,
TNPCC, Karur.



SRI RATHINAGIRISHWARAR BLUE METALS

(SRB CRUSHER)

Sivayam North, Krishnarayapuram (Tk.),
 AYYERMALAI, Karur District.

Date : 10-07-2023



GA
 PR per up with fine
 D-L
 4/17

பெறுநார்:-

இணை தலைமை சுற்றுசுழல் பொறியாளர் (கண்காணிப்பு)

தமிழ்நாடு மாசுக்கட்டுப்பாடு வாரியம்

சேலம்.

ஐயா: -

தங்கள் குவாரி அனுமதி பெற்ற வருடம் -2014 ஆம் ஆண்டு Environment Protection act-1986

இந்த act-2016 ஆம் ஆண்டு செயல் முறை படுத்தப்பட்டது.

குவாரி அனுமதி பெற்றதில் இருந்து. தங்கள் கருர் Mines Office யில் Royalty செலுத்தி அதன் படி

மட்டுமே குவாரி இயங்கியது. ஆதனை தாங்கள் கருர் Mines Office மூலம் சரிபார்த்து கொள்ளலாம்.

தங்கள் குவாரி ஆண்டு முழுவதும் இயங்கவில்லை அவ்வபோது மட்டும் இயங்கியது. காரணம்

மழைக்காலங்களில் மற்றும் குவாரி பழுது சரிபார்த்தல் விடுமுறை நாட்கள். என்பதை இதன் மூலம்

தெரியப்படுத்திக் கொள்கிறோம்.

For SRI RATHINAGIRISHWARAR BLUE METALS

(Signature)
 Authorised Signatory



TAMIL NADU POLLUTION CONTROL BOARD

From

M. Malaiyandi, M.E.,
Joint Chief Environmental Engineer
(Monitoring)(a/c),
TamilNadu Pollution Control Board,
No. 9, 4th Cross Street,
Brindhavan Road,
Fairlands, Salem – 636 016.

To

Deputy Director,
Directorate of Geology and Mining,
Karur.

Lr.No. F.139-1/Tech/JCEE(M)/TNPCB/SLM/2023-1 dated 11.07.2023

Sir,

Sub: TNPCB – O/o. JCEE(M) Salem – Court cases – Implementation of the orders issued by the Hon'ble NGT (SZ) in O.A. No.148/2022 – M/s. M. Palaniyandi Rough Stone Quarry, Sivayam North Village, Krishnarayapuram Taluk, Karur District, M/s. Silambarasan Rough Stone Quarry (Previously, M/s. R.Mathivanan Rough Stone Quarry) Sivayam North Village Krishnarayapuram Taluk, Karur District - Request to furnish the details of quantity of mining, Trip sheets issued to the units and the details of agreement executed with these units - Regarding

Ref: Orders of the Hon'ble NGT (SZ) dated 15.03.2023 and 18.05.2023 in O.A. No.148/2022

I wish to bring to your kind notice that the Hon'ble NGT (SZ) in the order dated 18.05.2023 in O.A. No.148/2022, filed by Tmt. Sushmitha against the unit of M/s Sri Rathinagiriswarar Blue Metals functioning in SF No 2/1, Sivayam North Village, Krishnarayapuram Taluk, Karur District has directed the TamilNadu Pollution Control Board (TNPCB) and State Environment Impact Assessment Authority (SEIAA) to inspect the unit and to furnish report. The Hon'ble NGT in its order dated 18.05.2023 in O.A. No.148/2022 has directed inter alia as follows

Para 4: Therefore, we direct the SEIAA-TamilNadu and the TamilNadu Pollution Control Board to make an inspection once again and file their individual report answering the queries raised in the original application and also as required by

சிவநாடு மாநிலத் துறைமுகப் போர்டு
 தலைமையகம், சாலை - 636 016

this Tribunal. Before the authorities go for inspection, let the applicant also be put on notice.

5. The following particulars have to be furnished in the individual report to be filed by HT SEIAA- TamilNadu and the TamilNadu Pollution Control Board after making a spot inspection.

- i. Details about the quarrying units and crusher units separately.
- ii. ***Whether the respondents are operating the quarry with valid Environmental Clearance/ Lease and if so, the validity of the same.***
- iii. ***If they had operated in excess, whether the same has been found out and any compensation has been levied by the appropriate authority.***
- iv. Similarly, for the crusher unit also, what was the original capacity of the crusher and the expanded capacity and whether they had valid Consent to Operate originally and also for the expanded capacity and the period of illegal operation (if any) and the assessment of compensation payable by them.

6) Post the matter on 25.07.2023.

Based on the orders of the NGT and instructions issued by the TamilNadu Pollution Control Board the following units were inspected by the JCEE (M), Salem along with officials of TNPCB on 07.07.2023.

1. M/s M.Palaniyandi Rough Stone Quarry at S.F. No. 2/2, Sivayam North Village, Krishnarayapuram Taluk, Karur District.
2. M/s. Silambarasan Rough Stone Quarry (Previously, M/s. R.Mathivanan Rough Stone Quarry) at S.F. No. 9/2B, Sivayam North Village, Krishnarayapuram Taluk, Karur District.

During the time of Inspection it was found that M/s M.Palaniyandi Rough Stone Quarry was not in operation and Rain water is stagnated in the Quarry pit. Further, it was found that M/s. Silambarasan Rough Stone Quarry (Previously, M/s. R. Mathivanan Rough Stone Quarry) was also not in operation. (It was reported that by unit authorities that the rough stone quarry is presently purchased by Thiru. Silambarasan.) The traces for carrying out quarry operation in the rough stone

quarry were noticed. Small heaps of quarried rough stones were also present in the quarry pit and rain water is stagnated in one part of the Quarry pit.

The above said units have not obtained the consent of the TamilNadu Pollution Control Board. It is a contravention of various sections of Water (P&CP) Act, 1974 and Air Act (P&CP) Act, 1981.

In order to levy the Environmental compensation to the above said units for the contravention, the following details are essential.

1. The date of execution of lease deeds with the said units along with validity of these lease deeds.
2. The details of Trip sheets issued to these units along with date of issue and validity.
3. Details of compensation / Penalties (if any) imposed on the said units by the Directorate of Geology and Mining for the violations.
4. The quantities of mining (Rough stone and Gravel) carried out in these mines during the lease period.

Hence, it is requested to furnish all the above said details pertaining to the units of M/s M.Palaniyandi Rough Stone Quarry and M/s. Silambarasan Rough Stone Quarry (Previously, M/s. R. Mathivanan Rough Stone Quarry) separately, so as to furnish the report to the Hon'ble NGT (SZ).

D. V. V. V.
for Joint Chief Environmental Engineer (M) (a/c),
TamilNadu Pollution Control Board, Salem.
H. H. H.

From

Dr. P.Jayapal, M.Sc., P.h.D
Deputy Director,
Geology and Mining,
Karur.

To

The Joint Chief Environmental Engineer,
(Monitoring) (a/c)
Tamil Nadu Pollution Control Board,
No.9 4th Cross Street,
Brindhavan Road,
Fairlands, Salem - 636 016.

Rc.No.348/Mines/2022 , Dated : 27.07.2023

Sir,

Sub : Mines and Minerals - Karur District - certain particulars requested by Joint Chief Environmental Engineer (Monitoring) (a/c) Tamil Nadu Pollution Control Board, Salem - to implement to order of the Hon'ble (NGT) (SZ) in O.A.No.148/2022 - regarding the Roughstone quarries Sivayam North Village - Krishnarayapuram Taluk furnished - Regarding.


Ref : Letter No.F.1329-1/Tech/JCEE (M)
TNPCB/SLM/2023-1 dated: 11.07.2023.

As per the letter cited in the reference the Joint Chief Environmental Engineer (Monitoring) (a/c) Tamil Nadu Pollution Control Board, Salem, had requested the details about the rough stone quarry leases held by Tvl.M.Palaniyandi and R.Mathivanan (Silambarasan) in Sivayam North Village, Krishnarayapuram Taluk of Karur District. The requested details furnished as below.

1.	The date of execution of lease deed of Thiru. M.Palaniyandi.	10.07.2014.
2.	Validity of the lease deed	5 Years From 10.07.2014 to 09.07.2019.
3.	The date of execution of lease deed of Thiru. R.Mathivanan (Silambarasan)	10.05.2007.

4.	Validity of the lease deed	5 Years From 10.05.2007 to 09.05.2012.
5.	Details of bulk Permits, transport dispatch slips issued to Thiru. M.Palaniyandi & R.Mathivanan (Silambarasan).	Tabulated Statement enclosed
6.	Details of compensation/penalties imposed to Thiru. M.Palaniyandi. & R.Mathivanan (Silambarasan)	Copies of the orders of the concerned Revenue Divisional officer are enclosed
7.	Quarrying of rough stone & gravel quarried & removed in the lease areas of Thiru. M.Palaniyandi & R.Mathivanan.	combinedly provided along with the statements furnished in serial No.5

Enclosed: As above


Deputy Director,
Geology and Mining,
Karur.

27/07/2023

Sl.No	Permit issued Date	Quantity (in CBM)	S.F Collected
34	26-Dec-17	300	13,500
35	18-Jan-18	300	17,700
36	1-Feb-18	300	17,700
37	22-Feb-18	300	17,700
38	8-Mar-18	300	17,700
39	22-Mar-18	300	17,700
40	3-Apr-18	300	17,700
41	16-Apr-18	300	17,700
42	2-May-18	300	17,700
43	14-May-18	300	17,700
44	25-May-18	300	17,700
45	4-Jun-18	300	17,700
46	18-Jun-18	300	17,700
47	3-Jul-18	300	17,700
48	19-Jul-18	300	17,700
49	6-Aug-18	300	17,700
50	21-Aug-18	300	17,700
51	6-Sep-18	300	17,700
52	18-Sep-18	300	17,700
53	1-Oct-18	300	17,700
54	17-Oct-18	300	17,700
55	29-Oct-18	300	17,700
56	13-Nov-18	300	17,700
57	28-Nov-18	300	17,700
58	12-Dec-18	300	17,700
59	27-Dec-18	300	17,700
60	7-Jan-19	300	17,700
61	29-Jan-19	300	17,700
62	18-Mar-19	300	17,700
63	23-Mar-19	300	17,700
64	8-Apr-19	300	17,700
65	22-Apr-19	300	17,700
66	6-May-19	300	17,700
67	21-May-19	300	17,700
68	4-Jun-19	300	17,700
69	20-Jun-19	300	17,700
70	3-Jul-19	300	17,700
Total		20,850	1,089,450

Name: M.Pazhaniyandi
G.O.No : R.C.No.99/Mines/2012 Dt:10.07.2014
Date of Grant of Lease: 10.07.2014
Lease Expiry Date : 09.07.2019
Taluk : Krishnarayapuram
Village : Sivayam North
Survey Number : 2/2
Area in Hectares : 2.34.5

Sl.No	Permit issued Date	Quantity (in CBM)	S.F Collected
1	5-Oct-15	150	6,750
2	17-Mar-16	300	13,500
3	31-Mar-16	300	13,500
4	15-Apr-16	300	13,500
5	29-Apr-16	300	13,500
6	12-May-16	300	13,500
7	27-May-16	300	13,500
8	9-Jun-16	300	13,500
9	29-Aug-16	300	13,500
10	7-Nov-16	300	13,500
11	2-Dec-16	300	13,500
12	22-Dec-16	300	13,500
13	5-Jan-17	300	13,500
14	30-Jan-17	300	13,500
15	20-Feb-17	300	13,500
16	13-Mar-17	300	13,500
17	30-Mar-17	300	13,500
18	17-Apr-17	300	13,500
19	4-May-17	300	13,500
20	22-May-17	300	13,500
21	5-Jun-17	300	13,500
22	19-Jun-17	300	13,500
23	4-Jul-17	300	13,500
24	17-Jul-17	300	13,500
25	31-Jul-17	300	13,500
26	17-Aug-17	300	13,500
27	4-Sep-17	300	13,500
28	19-Sep-17	300	13,500
29	10-Oct-17	300	13,500
30	3-Nov-17	300	13,500
31	13-Nov-17	300	13,500
32	28-Nov-17	300	13,500
33	11-Dec-17	300	13,500

Name of the Lessee	R. Mathivanan, S/o. Rasupillai, No.9. Vallalar Street, Cauvary Nagar, Kulithalai Taluk, Karur District			
Taluk & Village	Krishnarayapuram Taluk , Sivayam (South),			
S.F.No & Extent	9/2B 1.59.5			
Lease Period	10.05.2007 – 09.05.2012			
Permit Date	S.Fee	CFT	CBM	TL & LL
05.07.2007	1800	2000		10LL
06.08.2007	1800	2000		10LL
20.08.2007	1800	2000		10LL
10.09.2007	1800	2000		10LL
27.09.2007	1800	2000		10LL
22.11.2007	1800	2000		10LL
05.05.2008	4500	5000		25 LL
19.04.2010	3600		120	20 LL
14.06.2010	2700		45	15LL
11.10.2010	2700		45	15 LL
21.04.2011	2700		60	20TL
05.05.2011	2700		60	20TL
26.05.2011	2700		60	20TL
06.06.2011	2700		60	20TL
25.08.2011	2700		60	20TL
08.09.2011	2700		60	20TL
22.09.2011	2700		60	20TL
19.12.2011	2700		60	20TL
29.12.2011	2700		60	20TL
09.01.2012	2700		60	20TL
19.01.2012	2700		60	20TL
30.01.2012	2700		60	20TL
09.02.2012	2700		60	20TL
23.02.2012	2700		60	20TL
08.03.2012	2700		60	20TL
26.03.2012	2700		60	20TL
12.04.2012	2700		60	20TL
Total	70200	17000	1230	

குளித்தலை வருவாய் கோட்டாட்சியர் அவர்களின் செயல்முறைகள்
முன்னிலை திருமதி.க.பாற்பாதேவி.

நக.அ/1409/2023-01

நாள். 02.05.2023

பொருள்:

கனிமம் மற்றும் சுரங்கம் - சிறு கனிமங்கள் - கரூர் மாவட்டம் - கிருஷ்ணராயபுரம் வட்டம் - சிவாயம் வடக்கு கிராம பட்டா புல எண். 2/2 -ல் 2.34.50 ஹெக்டேர்ஸ் பரப்பில் திரு.எம்.பழனிபாண்டி என்பவருக்கு 5 ஆண்டுகளுக்கு கல்குவாரி குத்தகை உரிமம் வழங்கப்பட்டது - கல்குவாரி குத்தகைப் பகுதியின் 5,36,250 கனமீட்டர் இடைவெளிப் பகுதிகளில் சட்ட விரோதமாக கனிமங்கள் வெட்டியெடுக்கப்பட்டது - விதி மீறல் கண்டறியப்பட்டது - அபராதம் விதித்து ஆணையிடல் - தொடர்பாக.



பார்வை:

1. மாண்பும சென்னை உயர்நீதிமன்ற மதுரைக்கிளையின் வழக்கு W.P(MD) 22770/2021- தீர்ப்பு நாள். 22.12.2021.
2. கரூர் மாவட்ட ஆட்சித்தலைவர் அவர்களின் செயல்முறைகள் ந.க.எண்.99/கனிமம்/2012 நாள்.10.07.2014.
3. கரூர் மாவட்ட ஆட்சி தலைவர் அவர்களின் செயல்முறைகள் ந.க.அ/2/2975/2022, நாள். 24.02.2022
4. கரூர் மாவட்ட ஆட்சி தலைவர் அவர்களின் கடிதம் ந.க.எண்.87/கனிமம்/2021-2, நாள்.25.02.2023.
5. அரசாணை (M.S) No.170 தொழில்கள் (எம்.எம்.சி2) துறை நாள்.05.08.2020.
6. தமிழ்நாடு சிறு கனிம சலுகை விதிகள் சட்டங்கள் 1959 -ன் விதி எண்.36-A
7. இவ்வலுவலக செயல்முறைகள் ஆணை நக.அ/1409/2023 நாள்.02.05.2023

ஆணை

பார்வை 7-ல் கண்ட இவ்வலுவலக செயல்முறை ஆணையில் சில எழுத்து பிழைகள் ஏற்பட்டுள்ளதால் தற்பொழுது திருத்திய ஆணை வெளியிடப்படுகிறது.

பார்வை 2-ல் கண்டுள்ள கரூர் மாவட்ட ஆட்சித் தலைவர் அவர்களின் செயல்முறை ஆணைகளின் படி கரூர் மாவட்டம், கிருஷ்ணராயபுரம் வட்டம், சிவாயம் வடக்கு கிராம பட்டா புல எண். 2/2 -ல் மொத்தம் 2.34.50 ஹெக்டேர்ஸ் பரப்பில் 5 ஆண்டுகளுக்கு சாதாரண வகை கற்கள் வெட்டியெடுத்துச் செல்ல கனிம குத்தகை வழங்கப்பட்டுள்ளது என்றும், குத்தகை காலத்தில் வரப்பெற்றுள்ள புகார் மனுவின் அடிப்படையில் உதவி இயக்குநர்(புவியியல் மற்றும் சுரங்கத்துறை) கரூர், வருவாய் கோட்டாட்சியர் குளித்தலை, கிருஷ்ணராயபுரம் வருவாய் வட்டாட்சியர் ஆகியோரால் கூட்டு புலதணிக்கை மேற்கொள்ளப்பட்டதில் திரு.எம்.பழனிபாண்டி என்பவருக்கு சொந்தமான கல்குவாரியில் ஒரு பகுதியில் 16250 பரப்பில் 45 மீட்டர் ஆழம் வரை இயந்திரத்தினை பயன்படுத்தி குறுகிய காலத்தில் கனிமம் வெட்டியெடுக்கப்பட்டுள்ளது கண்டறியப்பட்டது அதன் பெயரில் 5,36,250 கனமீட்டர் அனுமதியின்றி கற்கள் வெட்டியெடுக்கப்பட்டதாக கண்டறியப்பட்டது எனவும் மாவட்ட ஆட்சித்தலைவர் கரூர் அவர்களின் செயல்முறை ஆணையில் ந.க.எண்.99/கனிமம்/2012, நாள்.10.07.2014-ன் படி திரு.எம்.பழனிபாண்டி என்பவருக்கு கரூர் மாவட்டம், கிருஷ்ணராயபுரம்

வட்டம், சிவாயம் வடக்கு கிராமம் புல எண்.2/2 -ல் மொத்த விஸ்தீர்ணம் 2.34.5 ஹெக்டேர் பரப்பில் 10.01.2014 முதல் 09.07.2019 வரை குத்தகை உரிமம் வழங்கப்பட்டு கடந்த 09.07.2019 உடன் குவாரி குத்தகை உரிமம் முடிவற்ற நிலையில் வழங்கப்பட்ட சாதாரண வகை கங்குவாரி உரிமம் பகுதியில் சட்ட விசேஷமாக அரசின் அனுமதியின்றி வெட்டி எடுத்து சென்றுள்ளனர். 5,36,250 கனமீட்டர் கற்களுக்கு அபராத நடவடிக்கைகளை தமிழ்நாடு சிறு கனிம சலுகை விதிகள் 1959-ன் விதி எண். 36A யின் கீழ் தக்க நடவடிக்கை மேற்கொள்ள பார்வை 3-ல் கண்ட கருர் மாவட்ட ஆட்சித்தலைவர் அவர்களின் கடிதத்தில் தெரிவிக்கப்பட்டுள்ளது.

மாவட்ட வருவாய் அலுவலர் கருர், உதவி இயக்குநர் நில அளவை மற்றும் பதிவேடுகள் துறை கருர், மாவட்ட சுற்றுமூலப் பொறியாளர் கருர், வருவாய் கோட்டாட்சியர் குளித்தலை, வருவாய் வட்டாட்சியர் கிருஷ்ணராயபுரம் ஆகியோரின் கூட்டுப் புலத்தணிக்கை அறிக்கையில் குவாரி குத்தகை உரிமம் வழங்கப்பட்ட புலத்தில் அனுமதியின்றி வெட்டி எடுக்கப்பட்டு வெளியே கொண்டு செல்லப்பட்டது கண்டறியப்பட்டு அளவிட்டு செய்யப்பட்டதில் பின்வரும் அளவுகளில் கனிமம் வெட்டியெடுக்கப்பட்டுள்ளதாக தெரிய வருகிறது.

புல எண்	பரப்பளவு (மீ ²)	சராசரி ஆழம் (மீட்டரில்)	அனுமதியின்றி வெட்டி எடுக்கப்பட்ட கற்களின் அளவு (கனமீட்டரில்)	அனுமதியின்றி வெட்டி எடுக்கப்பட்ட கற்களின் அளவு (யூனிட்டில்)
2/2	16250	33மீ	5,36,250	1,78,750

மேற்படி புலங்களை கூட்டு புலத்தணிக்கை செய்ததில் சமர்ப்பிக்கப்பட்ட ஆவணங்கள் மற்றும் தொடர்புடைய கனிம விதிகள் பரிசீலனை செய்யப்பட்டது. அதன் விபரம் பின்வருமாறு

கருர் மாவட்டம், கிருஷ்ணராயபுரம் வட்டம், சிவாயம் வடக்கு கிராம புல எண். 2/2 -ல் மொத்தம் 2.34.5 ஹெக்டேர்ஸ் பரப்பில் 5 ஆண்டுகளுக்கு சாதாரண வகை கற்கள் வெட்டியெடுத்துச் செல்ல கனிம குத்தகை வழங்கப்பட்டுள்ளது. இந்நிலையில் குத்தகை உரிமம் வழங்கப்பட்ட புல எண்ணில் அரசு அனுமதியின்றி 5,36,250 கனமீட்டர் அல்லது 1,78,750 யூனிட் சாதாரண கற்கள் வெட்டியெடுக்கப்பட்டுள்ளது.

இதற்கு கனிம விதி 36-A ன் படி உரிமதாரருக்கு கீழ்க்கண்டவாறு அபராதம் விதிக்க வேண்டும்

Penalty = Cost of Mineral + seigniorage fee + Area Assessment SF.No. 2/2

(illicit Mining was after completion of mining order date)

Total Area of illicit Mining = Area x Height = 16250 x 33 = 5,36,250 Cu.m

(Quantity of mineral mined = 5,36,250 Cu.m) ஆக மொத்தம் அனுமதியின்றி கனிமக் குத்தகை உரிம பகுதியின் கூடுதலாக வெட்டியெடுக்கப்பட்ட கற்களின் அளவு = 5,36,250 கனமீட்டர்

எனவே, பார்வை 3-ல் காணும் அரசாணையின் படி கனமீட்டர் ஒன்றுக்கு ரூ380/- என அதன் மதிப்பு நிர்ணயம் செய்யப்படுகிறது.

Cost of Mineral for 5,36,250 Cu.m (@ 380/ Cu.mts) 380 X 5,36,250 Cu.m	20,37,75,000
seigniorage fee Cu.m (@ 59/ Cu.mts) 5,36,250 Cu.m	3,16,38,750
Area Assessment for 4 years Rs.150/hectare / year (minimum) (District collector proceedings for R.C.No: 558/Mines/2018 Dated :26.11.2018) illicit minig area 0.58.95	750
Total penalty as per sec 36A	23,54,14,500

இதன்படி மொத்த அபராதம் ரூ.23,54,14,500/- (ரூபாய் இருபத்து மூன்று கோடியே ஐம்பத்து நான்கு லட்சத்து பதினான்காயிரத்து ஐநூறு மட்டும்) ஆக கணக்கீடு செய்யப்பட்டுள்ளது.

எனவே, கரூர் மாவட்டம், கிருஷ்ணராயபுரம் வட்டம், சிவாயம் வடக்கு கிராம பட்டா புல எண். 2/2 -ல் மொத்தம் 2.34.50ஹெக்டேர்ஸ் பரப்பில் வழங்கப்பட்டுள்ள சாதாரண வகை கல்குவாரி கனிமக் குத்தகை உரிமம் பகுதியில் அனுமதிக்கப்பட்ட அளவினை விட 45 மீட்டர் ஆழம் வரை இயந்திரத்தினை பயன்படுத்தி குறுகிய காலத்தில் கனிமம் வெட்டியெடுத்ததற்கு 5,36,250 கன மீட்டர் அல்லது 1,78,750 யூனிட் சாதாரண கற்களை வெட்டியெடுத்து வெளியே கொண்டு சென்றுள்ளதற்கு தற்போதைய பட்டாதாரர் திரு.எம்.பழனியாண்டி என்பவருக்கு ரூ.23,54,14,500/- (ரூபாய் இருபத்து மூன்று கோடியே ஐம்பத்து நான்கு லட்சத்து பதினான்காயிரத்து ஐநூறு மட்டும்) விதித்து ஆணையிடப்படுகிறது.

மேற்கண்ட மொத்த அபராத தொகை ரூ.23,54,14,500/- ஐ கீழ்க்கண்ட அரசுக் கணக்கு தலைப்பில் செலுத்திட இதன் மூலம் உத்தரவிடப்படுகிறது.

கணக்கு தலைப்பு

0853-00 Non Ferrous Mining and Metallurgical Industries 800 Miscellaneous Receipts
AC Miscellaneous Receipts 29 97- Fines and Penalties – Forfeiture, seizure, confiscauos.etc.,
(0853-00 – 800 – AC - 22997)

வருவாய்க்கொட்டாட்சியர்,
குளித்தலை.

பெறுநர்:

திரு.எம்.பழனியாண்டி,
சோமரசம்பேட்டை,
முநீரங்கம் வட்டம்,
திருச்சி மாவட்டம்.

நகல்

1. கரூர் மாவட்ட ஆட்சித்தலைவர் அவர்களுக்கு தகவலுக்காக பணிநிறுப்பப்படுகிறது.
2. வட்டாட்சியர்,
கிருஷ்ணராயபுரம்.
3. கிராம நிர்வாக அலுவலர்,

2.5.23

குளித்தலை வருவாய் கோட்டாட்சியர் அவர்களின் செயல்முறைகள்
முன்னிலை: திருமதி.க.புஷ்பாதேவி,

ந.க.அ/1409/2023-02

நாள்: 05.2023



பொருள்: கனிமம் மற்றும் சுரங்கம் - சிறு கனிமங்கள் - கருநா மாவட்டம் - கிருஷ்ணராயபுரம் வட்டம் - சிவாயம் வடக்கு கிராமம் பட்டா புல எண். 9/2B-ல் 159.50 ஹெக்டேர்ஸ் பரப்பில் திரு.ஆர்.மதிவாணன் என்பவருக்கு 5 ஆண்டுகளுக்கு கல்குவாரி குத்தகை உரிமம் வழங்கப்பட்டது - கல்குவாரி குத்தகைப் பகுதியின் 1,96,289 கனமீட்டர் இடைவெளிப் பகுதிகளில் சட்ட விரோதமாக கனிமங்கள் வெட்டியெடுக்கப்பட்டது - விதி மீறல் கண்டறியப்பட்டது - அபராதம் விதித்து ஆணையிடல் - தொடர்பாக.

- பார்வை: 1. மாண்புமிகு சென்னை உயர்நீதிமன்ற மதுரைக்கிண்டியின் வழக்கு W.P(MD) 22770/2021- தீர்ப்பு நாள். 22.12.2021.
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6. தமிழ்நாடு சிறு கனிம சலுகை விதிகள் சட்டங்கள் 1959 -ன் விதி எண்.36-A
7. இவ்வலுவலக செயல்முறைகள் ஆணை ந.க.அ/1409/2023 நாள்.02.05.2023

ஆணை

பார்வை 7-ல் கண்ட இவ்வலுவலக செயல்முறை ஆணையில் சில எழுத்து பிழைகள் ஏற்பட்டுள்ளதால் தற்பொழுது திருத்திய ஆணை வெளியிடப்படுகிறது.

பார்வை 2-ல் கண்டுள்ள கருநா மாவட்ட ஆட்சித் தலைவர் அவர்களின் செயல்முறை ஆணைகளின் படி கருநா மாவட்டம், கிருஷ்ணராயபுரம் வட்டம், சிவாயம் வடக்கு கிராமம் பட்டா புல எண். 9/2B-ல் 159.50 ஹெக்டேர்ஸ் பரப்பில் திரு.ஆர்.மதிவாணன் என்பவருக்கு 5 ஆண்டுகளுக்கு சாதாரண வகை சுற்கள் வெட்டியெடுத்துச் செல்ல கனிம குத்தகை வழங்கப்பட்டுள்ளது என்றும், குத்தகை காலத்தில் வரப்பெற்றுள்ள புகார் மனுவின் அடிப்படையில் உதவி இயக்குநர்(புவியியல் மற்றும் சுரங்கத்துறை) கருநா, வருவாய் கோட்டாட்சியர் குளித்தலை, கிருஷ்ணராயபுரம் வருவாய் வட்டாட்சியர் ஆகியோரால் கூட்டு புலதணிக்கை மேற்கொள்ளப்பட்டதில் திரு.ஆர்.மதிவாணன் என்பவருக்கு சொந்தமான கல் குவாரியில் குத்தகை உரிமம் கடந்த 09.05.2012 உடன் முடிந்த நிலையில் குத்தகை உரிமம் ஏதும் பெறாமல் சட்ட விரோதமாக அரசின் அனுமதியின்றி 1,96,289 கனமீட்டர் சட்ட விரோதமாக சுற்கள் வெட்டியெடுக்கப்பட்டதாக கண்டறியப்பட்டது எனவும் கருநா மாவட்ட ஆட்சித்தலைவர் அவர்களின் செயல்முறை ஆணையில் ந.க.எண்.220/கனிமம்/2007, நாள்.30.04.2007-ன் படி திரு.ஆர்.மதிவாணன் என்பவருக்கு கருநா மாவட்டம், கிருஷ்ணராயபுரம்

வட்டம், சிவாயம் வடக்கு கிராமம் புல எண்.9/2B -ல் மொத்த விஸ்தீர்ணம் 159.50 ஹெக்டேர் பரப்பில் 10.05.2007 முதல் 09.05.2012 வரையிலாக குத்தகை உரிமம் வழங்கப்பட்டு கடந்த 09.05.2012 உடன் குவாரி குத்தகை உரிமம் முடிவுற்ற நிலையில் வழங்கப்பட்ட சாதாரண வகை கல்குவாரி உரிமம் பகுதியில் சட்ட விரோதமாக அரசின் அனுமதியின்றி வெட்டி எடுத்து சென்றுள்ளனர். 1,96,289 கனமீட்டர் கற்களுக்கு அபராத நடவடிக்கைகளை தமிழ்நாடு சிறு கனிம சலுகை விதிகள் 1959-ன் விதி எண். 36A யின் கீழ் தக்க நடவடிக்கை மேற்கொள்ள பார்வை 3-ல் கண்ட கரூர் மாவட்ட ஆட்சித்தலைவர் அவர்களின் கடிதத்தில் தெரிவிக்கப்பட்டுள்ளது.

மாவட்ட வருவாய் அலுவலர் கரூர், உதவி இயக்குநர் நில அளவை மற்றும் பதிவேடுகள் துறை கரூர், மாவட்ட கற்றுசூழல் பொறியாளர் கரூர், வருவாய் கோட்டாட்சியர் குளித்தலை, வருவாய் வட்டாட்சியர் கிருஷ்ணராயபுரம் ஆகியோரின் கூட்டுப் புலத்தணிக்கை அறிக்கையில் குவாரி குத்தகை உரிமம் வழங்கப்பட்ட புலத்தில் இடைவெளி கடைபிடிக்காமல் உள்ளது கண்டறியப்பட்டு அளவீடு செய்யப்பட்டதில் பின்வரும் அளவுகளில் கனிமம் வெட்டியெடுக்கப்பட்டுள்ளதாக தெரிய வருகிறது.

புல எண்	பரப்பளவு (ம ²)	சராசரி ஆழம் (மீட்டரில்)	அனுமதியின்றி வெட்டி எடுக்கப்பட்ட கற்களின் அளவு (கனமீட்டரில்)	அனுமதியின்றி வெட்டி எடுக்கப்பட்ட கற்களின் அளவு (யூனிட்டில்)
9/2B	9900	20	1,96,289	65,430

மேற்படி புலங்களை கூட்டு புலத்தணிக்கை செய்ததில் சமர்பிக்கப்பட்ட ஆவணங்கள் மற்றும் தொடர்புடைய கனிம விதிகள் பரிசீலனை செய்யப்பட்டது. அதன் விபரம் பின்வருமாறு

கரூர் மாவட்டம், கிருஷ்ணராயபுரம் வட்டம், சிவாயம் வடக்கு கிராம புல எண். 9/2B -ல் மொத்தம் 159.50 ஹெக்டேர்ஸ் பரப்பில் 5 ஆண்டுகளுக்கு சாதாரண வகை கற்கள் வெட்டியெடுத்துச் செல்ல கனிம குத்தகை வழங்கப்பட்டுள்ளது. இந்நிலையில் குத்தகை உரிமம் வழங்கப்பட்ட புல எண்ணில் உரிமம் முடிந்த பின்பு சட்ட விரோதமாக அரசு அனுமதியின்றி 1,96,289 கனமீட்டர் அல்லது 65,430 யூனிட் சாதாரண கற்கள் வெட்டியெடுக்கப்பட்டுள்ளது.

இதற்கு கனிம விதி 36-A ன் படி உரிமதாரருக்கு கீழ்க்கண்டவாறு அபராதம் விதிக்க வேண்டும்

Penalty = Cost of Mineral + seigniorage fee + Area Assessment SF.No. 9/2B

(illicit Mining was carried out in without permission)

Total Area of illicit Mining = Area x Height = 9900 x 20 = 1,96,289 Cu.m

(Quantity of mineral mined = 1,96,289 Cu.m) ஆக மொத்தம் அனுமதியின்றி கனிமக்

குத்தகை உரிமம் முடிவுற்ற நிலையில் சட்ட விரோதமாக அரசு அனுமதியின்றி வெட்டியெடுக்கப்பட்ட கற்களின் அளவு = 1,96,289 கனமீட்டர்

எனவே, பார்வை 3-ல் காணும் அரசாணையின் படி கனமீட்டர் ஒன்றுக்கு ரூ.380/- என அதன் மதிப்பு நிர்ணயம் செய்யப்படுகிறது.

Cost of Mineral for 196289 Cu.m (@ 380 Cu.mts) 380 X 196289 Cu.m	74,589,820
seigniorage fee Cu.m (@ 59 Cu.mts) 196289 Cu.m	11581051
Area Assessment for 5 years Rs.150/hectare / year (minimum) (District collector proceedings for R.C.No: 558/Mines/2018 Dated :26.11.2018) illicit minig area 0.58 95	750
Total penalty as per sec 36A	86,171,621

இதன்படி மொத்த அபராதம் ரூ.86,171,621/- (ரூபாய் எட்டு கோடியே அறுபத்து ஒரு லட்சத்து எழுபத்து ஓராயிரத்து அறுநூற்று இருபத்து ஒன்று மட்டும்) ஆக கணக்கீடு செய்யப்பட்டுள்ளது.

எனவே கரூர் மாவட்டம், கிருஷ்ணராயபுரம் வட்டம், சிவாயம் வடக்கு கிராமம் மட்டா புல எண். 9/2B-ல் 159.50 ஹெக்டேர்ஸ் பரப்பில் வழங்கப்பட்டுள்ள சாதாரண வகை கல்குவாரி கனிமக் குத்தகை உரிமம் முடிவற்ற நிலையில் உரிமம் ஏதும் பெறாமல் சட்ட விரோதமாக அரசின் அனுமதியின்றி 196,289 கன மீட்டர் அல்லது 65,430 யூனிட் சாதாரண கற்களை வெட்டியெடுத்து வெளியே கொண்டு சென்றுள்ளதற்கு தற்போதைய மட்டாதாரர் திரு.க.சிவம்பரசன் என்பவருக்கு ரூ.86,171,621/- (ரூபாய் எட்டு கோடியே அறுபத்து ஒரு லட்சத்து எழுபத்து ஓராயிரத்து அறுநூற்று இருபத்து ஒன்று மட்டும்) விதித்து ஆணையிடப்படுகிறது.

மேற்கண்ட மொத்த அபராத தொகை ரூ.86,171,621/-ஐ கீழ்க்கண்ட அரசுக் கணக்கு தலையில் செலுத்தி இதன் மூலம் உத்தரவிடப்படுகிறது.

கணக்கு தலைப்பு

0853-00 Non Ferrous Mining and Metallurgical Industries 800 Miscellaneous Receipts
AC Miscellaneous Receipts 29 97- Fines and Penalties - Forfeiture, seizure, confiscations etc.,
(0853-00 - 800 - AC - 22997)

வருவாய் கோட்டாட்சியர்,
குளித்தலை.

பெறுதல்:

திரு.க.சிவம்பரசன்,
தட்டைகனககத்தரம்,
சிவாயம் வடக்கு கிராமம்,
கிருஷ்ணராயபுரம் வட்டம்,
கரூர் மாவட்டம்.

25/5/23

தகவல்

1. கரூர் மாவட்ட ஆட்சித்தலைவர் அவர்களுக்கு தகவலுக்காக பணிநிறுப்பப்படுகிறது.
2. வட்டாட்சியர்,
கிருஷ்ணராயபுரம்.
3. கிராம நிர்வாக அலுவலர்,
சிவாயம் வடக்கு கிராமம்.